

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH AT PUNE**

Original Application no.19/2023 (WZ)

Mr. Nagesh Vinayak Dhamale

Applicant

V/s

Ministry of Environment and Forests and Climate Change
(MOEF&CC) New Delhi

... Respondent No. 9

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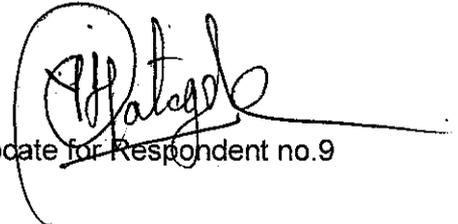
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Pune

Date: 07/08/2023


Advocate for Respondent no.9

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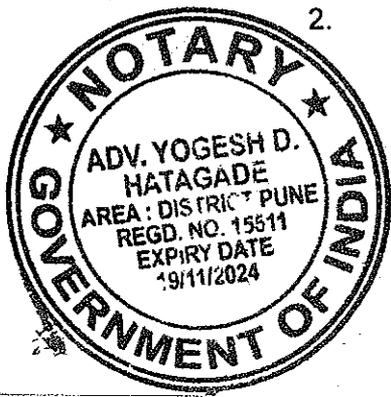
Respondents

AFFIDAVIT IN REPLY FILED BY AND ON BEHALF OF RESPONDENT

NO- 9 : KUNAL SULAKSHAN ASSOCIATES

I, Mr. Hemendra Dahyabhai Shah, Age:65 years, Occupation: Business, one of the partners of M/s. Kunal Developers, a partnership firm registered under the Indian Partnership Act, 1932 having its office at - "Kunal House", Opp. Kamala Nehru Park, Off Bhandarkar Road, Shivajinagar, Pune 411 005, being Associate Partner of Joint Venture M/s. KUNAL SULAKSHAN ASSOCIATES, the respondent no.9 herein, do hereby solemnly affirm and state as under:

1. I am one of the partners of M/s. Kunal Developers and the said Kunal Developers is an Associate Partner of the Respondent No.9 and is duly authorised to swear the present affidavit. I am conversant with the facts and circumstances of the present case and I am competent to file the present affidavit.
2. I have read the copy of the above application filed by the applicant and understood the contents thereof. I have also perused the documents annexed



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as Exhibits thereto. Nothing however, contained in the application be deemed to have admitted by Respondent No.9 merely because the same may not have been dealt with specifically and/or traversed seriatim.

3. At the very outset, I deny the allegation, statement and contention made in the application against this Answering Respondent to the extent that the same are contrary to and/or inconsistent with what is stated herein. The Respondent No.9 craves leave to file additional Affidavit in Reply, to add to or modify, elaborate any content herein and produce further documents / material to deal with / traverse the said Application. The Respondent no.9 reserves its right to file additional affidavit if so required.

4. I say that this Hon'ble Tribunal vide its order dated May 12, 2023 directed the Respondent no.9-Project Proponent to file full-fledged affidavit showing that the SEIAA has also approved height of the building A to J which the applicant is claiming to be change in scope of the project. Hence, the present affidavit is being filed to bring on record correct facts with supporting documents. The facts which are relevant for the purposes of the present proceedings are as follows:

(a) I say that the Answering Respondent no.9 is a Project Proponent ("PP") who had proposed a Residential Project Group Housing with Shopline at the land bearing Survey No.10, Hissa No.1A situated at village Mamurdi, Taluka Haveli, District Pune for which the PP had applied for environment clearance. The proposal of PP was considered as per the EIA Notification 2006 by the State Level Expert Appraisal Committee Maharashtra ("SEAC") vide its 48th and 54th meetings and decided to recommend the project for prior environment clearance to State Level Environment Impact



Assessment Authority ("SEIAA") and the proposal of PP was considered by SEIAA in its 46th meeting held on 16th/17th May 2012, and accorded environment clearance to the said project under the provision of Environment Impact Assessment Notification 2006 and issued Environment Clearance dated June 12, 2012 ("EC-1") to PP subject to the terms and condition as stated therein and validity of the said EC was for a period of 5 years i.e., till June 11, 2017. Thereafter, as per Notification dated April 12, 2016 the validity of the said EC-1 is automatically stand extended to 7 years i.e., till June 11, 2019.

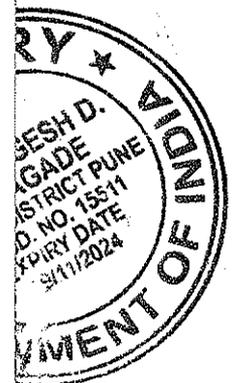
Hereto annexed and marked as Exhibit – "A" is a copy of the Environment Clearance dated June 12, 2012.

Hereto annexed and marked as Exhibit – "B" is a copy of Office Memorandum dated April 12, 2016.

- (b) I say that thereafter, the said Answering Respondent no.9, further applied for revalidation of the said EC-1 for the said project within validity of the said EC-1. The proposal of the PP for revalidation was considered in 167th meeting of SEIAA held on May 21, 2019 and as per decision taken in the said meeting, the said EC-1 granted on June 12, 2012 is revalidated for a period up to June 10, 2022 and accordingly issued revalidation letter on May 27, 2019.

Hereto, annexed and marked as Exhibit – "C" is a copy of EC-1 revalidation letter dated May 27, 2019.

- (c) I say that, thereafter, the Ministry of Environment, Forest and Climate Change ("MOEF&CC") vide its Notification No.SO No.1807 (E) dated April 12, 2022 amended the provision of EIA notification 2006 regarding



(4)

validity of Environment Clearance. In view of this notification, the validity of the Environment Clearances, which had not expired as on the date of publication of notification dated April 12, 2022, automatically stand extended to the respective increased validity. Hence the validity of the said EC granted to the PP was also automatically stood extended till June 11, 2022. The Ministry of Environment, Forest and Climate Change (MOEF&CC) vide its Office Memorandum dated December 13, 2022 also issued clarification for the applicability of said notification.

Hereto annexed and marked as Exhibit – “D” is a copy of Notification No.SO No.1807 (E) dated April 12, 2022.

Hereto annexed and marked as Exhibit – “E” is a copy of Office Memorandum dated December 13, 2022.

- (d) I say that, thereafter taking in to the account the outbreak of corona virus, MOEF&CC issued a notification dated January 18, 2021 and amended the provision declaring that the period from the April 02, 2020 to the March 31, 2021 (one year) shall not be considered for the purpose of calculation of the period of validity of existing Prior Environmental Clearances. In view of this notification, the validity of the said EC-1 granted to the PP is also automatically stood extended till June 11, 2023.

Hereto annexed and marked as Exhibit – “F” is a copy of notification dated January 18, 2021.

- (e) I say that, as per the said Notification No.SO No.1807 (E) dated April 12, 2022, the validity of the said EC-1 is further extendable for a period of 3 years + 2 years = total 5 years. MOEF&CC issued a clarification for the applicability of said notification on December 13, 2022, till that time, the

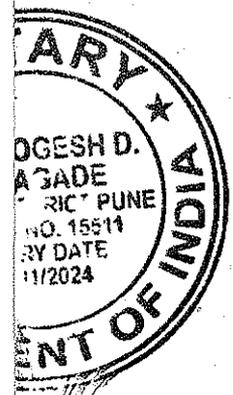


(5)

said Answering Respondent no.9, was advise by Environment Consultant that the Validity of the said EC-1 is expired, hence the PP shall require to apply for reappraisal of Environment Clearance, hence, on June 10, 2022, PP has applied for reappraisal of Environment Clearance for the said project, wherein the PP has informed the committee that, said EC-1 issued earlier was for a total built up area 78406.27 square meters and the entire project comprised of 10 residential buildings with building configuration B+S+12 floors + one commercial building K with ground floor (as per conceptual plan). The PP further informed that till date the PP has done construction of 61525.93 square metre built-up on the project site. There is no construction more than 61525.93 square metre built-up on the project site.

Hereto annexed and marked as Exhibit – “G” is a copy of Application for prior Environment Clearance dated January 18, 2021.

- (f) I say that the SEAC in its 150th Meeting Scheduled on 22nd, 23rd, 24th and 25th August 2022, while considering the application of the PP, SEAC made an observation that *“there is a change in building profile and PP has constructed different profiles than approved in EC-1 and in the earlier EC-1 the building profile was sanctioned for residential building was B+ P + 12 floors and for commercial building it was ground floor, but PP has been constructed building with building profile P+12 floors and G + first floor respectively”* and noted that this seems to be violation case and accordingly the committee decided to refer the application to SEIAA for further necessary actions.



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Hereto annexed and marked as **Exhibit – “H”** is a copy of minutes of Meeting of 150th Meeting Scheduled on 22nd, 23rd, 24th and 25th August 2022 of SEAC.

- (g) I say that, the SEIAA in its 252nd Meeting held on October 21, 2022, has asked the PP to submit clarification under the signature of PP, architect and Environment Consultants as on why SEIAA should not process in accordance with the minutes of SEAC and thereafter the said SEIAA has differed the proposal for compliance from PP.

Hereto annexed and marked as **Exhibit– “I”** is a copy of minutes of Meeting of 252nd Meeting held on October 21, 2022 of SEIAA.

- (h) I say that, thereafter the PP has submitted clarification as under:
- (i) During EC-1 Meeting, conceptual plan was submitted having basement profile for all residential buildings in 2011.
 - (ii) On May 24, 2012 first sanction was obtained, in which 05 buildings were having basement and 05 buildings without basements. Considering this sanction, the PP has started with the construction of buildings that did not have basement.
 - (iii) Later on, on June 26, 2014, second sanction was obtained in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed.
 - (iv) The parking requirement of after deducting the basement was sufficing the municipal norms and the same was sanctioned by municipal authority.
 - (v) As the basement is not constructed, large amount of pollution load due to excavated earth material has been reduced during construction



phase. Carbon footprint was also reduced by avoiding transportation of large quantities of construction waste.

(vi) As per EC-1 dated June 12, 2012 building heights were given 35.95 metre which was considered from 1st floor and now building height is considered from ground level.

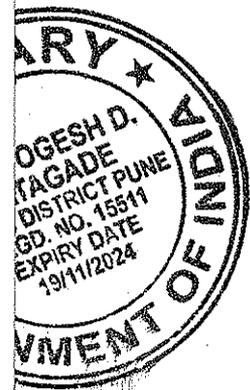
(i) I say that, after submitting the above clarification, the said SEIAA satisfied with the clarification, and after deliberation, the said SEIAA in its 255th Meeting held on January 12, 2023, has decided to refer back the proposal to SEAC for appraisal.

Hereto annexed and marked as **Exhibit- "J"** is a copy of minutes of Meeting of 255th Meeting held on January 12, 2023 of SEIAA.

(j) I say that the SEAC in its 167th Meeting Scheduled on 21st, 22nd, and 23rd March 2023, discussed, the proposal of PP and examine all issues relating to environment including air, water, land, soil, ecology, biodiversity and social aspect, and appraised the proposal as category 8(a) B2 as per EIA Notification, 2006, and after deliberation, the Committee has recommended the proposal for Environment Clearance to SEIAA subject to the compliance as stated therein.

Hereto annexed and marked as **Exhibit - "K"** is a copy of minutes of Meeting of 167th Meeting Scheduled on 21st, 22nd, and 23rd March 2023 of SEAC.

(k) I say that, thereafter, a meeting of SEIAA was scheduled on 02nd May 2023 to discussed the agenda of 260th meeting, wherein the said SEIAA has considered the proposal of PP and after deliberation, SEIAA in its 260th (Day-1) meeting held on 02nd May 2023, has decided to grant



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Environmental Clearance for FSI-40,647.21 m², non-FSI- 27,311.52 m², total built-up 67,958.73m² (as per Plan approval No.BP/EC/ Mamurdi /01/2023 dated January 10, 2023) and accorded Environment Clearance to the said project under the provision of Environment Impact Assessment Notification 2006 and issued Environment Clearance letter dated June 06, 2023 ("EC-2") to PP subject to the terms and condition as stated therein. The said EC-2 accorded, is valid for a period as per EIA Notification 2006 amended from time to time i.e., till 7 years

Hereto annexed and marked as **Exhibit – "L"** is a copy of 260th Minutes of Meeting of SEIAA scheduled on 02nd May 2023.

Hereto annexed and marked as **Exhibit – "M"** is a copy of the Environment Clearance Letter dated June 06, 2023.

5. I say that, all projects that fall under the purview of the Environment Protection Act, 1986, require an Environmental Clearance for running its operations, and they were usually given before a project commences. Hence, during first EC Meeting, conceptual plan of the project was submitted having basement profile for all residential buildings in 2011 and same was a practice to be followed by project proponent. I say that, in the years 2014, Principal Secretary, Environment Department and MS, SEIAA issued a circular dated January 30, 2014 and stipulated the condition of obtaining prior Environmental Clearance of the Project and stated that all building proposals under preview of EIA Notification 2006 should first be considered as per the prevailing rules of the concern authority & IOD/IOA/ concession document or any other form of documents as applicable should first be issued clarifying it's conformity with



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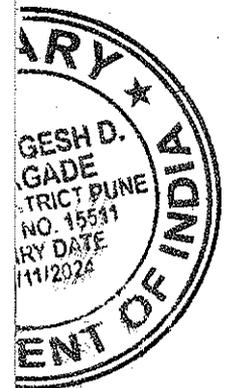
local planning rules and provision there under before its submission for Environment Clearance.

Hereto annexed and marked as **Exhibit – “N”** is a copy of circular dated January 30, 2014.

6. I say that, as alleged by the Applicant, there is no change in the height of the buildings. As per EC dated June 12, 2012 building heights were given 35.95 metre which was considered from 1st floor and now building height is considered from ground level. Minimum standard heights of the one floor are approximately 3 metres. In conceptual plan, the building was for B + P+12 floors. If we consider the heights from ground/parking level, the heights of the building will be 13 (P+12 floors) x 3 = 39 meters. It would be evident, from the Fire Provisional No Objection Certificate issued by Pimpri Chinchwad Municipal Corporation dated November 2, 2010, wherein the height of the buildings has been measured from ground level.

Hereto annexed and marked as **Exhibit – “O”** is a copy of Fire NOC dated November 2, 2010.

7. I say that, while obtaining EC, a conceptual plan was submitted by PP having basement profile for all residential buildings in 2011 and thereafter on May 24, 2012 first sanction was obtained, in which 5 buildings were having basement and 5 buildings without basements. Considering this sanction, the PP started with the construction of building that did not have basement and later on, on June 26, 2014, second sanction was obtained by PP in which basement was removed from the balance 5 buildings and as per the sanctions, remaining buildings were constructed. I further say that, the parking requirement of after deducting the basement area was sufficing the municipal norms and the same



(10)

was sanctioned by municipal authority. As the basement is not constructed, large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by avoiding transportation of large quantities of construction waste. Hence, there is no violation of EC.

8. I say that, EC-1 granted to the PP was till June 11, 2023 and before expiry of the said validity period, PP applied for fresh EC on June 10, 2022 and accordingly SEIAA has issued Environment Clearance letter dated June 06, 2023 to PP and the validity of the said EC-2 is for per period as per EIA Notification 2006 amended from time to time. **I say that PP has reduced the total construction built-up area of the project from 78,406.27 square meters to 67,958.73 square meters.** The Comparative details of the building's configuration is as below:

Srl. No.	Previous configuration			Proposed Configuration		
	Building	Configuration	Height (m)	Building	Configuration	Height (m)
1	A to J	B+S+ 12	35.95	A to J	P + 12 Floors	39 m
2	Commercial Building K	G	4.2	Commercial Building K	G	6.85
3	Club House	G + 1	8.55	Club House	G + 1	8.55
4	Total construction built-up 78,406.27 square meters			Total construction built-up 67,958.73 square meters		

9. I say that, the applicant has made allegation that, the Respondent No.9 has carried out additional constructions and constructed buildings without have the



Environment Clearance permission, is not true and correct. The Applicant is misleading to this honourable Tribunals. I say that Respondent No.9 has not carried out any additional illegal construction without Environment Clearance permissions. On the contrary, the Respondent No.9 has reduced the total construction built-up area of the project from 78,406.27 square meters to 67,958.73 square meters. I say that the Notification dated May 05, 2022 issued by MOEF&CC is applicable in the sense, if such built up area is increases by PP more than what is permitted. This shall not be applicable in the event, if PP reduced the built-up area of total construction. Such reduction of built-up area of total construction will not cause any damage / hazardous to the environment.

10. I say that, the allegation of the applicant that, the respondent No.9 has constructed buildings without the sanction of the planning authority, is totally false and not correct. The applicant himself has submitted various commencement certificate and occupancy certificates, which indicates that the construction completed by the respondent No.9 is legal and the same is constructed after sanction of the planning authority.
11. I say that the Respondent No.9 has completed the construction of all buildings (except building "A") as per sanctioned plan and the construction of building "A" is yet to be started. Hence, it is not true and correct that the construction beyond 61,525.93 square meters is raised by PP.
12. I say that, the height of the commercial building is as per building plan sanctioned by the municipal corporation. I further say that anything above 4.5 meters is counted in FSI, Hence, in the municipal corporation sanction plan, the configuration is G+1, but it is merely due to the definition and does not



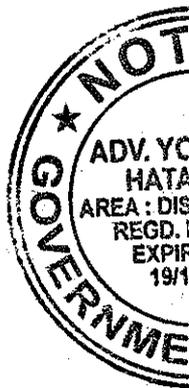
(12)

mean that additional floors have been constructed by the PP on the site and the same has been highlighted in the EC meeting 167th and the contention of the PP has been accepted by the Committee after deliberate evaluation of the same.

13. I say that, the allegation of the applicant that 'the respondent No.9 has not obtained Consent to Operate' is not true and correct, I say that, PP has obtained Consent to Operate and Consent to Establish too and had applied for revalidation thereof.

14. I say that, PP had applied for grant of Consent to establish for Residential with shipline project. Accordingly, Maharashtra Pollution Control Board ("MPCB") on December 07, 2011 granted Consent to Establish to PP under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 for Residential with shipline project on total plot area is 31535 Square meters and proposed BAU (as per FSI) of 44,463.63 and Construction BUA 69,656.50 Square meters. The said Consent to Establish dated was valid upto the Commissioning of the Project or 5 years whichever is earlier, however the effective date of the said Consent to Establish dated December 07, 2011 was from the date of Obtaining Environment Clearance. As, PP has obtained EC-1 on June 12, 2012, said Consent to Establish dated December 07, 2011 was valid for 5 years from June 12, 2012 to June 11, 2017.

Hereto annexed and marked as **Exhibit - "P"** is a copy of Consent to Establish dated December 07, 2011.



15. I say that, thereafter, on May 16, 2016 (before expiry of the Consent to Established) PP had applied to MPCB for Revalidation of Consent to Establish for Residential construction projects on plot area is 31535 Square meters and total Construction 63,872.58 Square meters (78,406.27-14533.69). Accordingly, MPCB vide its consent order No. Format1.0/BO/RO/CC-1803000061 dated March 01, 2018, granted to Consent to Establish (revalidation) for a period up to Commissioning of the Project or 5 years or co-terminus with validity of EC i.e., upto June 11, 2019 whichever is earlier. Hereto annexed and marked as **Exhibit – “Q”** is a copy of Consent to Establish (Revalidation) dated March 01, 2018.
16. I say that, thereafter, on March 02, 2022, PP has applied for Revalidation of Consent to Establish for Residential construction projects having total plot area is 31535 square meters and remaining Construction BUA 42938.27 square meters out of total Construction BUA 78,406.27 square as per EC (revalidation) dated May 21, 2019. I say that, the application of PP was discussed in 9th CC meeting dated June 30, 2022 and SCN for refusal of consent was issued on August 04, 2022 as PP has not obtained revalidation of consent to establish after June 11, 2019, to which the PP has submitted a reply on August 19, 2022. After due deliberation, in the 18th Consent Committee Meeting of 2022-2023 held on October 31, 2022, Committee has decided to grant Revalidation of Consent to Establish by imposing various conditions as stated therein. One of the conditions was that PP shall submit penal fees as Consent to Establish was valid till June 11, 2019 and PP has applied for revalidation on March 02, 2022. The committee has decided that



(14)

the Consent to Establish shall be issued after submission of lapse consent fees since 2019.

Hereto annexed and marked as Exhibit – “R” is a copy of 18th Consent Committee Meeting of 2022-2023 held on October 31, 2022.

17. I say that, in view of the above, PP has paid penal fees of Rs.5,00,000/- and Consent fees of Rs.1,00,000/- totalling Rs.6,00,000/- with MPCB. Thereafter, MPCB vide its consent order No. Format1.0/CC/UAN- 0000132227/CR/ 2305001394 dated May 19, 2023 revalidate the Consent to Establish for construction project named as M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopleveline), on total plot area of 31,535 square meters for remaining total construction BUA of 42938.27 square meters out of proposed total construction BUA of 78,406.27 square meters. I say that, said Revalidation of Consent to Establish dated May 19, 2023 is valid for period up to Commissioning of the project or 5 years, whichever is earlier.

Hereto annexed and marked as **Exhibit – “S”** is a copy of Revalidation Consent to Establish dated May 19, 2023.

18. I say that MPCB also granted Consent to Operate vide its order No. \Format1.0/BO/ROHQ/ CC-1707000066 dated July 03, 2017 under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 in favour of PP for Construction Project having total plot area 31535 Square Meters & Completed Construction BUA 14533.69 Square meters out of total Construction BUA of 78406.27 Square meters. The



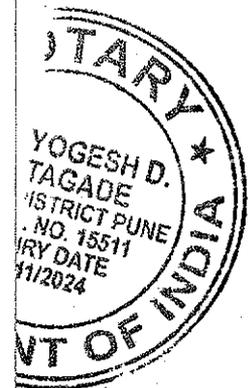
said Consent to Operate dated July 03, 2017 was valid was valid up to January 31, 2019.

Hereto annexed and marked as **Exhibit – “T”** is a copy of Consent to Operate dated July 03, 2017.

19. I say that thereafter, MPCB further granted Consent to Operate (2nd Part) vide No. Format1.0/BO/JD(WPC)/UAN-54721/CE/CC-1903001598 dated March 27, 2019 to PP for Construction project having total plot area 31535 Square meters & Construction BUA 3779.08 Square meters out of total construction BUA 78406.27 Square meters. The said Consent to Operate dated July 03, 2017 was valid was valid up to January 31, 2020.

Hereto annexed and marked as **Exhibit – “U”** is a copy of Consent to Operate dated March 27, 2019.

20. I say that, October 06, 2022, PP has applied for consent to operate (part-III) with amalgamation of renewal of Consent to Operate (Part-I & II) with amalgamation for Residential construction projects having total plot area 31535 square meters and completed total Construction BUA 35468 square meters out of total Construction BUA 78,406.27 square meters as per EC dated May 21, 2019. I say that, the application of PP was discussed in 21st Consent Committee Meeting of 2022-2023 held on November 26, 2022, after due deliberation, it was decided by the committee to grant Consent to Operate (part-III) with amalgamation of renewal of Consent to Operate (Part-I & II) by imposing some conditions as stated therein. One of the conditions was that PP shall pay penal fees as consent to operate (Part-I) was valid till January 31, 2019 & 2nd part was valid till January 31, 2020 and PP has applied for renewal of consent on October 06, 2022.



(16)

Hereto annexed and marked as **Exhibit – “V”** is a copy of Minutes of 21st Consent Committee Meeting of 2022-2023 held on November 26, 2022.

21. I say that, in view of the above, PP has paid penal fees of Rs.6,69,863/- and further penal fees of Rs.10,04,794/- and Consent fees of Rs.3,00,000/- totalling Rs.19,84,137/- with MPCB. Thereafter, MPCB vide its order No. Format1.0/CC/UAN No.0000138210/CR/2305001641 dated May 22, 2023 granted Consent to Establish (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) for construction project named as M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopline), on total plot area of 31,535 square meters for completed total construction BUA of 35468 square meters out of total construction BUA of 78,406.27 square meters. The said Consent to Operate (Part-III) dated May 22, 2023 is granted for a period up to January 31, 2024.

Hereto annexed and marked as **Exhibit – “W”** is a copy of Consent to Operate (part-III) dated May 22, 2023.

22. I say that, the gap period in the Consent to Establish and Consent to Operate was on account of outbreak of corona virus. Moreover, for the gap period in Consent to Establish and Consent to Operate, MPCB already imposed a heavy fine upon PP and accordingly, PP has already paid penal fees of Rs.6,69,863/- + Rs.10,04,794/- + Rs.5,00,000/- totalling Rs.21,74,657/- (Twenty-One Lakh Seventy-Four Thousand Six Hundred and fifty-seven only). further PP has also paid consent fees of Rs.1,00,000/- + Rs.3,00,000/- totalling Rs.4,00,000/- (Four Lakh Only)
23. I say that the Applicant has made false allegation that *“the Respondent No.9 has not planted trees and did not carry out plantation and is misleading the*



appropriate government authority". The applicant has further made a false allegation that '118 trees planted by the PP are not well grown due to negligence of PP'. It would be evident from Tree Survival Report (having photograph of various trees on site) that the Respondent No.9 has planted many trees in the said Project and the same are well grown. Yet, the project of the PP is not completed and till then the PP has further time to plant further trees if any is requiring to be planted as per permission/direction, and the same will be done in due course before completion of the Project.

Hereto annexed and marked as **Exhibit – "X"** is a copy of Tree Survival Report.

24. I say that, it is false allegation of the applicant that, excess debris has been taken and trees have been cut down. I say that no excess debris has been taken from the site, as the said site has ample space to store the same. I further say that, there were no trees available on the site and no trees were cut down by the PP. I further say that, the generator is fixed at the designated place and not at the place where plantation of trees was planned. I say that Solar Water Heater have been installed as committed in the said EC permission, however solar PV was not committed.
25. I say that, the applicant has made false allegation that Respondent No.9 has failed installing Rainwater Harvesting System. I say that, the Respondent No.9 has already installed Rainwater Harvesting System in the said Project, moreover, in the absent of such Rainwater Harvesting System, Municipal Corporation would have not issued occupation certificate to Respondent No.9. It would be evident from the certificate dated April 20, 2016, certificate dated November 14, 2017 and certificate dated April 04, 2022, all issued by Rainbow



(18)

RWH Consultant, wherein the said consultant has certified that Rainwater Harvesting System has been duly installed as per norms of government/municipal corporations.

Hereto annexed and marked as **Exhibit – “Y”** (Colly) are the copies of certificate dated April 20, 2016, certificate dated November 14, 2017 and certificate dated April 04, 2022 along with its translation.

26. I say that applicant has made false allegation that Respondent No.9 does not have the Savage Waste Water Management System & Pollution Monitoring Systems and alleged that Respondent No.9 is violating the stipulated direction of the authorities. I say that the PP has fully functional STP (320 KLD) and no polluted water is going to the sewer line. Fully functional STP and OWC is available on the site. STP performance report is part of the Certified Compliance report as submitted herewith as Exhibit-CC. I say that, as per letter dated December 26, 2018 issued by Maharashtra Pollution Control Board (MPCB), the MPCB has decided that, the Board should not insist on installation of monitoring system for the STP for residential project as it is not economically viable for residential societies.

Hereto annexed and marked as **Exhibit – “Z”** is a copy of letter dated December 26, 2018 issued by Maharashtra Pollution Control Board.

27. I further say that, the applicant has made false allegation that Respondent No.9 has not made any setup for segregation and the solid waste management is also not organised by Respondent No.9. I deny such allegation made by applicant and have submitted an Analysis Report dated March 28, 2013 issued by Maharashtra Pollution Control Board, which is self-explanatory. I say that, vide Agreement dated August 12, 2022, the



(19)

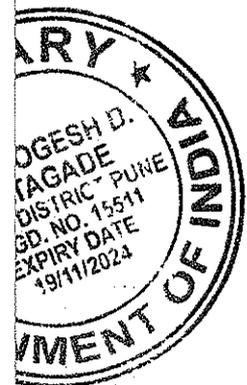
Respondent No.9 has appointed SWaCH Pune Seva Sahakari Sanstha Ltd to facilitate the management of solid waste at the Project site. Vide letter dated August 13, 2022, SWaCH Pune Seva Sahakari Sanstha Ltd has noted in its letter that they will facilitate the collection of segregated dry waste from the residential project of PP and they further confirm that the Respondent No.9 have acquired the necessary equipment's and infrastructure for management of wet waste at source.

Hereto annexed and marked as **Exhibit – "AA"** is a copy of Analysis Report dated March 28, 2023 issued by Maharashtra Pollution Control Board.

Hereto annexed and marked as **Exhibit – "BB"** is a copy of letter dated August 13, 2022 along with Agreement dated August 12, 2022

28. I say that the applicant has made false allegation that "Respondent No.9 has violated Environment Clearance Permissions and there is massive violation of the illegal construction and other necessary permissions". I say that, since there is reduction in construction area, no amendment was required to be taken to the said EC. I say that, the Ministry of Environment Forest and Climate Change, after inspecting the entire project, after site visit and considering the review of additional documents submitted by PP, prepared report of Compliance Status of environment safeguard in the project and issued a **Certificate Compliance Report-reg. dated January 03, 2023** to the PP. The Respondent No.9 has complied and the said Certificate Compliance Report is self- explanatory and the same will be read as a part this affidavit and shall be pointed out the relevant part during course of argument.

Hereto annexed and marked as **Exhibit – "CC"** is a copy of Certificate Compliance Report-reg dated January 03, 2023



20

29. It is wrong submission of the Applicant that the PP has constructed residential area in the Parking of Building of B and F.
30. I say that, there is no cause of action has arisen against this Respondent no.9, hence, the present application is not maintainable and needs to be dismissed for want of cause of action.
31. I say that, plaintiff has not made out any case against the respondent No.9 and has filed the false case against this respondent no.9 with sole motive to extract the money from respondent No.9. The various submission made by the applicant are false and are misleading to this Honourable Tribunal, hence required to put a heavy fine upon the applicant. The Respondent No.9 reserve it's right to file further/additional Affidavit in Reply and craves leaves of this Hon'ble Tribunal to file further affidavit, considering the facts and circumstance of the case.
32. Respondent No.9 Submits that, the date wise table showing the validities of Environment Clearance, Consent to Establish and Consent to Operate are as under:

Environment Clearance:

	Issued on	Validity	Valid up to
Environment Clearance (EC-1)	June 12, 2012	5 years	June 11, 2017
As per Notification Environment Clearance	April 12, 2016	Validity of above EC-1 Extended to 7 years	June 11, 2019
SEIAA 167th meeting (revalidation of EC-1)	May 21, 2019	3 years	June 10, 2022
As per Notification No.1807 (E) MOEF&CC	April 12, 2022		June 11, 2022
Notification issued by MOEF&CC (on account of outbreak of corona virus- period from April 02, 2020 to March 2021 shall not be consider for	Jan 18, 2021	1 year extended	June 11, 2023



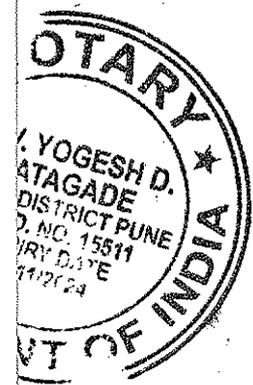
calculation of validity of prior existing EC)			
PP Applied for fresh Environment Clearance	June 10, 2022		
Environment Clearance (EX-2)	June 06, 2023	7 years	June 05, 2030

Consent to Establish:

	Issued/ Applied on	Validity	Valid up to
Consent to Establish	December 07, 2011	valid upto the Commissioning of the Project or 5 years whichever is earlier. however, the effective date of C to E was from the date of Obtaining EC	June 11, 2017
Applied for Revalidation on	May 16, 2016		
consent order No. Format1.0/BO/RO/CC-1803000061 - granted to C to E (revalidation)	March 01, 2018	for a period up to Commissioning of the Project or 5 years or co-terminus with validity of EC i.e., upto June 11, 2019 whichever is earlier.	June 11, 2019
GAP period June 12, 2019 to March 01, 2022	(994 days or 2 years, 8 months, 18 days)		
Applied for Revalidation on	March 02, 2022	-	-
May 2023 – PP paid penalty amount			
consent order No. Format1.0/CC/UAN-0000132227/CR/ 2305001394 granted to C to E (revalidation)	dated May 19, 2023	for period up to Commissioning of the project or 5 years, whichever is earlier	May 18, 2028

Consent to Operate:

	Issued/ Applied on	Validity	Valid up to
Consent to operate (part-1) (order No.\Format1.0/BO /ROHQ/ CC-1707000066)	July 03, 2017		January 31, 2019
Applied for renewal of Consent to Operate on	August 17, 2018		



22

Consent to Operate (2 nd Part) vide No. Format1.0/BO/JD (WPC)/UAN-54721/CE/CC-1903001598	March 27, 2019		January 31, 2020
GAP period February 01, 2020 to October 05, 2022 (on account of outbreak of corona virus)	(978 days or 2 years, 8 months, 5 days)		
Applied for renewal of consent to Operate on	October 06, 2022		
May 2023- PP paid penalty amount			
Consent to operate (part-III) order No. Format1.0/CC/UAN No.0000138210/CR/2305001641	May 22, 2023		January 31, 2024

33. In the circumstances, I pray that the application filed by the Applicant be dismissed with heavy cost and further necessary orders be passed in the interest of justice.

Solemnly affirmed at Pune)

This 7th day of August 2023)

DEPONENT

Mr. Hemendra Dahyabhai Shah
partners of M/s. Kunal Developers
(Associate Partner M/s. KUNAL SULAKSHAN ASSOCIATES)



VERIFICATION

I, Mr. Hemendra Dahyabhai Shah, Age:65 years, Occupation: Business, one of the partners of M/s. Kunal Developers, a partnership firm registered under the Indian Partnership Act, 1932 having its office at - "Kunal House", Opp. Kamala Nehru Park, Off Bhandarkar Road, Shivajinagar, Pune 411 005, being Associate Partner of Joint Venture M/s. KUNAL SULAKSHAN ASSOCIATES, do hereby solemnly affirm and state that what is stated in the forgoing paragraphs are true and correct to the best of my knowledge, belief, information and legal advice and I believe the same to be true.

Solemnly affirmed at Pune)

on this 7th day of August 2023)

DEPONENT

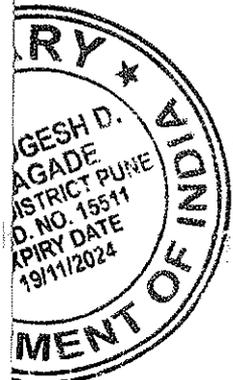
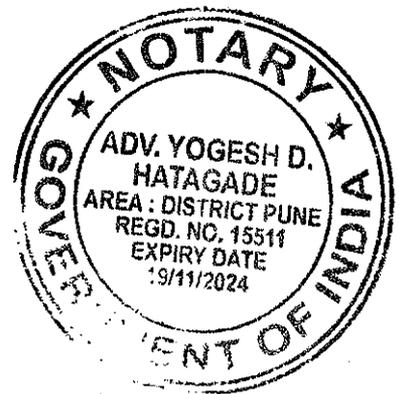
Mr. Hemendra Dahyabhai Shah
partners of M/s. Kunal Developers

(Associate Partner M/s. KUNAL SULAKSHAN ASSOCIATES)

BEFORE ME

ADV. YOGESH D. HATAGADE
NOTARY
GOVERNMENT OF INDIA
REGD. NO. 15511, PUNE

07/08/2023



Government of Maharashtra

SEAC-2010/CR-S61/TC2
 Environment Department,
 Room No. 217, 2nd floor,
 Mantralaya Annex, Mumbai 400 032
 Date: 12th June, 2012

To,
 M/s. Kunal Sukakshan Associates,
 Kamala House, opp, Kamala Nehru Park,
 Off Bhandarkar Road, Pune - 411 005
 Tel No. : 020 -- 3022 5022
 Email: finance@kunalgroup.in

Subject: "Residential Project Group Housing with Shopline" Sr. No.10 Hissa 1A Mamurdi Taluka - Haveli District, Pune by M/s. Kunal Sukakshan Associates.
 - Environmental clearance regarding.

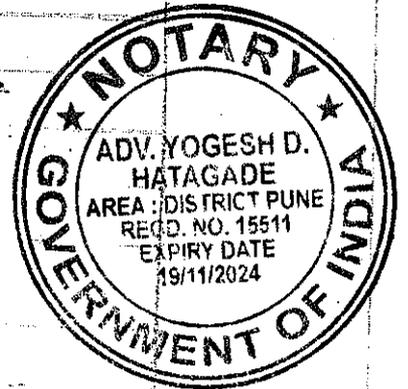
Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 48th & 54th meetings and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 48th Meeting held on 16th/17th May, 2012.

2. It is noted that the proposal is for grant of Environmental Clearance for "Residential Project Group Housing with Shopline" Sr. No.10 Hissa 1A Mamurdi Taluka - Haveli, District, and Pune by M/s. Kunal Sukakshan Associates; SEAC considered the project under screening category 3(a) B2 as per EIA Notification 2006.

Brief Information of the project is summarized as below-

Name of the Project	: "Residential Project Group Housing with Shopline"
Project Proponent	: M/s. Kunal Sukakshan Associates
Location of the project	: Sr. No.10 Hissa 1A Mamurdi Taluka - Haveli District, Pune.
Type of Project	: Construction project
Total Plot Area	: 32535 sq. m.
Proposed Total built up area	: • FSI: 44,301.53 sq. m. • Total built up area(FSI + Non FSI) : 78106.27 m ²
Estimated cost of the project	: Rs. 75.40 Crores



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Note: The Original Documents will be submitted before the HON'BLE Tribunal on the day of hearing in the present application

No. of Buildings	<ul style="list-style-type: none"> Residential - Total Nos. of Buildings = 10 nos. (A to J): B+S+12 Floors Total Nos. of Flats = 452 Commercial Building (K) = 01 no. with ground floor Total Nos. of Shops = 40 Nos. 																																				
Maximum Height of Building	<ul style="list-style-type: none"> Residential Building (A to J): 35.95 m Commercial Building (K): 4.20 m 																																				
Total Water Requirement	<ul style="list-style-type: none"> Total Water Requirement: 358.55 m³/day Fresh Water: 235.30 m³/day Recycled Water: 149.25 m³/day 																																				
Sewage Generation	316.4 m ³ /day																																				
STP capacity	<ul style="list-style-type: none"> Capacity of STP: 320 m³ Compact type STP 																																				
Rain water Harvesting	<ul style="list-style-type: none"> 6 Nos. of Filter trenches (2 m x 2 m x 2 m sizes) in the stream Bed with a 30M Deep 100 mm dia. bore to be drilled in the trench. 14 No. of trenches (2 m x 2 m x 2 m) with 10 m bore (100 mm dia.) in project area 																																				
Solid waste management	<ul style="list-style-type: none"> Biodegradable waste: 795 Kg/day Non biodegradable waste: 470 Kg/day STP Sludge: 32 Kg/day 																																				
Disposal	<ul style="list-style-type: none"> Construction debris shall be used for leveling and base course preparation. Segregation of the waste will be as per the quality of the waste i.e. biodegradable and non-biodegradable. Dry Garbage will be disposed off to the authorized recyclers. The biodegradable waste will be converted to compost using Organic Waste Processor. 																																				
Green Belt Development	<ul style="list-style-type: none"> Shrub Bed Area: 2542.00 m² Lawn Area: 2741.17 m² Landscape Area on Ground: 6981.80 m² R.O. Area on Covered Parking: 2887.7532 m² 698 trees in the landscape RG and 500 shrubs and bushes in the lawn area will be planted. <p>List of Native Trees for Road Side</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Botanical Name</th> <th>Common Name</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Albanthus excelsa</td> <td>Maharukh</td> <td>4.0 m to 6.0 m</td> </tr> <tr> <td>2</td> <td>Alstonia scholaris</td> <td>Satwin</td> <td>6.0 m to 8.0 m</td> </tr> <tr> <td>3</td> <td>Anthocephalus kadamba</td> <td>Kadamb</td> <td>4.0 m to 6.0 m</td> </tr> <tr> <td>4</td> <td>Pongamia pinnata</td> <td>Karanj</td> <td>8.0 m to 10.0 m</td> </tr> <tr> <td>5</td> <td>Sesuvia asoka</td> <td>Sita Ashok</td> <td>3.0 m to 4.0 m</td> </tr> </tbody> </table> <p>List of Proposed Native Trees:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Botanical Name</th> <th>Common Name</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Albanthus excelsa</td> <td>Maharukh</td> <td>4.0 m to 6.0 m</td> </tr> <tr> <td>2</td> <td>Anthocephalus</td> <td>Kadamb</td> <td>4.0 m to 6.0 m</td> </tr> </tbody> </table>	Sr. No.	Botanical Name	Common Name	Height	1	Albanthus excelsa	Maharukh	4.0 m to 6.0 m	2	Alstonia scholaris	Satwin	6.0 m to 8.0 m	3	Anthocephalus kadamba	Kadamb	4.0 m to 6.0 m	4	Pongamia pinnata	Karanj	8.0 m to 10.0 m	5	Sesuvia asoka	Sita Ashok	3.0 m to 4.0 m	Sr. No.	Botanical Name	Common Name	Height	1	Albanthus excelsa	Maharukh	4.0 m to 6.0 m	2	Anthocephalus	Kadamb	4.0 m to 6.0 m
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cadamba			
3	<i>Alstonia scholaris</i>	Satvin	6.0 m to 8.0 m
4	<i>Azadirachta indica</i>	Neem	3.0 m to 10.0 m
5	<i>Bombax ceiba</i>	Kala sayar	6.0 m to 8.0 m
6	<i>Butea monosperma</i>	Pulas/Flame of the tree	6.0 m to 8.0 m
7	<i>Bauhinia racemosa</i>	Arka	6.0 m to 7.0 m
8	<i>Cassia fistula</i>	Bahava	6.0 m to 7.0 m
9	<i>Caryota urens</i>	Fish tail palm	3.0 m to 4.0 m
10	<i>Erythrina indica</i>	Pangara	6.0 m to 8.0 m
11	<i>Lagerstroemia floribunda</i>	Tamban	8.0 m to 10.0 m
12	<i>Mimusops elengi</i>	Bakul	6.0 m to 8.0 m
13	<i>Murraya paniculata</i>	Kunt	2.0 m to 4.0 m
14	<i>Michelia champaca</i>	Sen chafa	4.0 m to 5.0 m
15	<i>Nyctanthes arbor-tristis</i>	Parjatak	5.0 m to 4.0 m
16	<i>Putranjiva roxburghii</i>	Putranjiva	8.0 m to 10.0 m
17	<i>Pongamia pinnata</i>	Karanj	3.0 m to 10.0 m
18	<i>Saraca asoka</i>	Sila Ashok	3.0 m to 4.0 m

List of proposed Shrubs:			
Sr. No.	Botanical Name	Common Name	Height
1	<i>Thevetia Nerifolia</i>	Sagar-gota	2.0 m
2	<i>Stachytarpheta sp.</i>	Stachytarpheta	0.50 m
3	<i>Plumbago zeylanica</i>	White plumbago	1.0 m
4	<i>Acorus calamus</i>	Wekhand	0.60 m
5	Korphan	Korphan	0.75 m
6	<i>Ocimum sanctum</i>	Tulas	0.60 m
7	<i>Cymbopogon flexuosus</i>	Lemon Grass	0.90 m to 1.0 m
8		Gokarna	

Existing trees:				
Sr. No.	Common Name	Diameter	Height	Nos.
1	Bhandi	0.37 m	12.0 m	1
2	Pongari	0.60 m	12.0 m	1
3	Shifadedi	0.284 m	6.0 m	2
		0.210 m	3.0 m	
Total No. of Existing Trees four which are to be transplanted				4

Energy Requirement	<ul style="list-style-type: none"> Source: MSDCL Maximum demand: 2225 KW 1 Nos. M.D.C. Set of 128.13 KVA. 				
Traffic Management	<table border="1"> <tr> <td></td> <td>Parking Provided</td> </tr> <tr> <td>Cars</td> <td>337 nos.</td> </tr> </table>		Parking Provided	Cars	337 nos.
	Parking Provided				
Cars	337 nos.				

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	Cycles	988 nos.
Energy Conservation measures	<ul style="list-style-type: none"> Common area lighting with CFL lamp Energy Efficient pumping High efficiency LED/CFL light for street light in place of Metal Halide Solar water heating system will be installed for all dwelling units 	
Environmental Management Plan	Construction phase: Rs. 6.62 lakhs Operation phase: <ul style="list-style-type: none"> Capital cost: Rs. 159 lakhs O&M cost: Rs. 22.5 lakhs 	

3. The proposal has been considered by SEIAA in its 46th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:-

- (i) SEAC recommended the project subject to following conditions :
- The project proponent should draw up a sustainable model with appropriate EMP.
 - Project proponent has agreed to plant 698 trees in the landscape RG and 500 shrubs and bushes in the lawn area. Local/concern authority should ensure this while approving the plans.
 - The project proponent should submit consents for water and drainage from competent authorities indicating time frames. Local/concern authority should ensure this while approving the plans.
- (ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.
- (iii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area. Imp
- (iv) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site. ✓
- (v) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (vi) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (vii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
- (viii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

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- (ix) The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (x) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (xi) Arrangement shall be made that waste water and storm water do not get mixed.
- (xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- (xx) The diesel required for operating D/G sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xxiv) Ready mixed concrete must be used in building construction.
- (xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lightning.
- (xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

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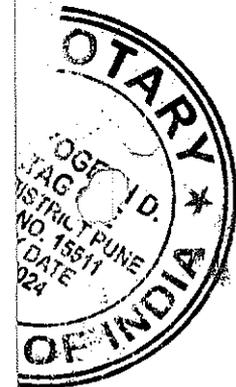
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- (xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- (xxx) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (xxxi) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxxii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxxiii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxxiv) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxxv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxxvi) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.
- (xxxvii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxxviii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xl) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xli) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- (xlii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

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- (xliii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xliv) Six monthly monitoring reports should be submitted to the Department and MPCB.
- (xlv) A complete set of all the documents submitted to Department should be forwarded to the MPCB.
- (xli) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (xlvii) A separate environmental management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (xlviii) Separate funds shall be allocated for implementation of environmental protection measures EMP along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

Group / (xlix)

The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <https://ec.maharashtra.gov.in> //

- (i) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- (ii) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (iii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (iii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Offices of MoEF, the respective Zonal Office of CPCB and the SPCB.
- (iv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project

[Signature]

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proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

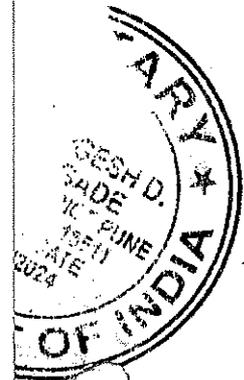
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid for a period of 5 years.
8. In case of any deviation or alteration in the project proposed from those submitted to this Department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vihar Bhawan, Sec-5, R.K. Puram, New Delhi - 110 022, if preferred, within 30 days as prescribed under Section 10 of the National Green Tribunal Act, 2010.


(Valsa R Nair Singh)
Secretary, Environment
Department & MS, SEIAA

Copy to:

1. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEIAA, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerala.
2. Shri. Dr. S. Davotta, Chairman, SEAC, T2/302 Sky City, Vanagaram -Ambattur Road, Chennai - 600 095
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

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5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryaveeran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016), (MP).
6. Regional Office, MPCB, Pune.
7. Collector, Pune.
8. Commissioner, Pune Municipal Corporation, Pune.
9. IA- Division, Monitoring Cell, MoEF, Paryaveeran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
11. Select file (TC-3).

TC
9/11/02



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F. No. 22-27/2015-IA-III

Government of India

Ministry of Environment, Forest and Climate Change
(IA Division)Indira Paryavaran Bhawan
All Garij, Jor Bagh Road
New Delhi- 110003.Dated the 12th April, 2016

OFFICE MEMORANDUM

Subject: Notifications issued by the Ministry of Environment, Forest and Climate Change vide S.O. No. 1141 (E) dated 29.04.2015 and S.O. No. 2571 (E) dated 31.08.2015 under the provisions of the EIA Notification 2006 regarding extension of Validity of Environmental Clearance-Clarification regarding.

The undersigned is directed to inform that in respect of the subject mentioned above, the Ministry has decided to clarify the applicability of the Notifications as under:

- (i) The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29.04.2015, their validity will stand automatically extended to seven (7) years.
- (ii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and the project proponents submitted application for extension of their validity within the validity period of five (5) years, the validity of such environmental clearances will also be extended to seven (7) years.
- (iii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and application of seeking extension of validity has not been submitted within the validity period by the project proponent, their extension of validity will be decided on case to case basis.

This issues with the approval of the Competent Authority.

(Dr. Satish C. Garkoti)
Scientist 'F'

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs / SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to HMEFCC
2. PPS to Secretary (EFCC)
3. PPS to SS(SK)
4. PS to JS(MKS)/PS to JS(BS) / PPS to JS(GB)
5. Website of MoEFCC
6. Guard File

Photocopy attested
[Signature]

SECRETARY
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA

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[Signature]



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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEIAA-2019/CR-108/SEIAA.
Environment Department
Room No. 217, 2nd Floor,
Mantralaya,
Mumbai- 400032.
Date: 27.05.2019.

To
M/s. Kunal Sulakshan Associates,
Kamala House, Opp Kamla Nehru Park,
Off Bhandarkar Road, Pune-005.

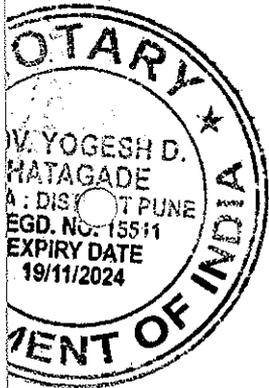
Sub : Revalidation of Environmental Clearance for Proposed Group Housing with
Shopline at S.No. 10, Hissa 1A mamurdi, Tal Haveli, Dist Pune by M/s.Kunal
Sulakshan Associates

Ref : 1. Application for revalidation received on 10.05.2019.
2. Minutes of 167th meeting of SEIAA dated 21.05.2019.
3. Earlier EC letter no. SEAC-2010/CR.861/TC.2, dated 12.06.2012.

With reference to above subject matter, it is noted that, you have received
Environment Clearance dated 12.06.2012. You have further applied for revalidation of
Environment Clearance for said project within validity of the aforesaid EC vide above ref.(1).
Your proposal for revalidation was considered in 167th meeting of SEIAA held on 21.05.2019
and as per decision taken in the meeting, the environment clearance granted vide above ref.
(3) is revalidated for a period up to 10.06.2022.

The terms and conditions stipulated in the EC letter dated 12.06.2012 vide above
ref. (3) shall remain the same.


(Anil Diggikar)
Principle Secretary
& Member Secretary, SEIAA



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(Anil Diggikar)

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भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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No. 1720]

नई दिल्ली, मंगलवार, अप्रैल 12, 2022/चैत्र 22, 1944
NEW DELHI, TUESDAY, APRIL 12, 2022/CHAITRA 22, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली 12 अप्रैल, 2022

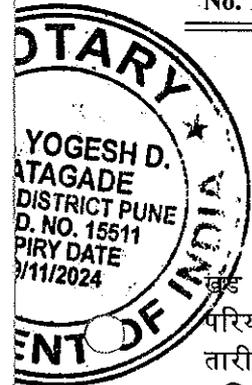
का.आ. 1807(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा 2 के खंड (v) और उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण एवं वन मंत्रालय में, परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापत्र बनाते हुए, संख्यांक का.आ. 1553(अ), तारीख 14 सितंबर, 2006 द्वारा पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) प्रकाशित किया है;

और, पूर्व अनुभवों के आधार पर, यह उल्लेखनीय है कि नाभिकीय शक्ति परियोजनाओं और जल शक्ति परियोजनाओं को पूरा होने की अवधि विभिन्न मुद्दों जैसे भौगोलिक आश्चर्य, वन मंजूरी में देरी, भूमि अर्जन, स्थानीय मुद्दों, पुनर्वास और पुनःव्यवस्थापन आदि के कारण परियोजना पूरी होने में अधिक समय लगता है, जो प्रायः परियोजना प्रस्तावक के नियंत्रण से बाहर होता है और इस संदर्भ में, केन्द्रीय सरकार को ऐसी परियोजनाओं के लिए पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना आवश्यक हो जाता है;

और, अन्य परियोजनाएं भी, ऐसी परियोजनाओं के कार्यान्वयन से संबंधित पर्यावरणीय मुद्दों सहित स्थानीय मामलों को संबोधित करने के लिए लगे समय पर विचार करने के लिए, केन्द्रीय सरकार यदि वह आवश्यक समझे ऐसे पर्यावरणीय मंजूरी की वैधता की सीमा को बढ़ा सकती है

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अनुसार, खान और खनिज (विकास और विनियमन) संशोधन अधिनियम 2015, के प्रारंभ की तारीख से ही, सभी खनिज पट्टे पचास वर्षों की अवधि के लिए दिए जा रहे हैं, और तदनुसार, केन्द्रीय सरकार खनिज के पर्यावरण मंजूरी की वैधता को, संरेखित करना

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9/10/22



आवश्यक समझती है जो वर्तमान में उपयुक्त पर्यावरणी सुरक्षा और पुनर्विलोकन के अधीन अधिकतम तीस वर्षों की अवधि तक अनुज्ञेय है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (सुरक्षा) नियम, 1986 को नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा की अभिमुक्ति के पश्चात् भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का और संशोधन संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा करती है, अर्थात् :-

(i) पैरा 9 में,

(क) उपपैरा (i) और (ii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :-

(i) "पर्यावरणीय मंजूरी की वैधता" से वह अवधि अभिप्रेत है, जिसमें पूर्व पर्यावरणीय मंजूरी विनियामक प्राधिकारी द्वारा स्वीकृत है, या आवेदक द्वारा पैरा 8 के उपपैरा (iii) के अधीन स्वीकृत किया गया माना जा सकता है, की शुरुवात परियोजना या गतिविधियों द्वारा उत्पादन प्रचालन ; या अनुसूची के मद 8 से संबंधित निर्माण परियोजनाओं के मामले में सभी निर्माण प्रचालनों को पूरा करना है, जिसमें पूर्व पर्यावरणीय मंजूरी के लिए आवेदन संदर्भित है :

परंतु खनन परियोजनाओं या गतिविधियों के मामलों में वैधता खनन पट्टे के निष्पादन की तारीख से दिए जाएंगे।

(ii) किसी विद्यमान या नई परियोजना या क्रियाकलाप के लिए दी गई पूर्व पर्यावरणीय मंजूरी उस अवधि के लिए वैध होगी, जो-

(क) नदी घाटी परियोजनाओं या क्रियाकलापों के मामले में तेरह वर्ष [अनुसूची का मद 1(ग)]; (ख) परमाणु ऊर्जा परियोजनाओं या क्रियाकलापों और परमाणु ईंधन के प्रसंस्करण के मामले में पंद्रह वर्ष [अनुसूची का मद 1(ड)];

(ग) खंड (क) और (ख) में निर्दिष्ट खनन परियोजनाओं और नदी घाटी परियोजनाओं और परमाणु ऊर्जा परियोजनाओं के सिवाए अन्य सभी परियोजनाओं और क्रियाकलापों के मामले में दस वर्ष।

(iii) क्षेत्र विकास परियोजनाओं और टाउनशिप [मद 8(ख)] के मामले में, दस वर्ष की वैधता अवधि केवल ऐसी क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो सकता है:

परंतु यह कि इस उप-पैरा और उप-पैरा (ii) में सूचीबद्ध परियोजनाओं और क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को नदी घाटी परियोजनाओं के मामले में, संबंधित विनियामक प्राधिकरण द्वारा वैध पर्यावरण मंजूरी के संबंध में अधिकतम दो वर्ष की अवधि द्वारा, परमाणु ऊर्जा परियोजनाओं और परमाणु ईंधन के प्रसंस्करण के मामले में पांच वर्ष और अन्य सभी परियोजनाओं के मामले में एक वर्ष के लिए बढ़ाया जा सकता है, यदि आवेदन विद्यमान पर्यावरण मंजूरी की वैधता अवधि के भीतर आवेदक द्वारा विनियामक प्राधिकरण के लिए अधिकथित प्रोफार्मा में किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण ऐसे विस्तार के अनुदान से पहले संबंधित विशेषज्ञ मूल्यांकन समिति से भी परामर्श कर सकता है।

(iv) खनन परियोजनाओं के लिए दी गई पूर्व पर्यावरण मंजूरी, समय-समय पर, अधिकतम तीस वर्ष, जो भी पहले हो, के अधीन, सक्षम प्राधिकारी द्वारा अनुमोदित और नवीनीकृत खनन योजना में निर्धारित परियोजना जीवन के लिए मान्य होगी:

परंतु इस उप-पैरा में सम्मिलित परियोजनाओं या क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को अगले बीस वर्षों के लिए, तीस वर्षों से आगे बढ़ाया जा सकता है, इस शर्त के अधीन कि विद्यमान पर्यावरण मंजूरी में अधिकथित विद्यमान पर्यावरण सुरक्षा उपायों की पर्याप्तता की जांच, तीस वर्ष की पर्यावरणीय मंजूरी की अधिकतम वैधता अवधि के भीतर परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की प्राप्ति पर संबंधित विशेषज्ञ मूल्यांकन



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समिति द्वारा हर पांच वर्ष बाद और तत्पश्चात विस्तारित पर्यावरण मंजूरी, जैसा आवश्यक समझा जाए, परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की वैधता अवधि के भीतर प्राप्त होने पर पर्यावरण प्रबंधन योजना में ऐसे अतिरिक्त पर्यावरण सुरक्षा उपायों को शामिल करने के लिए हर पांच वर्ष में, खनन पट्टे की वैधता या खनन जीवन की समाप्ति या पचास वर्ष, जो भी पहले हो, तक की जाएगी।";

(ख) "(iii) जहां उप-पैरा (i) और (ii) के अधीन विस्तार के लिए आवेदन फाइल किया गया है" कोष्ठक, अंक और शब्दों के लिए, निम्नलिखित रखा जाएगा, अर्थात्: -

"(v) जहां उप-पैरा (ii), (iii) और (iv) के अधीन विस्तार के लिए आवेदन अधिकथित प्रोफार्मा में फाइल किया गया है"

[फा. सं. आईए 3-22/10/2022-आईए. III]

तन्मय कुमार, अपर सचिव,

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 2859(अ), तारीख 16 जुलाई, 2021 के अधीन अंतिम बार संशोधित किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th April, 2022

S.O. 1807(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, based on the past experiences, it is noted that Nuclear Power Projects and Hydro Power Projects have high gestation period due to various issues such as geological surprises, delay in Forest Clearance, land acquisition, local issues, rehabilitation and resettlement, etc., which are often beyond the control of project proponent and in this context, the Central Government deems it necessary to extend the validity of Environmental Clearance (EC) for such projects;

And whereas, for other projects also, considering the time taken for addressing local concerns including environmental issues related to the implementation of such projects, the Central Government deems it necessary to extend the validity of such ECs;

And whereas, as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), on and from the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, all mining leases are being granted for a period of fifty years, and accordingly, the Central Government deems it necessary to align the validity of mining ECs which is currently permissible up to a maximum duration of thirty years, subject to review and appropriate environmental safeguards;

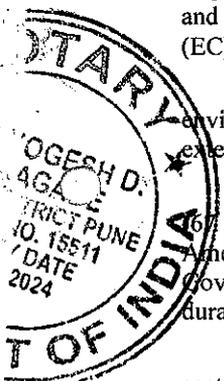
Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(i) in paragraph 9,-

(a) for sub paragraphs (i) and (ii), the following sub-paragraphs shall be substituted, namely:-

(i) The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction



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operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of:-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];

(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];

(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)]. the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub-paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan, as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.”;

(b) for the brackets, figures and words “(iii) Where the application for extension under sub-paragraphs (i) and (ii) has been filed”, the following shall be substituted, namely:-

“(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma”.

[F. No. IA3-22/10/2022-IA.III]

TANMAY KUMAR, Add. Secy.

Note:- The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide the notification number S.O. 2859(E), dated the 16th July, 2021.

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Exh. E

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F.No. 1A3-22/28/2022-1A.111 [E 181584]

Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
3rd Floor, Vayu Wing, Jor Bagh Road
Ali Ganj, New Delhi-110003

Dated: 13th December, 2022

OFFICE MEMORANDUM

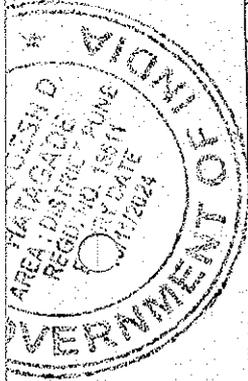
Subject: Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

Type of Project	Earlier EC validity (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

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- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:

Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.
3. This is issued with the approval of Competent Authority.


13/12/22
(Sundar Ramanathan)
Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS (TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

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रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-18012021-224513
CG-DL-E-18012021-224513

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 201]
No. 201]

नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942
NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

का.आ. 221(अ).— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्राप्त करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

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अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्: -

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2) विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्: -

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आईए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 18th January, 2021

S.O. 221(E).—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) vide number S.O.1533(E), dated the 14th September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of



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Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

"(ix). Notwithstanding anything contained above, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid.";

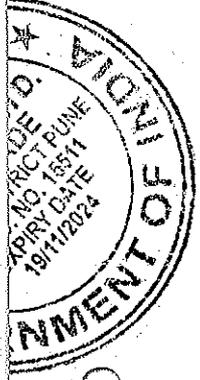
- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

"9A. Notwithstanding anything contained in this notification, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid.".

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27th November, 2020.



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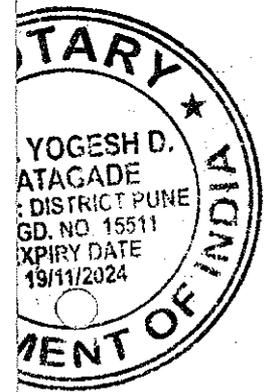
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Acknowledgement Slip for EC application

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This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent seeking additional information, if any, within 20 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. **Proposal No.** : SIAMH/MIS/277712/2022
2. **Category of the Proposal** : INFRA-2
3. **Name of the proposal** : Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
4. **Date of Receipt of Proposal** : 10 Jun 2022
5. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : KUNAL SULAKSHAN ASSOCIATES
 - b) **State** : Maharashtra
 - c) **District** : Pune
 - d) **Pincode** : 411004



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Form-1**APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE****1. Basic Informations**

Project Name	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates	Company/Organisation Name	KUNAL SULAKSHAN ASSOCIATES
Registered Address	Kunal House, Opp Kamla Nehru Park, Haveli, Pune, Maharashtra. Maharashtra 411004	Legal Status of the Company	Others

Address for the correspondence:	
(a) Name of the Applicant	Bijal Shah
(b) Designation (Owner/ Partner/ CEO)	Co-ordinator
(c) Address	Kunal House, Opp Kamla Nehru Park, Haveli, Pune, Maharashtra,,,Pune,Maharashtra-411004
(d) Pin code	411004
(e) E-mail	Ankita.shah@kunalgroup.in
(f) Telephone No.	0-
(g) Fax No.	
2. Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .	NIL

Category of the Project/Activity as per Schedule of EIA Notification,2006:	
(a) Major Project/Activity	8(a) Building and Construction projects
(b) Minor Project/Activity	NIL
(c) Category	B2
(d) Proposal Number	SIA/MH/MIS/277712/2022
(e) Master Proposal Number(Single Window)	SW/277711/2022
(f) EAC concerned (for category A Projects only)	INFRA-2
(g) Project Type(New/Expansion/Modernization)	Fresh EC

4.	(a) Number of States in which Project will be Executed	1
	(b) Main State of the project	Maharashtra

Details of State(s) of the project				
S.	State Name	District Name	Tehsil Name	Village Name

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No.				
(1.)	Maharashtra	Pune	Haveli	Mamurdi

Details of Public Consultation:	
5. (a) Whether the Project Exempted from Public Hearing?	Yes
(c) Reason	-1
(d) Supporting Document	NILL

Project Profile

Location of the project	Shopline Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune		
Town / Village (Name of more than one town may be entered by separating with)	Mamurdi	Plot/Survey/Khasra No. (Name of more than one town may be entered by separating with)	Sr. No. 10, Hissa 1A
State	Maharashtra	District	Pune
Tehsil	Haveli	Pincode	412101
Nearest railway station	Dehu road station	Distance from the project site	2.75
Nearest airport	Pune airport	Distance from the project site	22.73
Nearest Town/City/District Headquarters	Pune	Distance from the project site	22
Village Panchayats, Zila Parishad, Municipal Corporation, Local body (Complete postal addresses with telephone nos. to be given)	PCMC	Upload GPS file	Copy of Kml File Uploaded GPS file
Shape of the project land	Block (Polygon)	Site alternative under consideration (If any)	Uploaded Site alternative under consideration
Brief summary of project	Uploaded Brief summary of project		
Does your project location falls under out of any following areas	None of above Areas		
Proposed Built up area (Built up area or covered area on all the floors puttogether including its basement and other service areas which are proposed in the building or construction projects) (In Meter /Sqr)	67958.73	Existing Built Up Area (In Meter /Sqr)	61525.93
Does it attract any of the general conditions given below?	No		
Does it attract the specific condition given below?	No		
Interlinked Projects	No		
Whether separate application of interlinked	Date of Submission		

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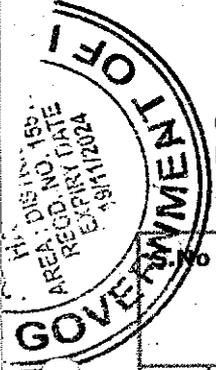
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projects has been submitted?			
Whether the proposal involves approval/clearance under the Forest (Conservation) Act,1980?	No		
Whether the proposal involves approval/clearance under the wildlife (Protection) Act,1972?	No		
Whether the proposal involves approval/clearance under the C.R.Z notification,2011?	No		
Whether there is any Government Order/Policy relevent/relating to the site?	No		
Forest land involved(hectares)	0		
Is there any litigation pending against the project?	No		

Activity

Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)



	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The existing land use pattern is residential. There will be no change in land use pattern due to proposed project. Land cover will change as construction will be done. While there will be no change in topography.
1.2	Clearance of existing land, vegetation and buildings?	Yes	There will be clearance of existing temporary shurbs.
1.3	Creation of new land uses?	No	Not applicable
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Hydro geological study of the site was done.
1.5	Construction works?	Yes	The project involves construction of 10 residential building and 1 commercial building.
1.6	Demolition works?	No	There will no demolition work .

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1.7	Temporary sites used for construction works or housing of construction workers?	No	About 100 local workers from nearby areas will be involved in construction work hence no housing is provided to workers.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	Excavation for foundation shall be done. The debris removed would be used for backfilling, site levelling and internal road construction. Top soil will be stored for landscaping.
1.9	Underground works including mining or tunneling?	No	No underground works including mining or tunnelling involved.
1.10	Reclamation works?	No	Not applicable
1.11	Dredging?	No	No dredging shall be required as no offshore area is involved.
1.12	Offshore structures?	No	No Offshore structures involved.
1.13	Production and manufacturing processes?	No	Since it is residential project, no production or manufacturing processes will be carried out.
1.14	Facilities for storage of goods or materials?	No	No separate facilities are provided for storage of goods or materials. Raw materials required for construction is stored at the campsites during construction work.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Disposal of solid waste and liquid effluents will not cause physical changes in the locality. Total wastewater generation of 316.4 KLD from project during operation will be treated in STP of 320 KLD. Treated water will be used for flushing (149.25 KLD) & landscaping (30.0 KLD) within project site. Excess treated water disposed off in municipal sewer line. STP of 320 KLD is existing on site Organic Waste Converter (OWC) is provided for converting biodegradable waste to manure and non-biodegradable
1.16	Facilities for long term housing of operational workers?	No	Not Applicable. The proposal pertains to building construction. No Workers involved during operation phase.
1.17	New road, rail or sea traffic during construction or operation?	No	No new road, rail ways shall be developed during construction and operation.
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Not applicable It is intended to make maximum use of existing road network for mobilization of man and materials.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	There will not be any closure or diversion of existing transportation routes.
1.20	New or diverted transmission lines or pipelines?	Yes	New transmission as well as



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			pipelines shall be required for facilitating various infrastructure utilities for the residential buildings.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	No changes in the hydrology of watercourses / aquifers are envisaged. Based on recommendations of hydro geological survey, rainwater harvesting is done to enhance the ground water table.
1.22	Stream crossings?	No	There is no stream running across to the site.
1.23	Abstraction or transfers of water from ground or surface waters?	No	No, there is no abstraction or transfers of water from ground or surface waters.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Not applicable The site shall be restored back to normal after construction and surface run off from site shall be channelized through storm water drains hence no change in drainage pattern envisaged.
	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Movements of trucks/vehicles are envisaged for transport of construction materials. Road transport will be used for transportation of raw materials & labours during construction phase. During operation phase, the road transport will be utilized by the floating population for transportation.
	Long term dismantling or decommissioning or restoration works?	No	Proposed project does not involve any long-term dismantling or decommissioning or restoration works.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Since project does not involve any decommissioning thus no impact on environment.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Construction Phase: Influx of people during construction phase - approx. 100 nos. of local labors are being employed. Operation Phase: On completion of the project, there will be regular movement of residents & visitors. Total population is expected to be 2770 nos.
1.29	Introduction of alien species?	No	No introduction of alien species is anticipated
1.30	Loss of native species or genetic diversity?	No	No deforestation is involved and only site clearance will be taken up and care will be taken to avoid loss of any native species or genetic diversity.
1.31	Any other actions?	No	No other actions/activities envisaged.

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2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	Agricultural land is not involved at the site. The existing site falls in non-agriculture zone.
2.2	Water (expected source & competing users) unit: KLD	Yes	During Construction Phase: Source: Tankers Domestic & Flushing water: 5 KLD Construction water: 20 KLD During Operation Phase: Source: PCMC/Treated water from STP Domestic water: 235.30 KLD Flushing water: 149.25 KLD Gardening: 30 KLD
2.3	Minerals (MT)	No	Not applicable
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	Locally available materials will be used. Various construction materials like cement, sand, steel, bricks, etc. shall be required for construction.
2.5	Forests and timber (source – MT)	Yes	Plywood for doors shall be used which will be procured from local market.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Source: MSEDCL Connected load: 2225 kW Maximum Demand: 2225 KW Transformers: 5 X 630 kVA DG sets: 160 KVA
2.7	Any other natural resources (use appropriate standard units)	No	Not applicable

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	The expected hazardous wastes shall be lubricating oil & grease, paints, adsorbents, varnish etc. The quantities used shall be very low (<2000 lit/year) and these chemicals / materials shall be handled as per Hazardous waste handling (2008) rules.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Not applicable
3.3	Affect the welfare of people e.g. by changing living conditions?	No	People will not be negatively affected. Positive impact shall be there in terms of standard of living.



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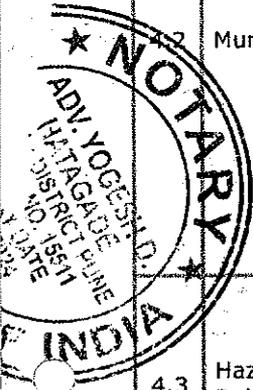
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			employment development of nearby areas
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	People will not be affected by project rather project is aimed to provide good infrastructure and amenities to people in operation phase.
3.5	Any other causes	No	Not Applicable

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	Not Applicable
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Construction phase: The excavation waste generated during construction is used within the site for backfilling, site levelling, road preparation etc for existing building and same shall be done for proposed building. The domestic waste generated from labour activity shall be segregated to bio-degradable and non-biodegradable and handled over to municipal facilities for disposal. Operation Phase: Biodegradable waste: 705 kg/day Non-Biodegradable waste: 470 kg/day Biodegradable and non-bio
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Since it is Residential Project very small quantity of hazardous waste including spent oil or grease for DG sets and other machineries shall be generated which will be handled as per hazardous wastes (management and handling) Rules, 2008.
4.4	Other industrial process wastes	No	Not applicable
4.5	Surplus product	No	Not applicable
4.6	Sewage sludge or other sludge from effluent treatment	Yes	32 kg/day Sewage sludge generated from entire project which will be dried and used as manure for gardening.
4.7	Construction or demolition wastes	Yes	Construction debris shall be used for site levelling, backfilling and base course preparation of approach roads.
4.8	Redundant machinery or equipment	No	No redundant machinery as the construction and other equipments involved shall be transported out of



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			the project area once the construction work is over.
4.9	Contaminated soils or other materials	No	Not applicable
4.10	Agricultural wastes	No	Not applicable
4.11	Other solid wastes	Yes	Biomedical waste like PPE, Gloves, Masks etc. generated due to Covid 19 Pandemic situation shall be segregated at designated place and shall be handed over to authorized vendor for disposal.

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	During construction phase emissions from combustion of fossil fuels will be from use of construction machineries, vehicles and DG Sets. During operation phase emissions will be from use of DG sets on power break down and vehicles for transportation.
5.2	Emissions from production processes	No	No production processes involved since it is residential project.
5.3	Emissions from materials handling including storage or transport	Yes	Dusting may occur during loading and unloading of cement bags, sand etc. however suitable mitigation measures like sprinkling of water may be carried out to control dusting. Vehicles having PUC certificates will be used for transportation of materials.
5.4	Emissions from construction activities including plant and equipment	No	Emission from plant & equipment is not applicable however during construction phase emission shall be from use of construction machineries, vehicles and DG Sets etc. which will be controlled using effective mitigation measures.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Dusting will occur during transportation and handling of construction materials however suitable mitigation measures like sprinkling of water may be carried out to control dusting. No odour problem will occur from solid waste since proper segregation and treatment is proposed for the project.
5.6	Emissions from incineration of waste	No	Not applicable as incineration will



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			not be involved
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	No burning of debris shall be allowed.
5.8	Emissions from any other sources	No	Not envisaged.

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Operation of construction equipments generate sufficient noise which will be controlled by adopting appropriate mitigation measures. Noise expected during operation of DG set shall be around 65 dBA however DG sets shall be used only as backup in case of power failure. Further proper acoustic measures shall be provided along with DG sets to reduce the noise and vibrations.
	From industrial or similar processes	No	No industrial or similar processes involved.
	From construction or demolition	Yes	There will be marginal increase in noise upto 65 dB (A) during construction work and it shall be localized to work site. The activities will be restricted to the daytime. Personnel protective equipment will be provided and their proper usage will be ensured for eardrum protection of the workers. 15 ft high site barricading will also done.
6.4	From blasting or piling	No	No blasting or piling involved.
6.5	From construction or operational traffic	Yes	There will be marginal noise generation from vehicle movement. However, the noise levels will be less than 60 dB (A). Further suitable mitigation measures shall be proposed to reduce the noise generated as a result of construction or operation traffic.
6.6	From lighting or cooling systems	No	Not applicable
6.7	From any other sources	No	Not applicable

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

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S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	The collection, treatment and disposal of hazardous waste will be as per hazardous waste (Management & Handling) amendment rule 2016 and hence no adverse impact on land environment is envisaged.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	Yes	Possibility of discharge of sewage into sewer line due to mechanical failure in STP.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Adequate stack height shall be provided for dispersion of the pollutants/ emissions from DG set.
7.4	From any other sources	No	Not applicable
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	DG sets shall be operated in case of power failure. Further adequate stack height shall facilitate dispersion of pollutants and no risk of buildup of pollutants. The fuel gas emissions from DG sets and stack height will be strictly in conformity to the limits stipulated by CPCB. The sewage will be treated and reused; hence no impact on land or water bodies is anticipated. Hence no long term build up risk of pollutants in the environment from these sources is anticipated.

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	Not applicable. There is no use or production of hazardous waste.
8.2	From any other causes	Yes	There is a risk of accidents during construction, however proper safety measures will be taken.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	Yes	<ul style="list-style-type: none"> As per the flood hazard map available on Building Material & Technology Promotion Council India portal, Pune area is not liable to floods. Landslides are not expected in the area as there are no hills near the site & also as per Landslide incidence Map available on Building Material & Technology Promotion Council India portal the



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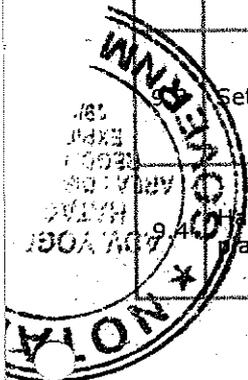
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area is not susceptible to landslides.
 • Cloudburst may occur. • For Earthquakes, this area falls under seismic zone -III according to Indian Standard Seismic zo

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: ◦ Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) ◦ housing development ◦ extractive industries ◦ supply industries ◦ Other	Yes	The project will set precedents for development of transport, communication, Environmental infra-structure and other developments in the area.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	The proposed project will have marginal & negligible impact on the environment.
	Set a precedent for later developments	Yes	The project shall set precedents for further development of transport, communication, infra-structure and other developments in the area.
	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not Applicable. As the environmental impact from the project is marginal, no cumulative effects are envisaged.



(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	As ESR of PCMC no area around project site is protected under international conventions, national or local legislation for their ecological landscape, cultural or other related values
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No	As ESR of PCMC no area around project site is protected under international conventions, national or local legislation for their ecological landscape, cultural or other related values

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3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No	As per ESR of PCMC there are no wetlands, water course, biospheres, forest or coastal zones
4	Inland, coastal, marine or underground waters	No	As per ESR of PCMC no. govt. notified protected area found around project site.
5	State, National boundaries	No	The project is located within Municipal limits- PCMC
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	Various routes or facilities used by public for tourist area, pilgrim area. (Mumbai Pune highway, etc)
7	Defence installations	No	Not Applicable
8	Densely populated or built-up area	Yes	Project located in rural urban area
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	All infrastructure is present within 5km of radius Hospital Varad Hospital & Critical Care 2.24 km Unique Multispeciality Hospital 0.76 km Schools My Humty Dumty preschool 1.29 km Angle Public school 1.95 km Places of worship Vithal Mandir 1.19 km Shankar Mandir 1.21 km
10	Areas containing important, high quality or scarce resources. (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	No	Not applicable, as there are no areas containing important, high quality or scarce resources (As per the google image & CGWA area report).
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	No	Not applicable. As per OM vide letter no. J-11013/5/2010-IA.II dtd 15.03.2010, Pune does not come under critically polluted area (CPA).
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	<ul style="list-style-type: none"> For Earthquakes, this area falls under seismic zone -III according to Indian Standard Seismic zoning map and comes under moderate damage risk zone. All relevant design parameters as per zone III will be considered for RCC design of the buildings. Landslides are not expected in the area as there are no hills near the site & also as per Landslide incidence Map available on Building Material & Technology Promotion Council India portal the area is not susceptible to landslides. As per the fl



Document to be attached

1.	Upload a copy of PFR	Uploaded a copy of PFR.
2.	Upload a copy of EMP	Uploaded a copy of EMP.
3.	Upload Scanned copy of covering letter.	Uploaded Scanned copy of covering letter..
4.	Upload Additional	Not Uploaded Additional File

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	attached if any(Single PDF)	
5.	Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?	No

Essential Details Sought			
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NO Record			

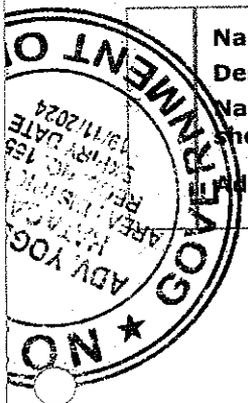
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NO Record			

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	Bijal Shah
Designation	Co-ordinator
Name of Company (Applicant Name should not be given here)	KUNAL SULAKSHAN ASSOCIATES
Address	Kunal House, Opp Kamla Nehru Park, Haveli, Pune, Maharashtra.

Print



TC



			SUKHWANI DEVELOPERS
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PP was absent, hence deferred the project.

23	P-23	SIA/MH/MIS/277712/2022	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
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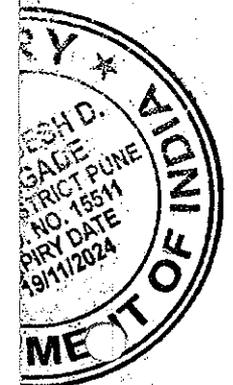
Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance of proposed residential project for total plot area of 31535.00 m², FSI area of 40647.21 m², Non FSI area of 27311.52 m² and total BUA of 67958.73 m².

Brief information of the proposal is as below:

1.	Proposal Number	Proposal No: SIA/MH/MIS/277712/2022	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	

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10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E
11.	Total Plot Area (m ²)	31535.00
12.	Deductions (m ²)	2,756
13.	Net Plot area (m ²)	28779.00
14.	Proposed FSI area (m ²)	40647.21
15.	Proposed non-FSI area (m ²)	27311.52
16.	Proposed TBUA (m ²)	67958.73
17.	TBUA(m ²) approved by Planning Authority till date	-
18.	Ground coverage (m ²) & %	3315.41
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration
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Not applicable as per OM dtd 25.02.2021

21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC			Current Detail		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
						Revalidation of EC

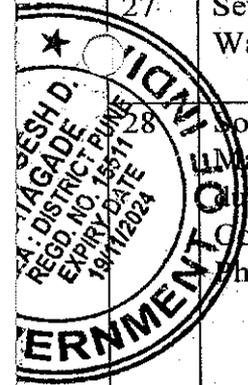
22.	Total number of tenements	Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.
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23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day
		Recycled water		Recycled water	
		Recycled water - (Flushing)	119.48 m ³ /day	Recycled water - (Flushing)	119.48 m ³ /day
		HVAC	0	HVAC	0
	Recycled water -	30.00	Recycled water -	00.00 m ³ /day	



TC

4		(Gardening)	m ³ /day	(Gardening)	
		Swimming Pool	2.88 m ³ /day	Swimming Pool	2.88 m ³ /day
		Total	385.11 m ³ /day	Total	355.11 m ³ /day
		Sewage generation	317 m ³ /day	Sewage generation	317 m ³ /day
24	Water Storage Capacity for Firefighting/ UGT (m3)	Purpose	Residential + Commercial		
		Domestic water	Domestic water tank- 254.00m ³ +30 m ³ commercial		
		Fire fighting	Fire Tank- 300.00m ³		
		Raw water storage tank	100 m ³		
		Treated water in STP for flushing	200 m ³		
25	Source of water	PCMC/Tanker water			
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon		
		Size and no. of RWH tank(s) and Quantity:	NA		
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore		
		Details of UGT tanks if any:	No UG Tank for rain water harvesting		
27	Sewage and Waste water	Sewage generation in CMD:	317 m ³ / day		
		STP technology:	MBBR		
		Capacity of STP (CMD):	320 m ³ /day		
28	Solid Waste Management during Construction phase	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor	
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste:	546 kg/day	Handed over to Authorized Agency	



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Minutes of 150th SEAC – 3 Meeting Scheduled on 22nd, 23rd, 24th & 25th August, 2022

Operation Phase	Wet waste:	751.5 kg/day	Treated in OWC
	Hazardous waste:	NA	NA
	Biomedical waste	NA	NA
	E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
	STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC

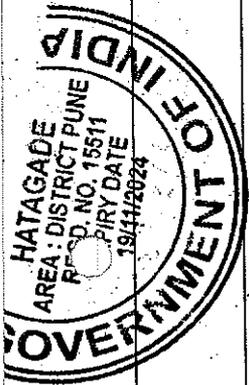
30	Landscape details	Total RG area (m ²):	2893.13 m ²
		Existing trees on plot	118 nos.
		Number of trees to be cut or transplant	0 nos.
		Number of trees to be retained	118 nos.
		Number of trees to be planted on site	264 nos.
		Total no. of trees	382 nos.
31	Power	Source of power supply:	MSEDCL
		During Construction Phase (Demand Load):	75 kW
		During construction phase - DG set	62.5 KVA
		During Operation phase (Connected load):	3260.1 kW
		During Operation phase (Demand load):	1378.89 KW
		Transformer:	3 nos x 630
		DG set:	160 KVA
32	Details of Energy saving	Fuel used:	HSD
		25.27 % Total Energy Saving	

33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.)Lakh
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00
		2	O & M cost	
		1	Water for Dust Suppression	2
		2	Site Sanitation , Disinfection & Safety	1.5
		3	Environmental Monitoring	2
		4	Health Check up	5
		5	Environment Management Cell	8.4
		6	Total	33.54



TC

34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m ²) Ground – 12.5 m ²
	4-Wheeler	321		321	
	2-Wheeler	1011		1011	
	Cycle	884		884	
36.	Details of Court cases/ litigations w.r.t. the project and project	No			



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9/11/22

location if any.

Deliberations:

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.”



24	P-24	SIA/MH/MIS/277673/2022	Prior Environmental Clearance for Residential Building Project at Sr No. 3/1 to 4/1/4/1, 4/1/4/2/2, 4/1/4/2, 4/1/4/2/3, 4/1/4/4, Ambegaon Bk, Near Ashok Leyland Co., Taluka – Haveli, Pune by M/s. Chirag Developers
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TC

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

Item no. 20

Proposal No.:- SIA/MH/MIS/277712/2022

Type of Project: EC

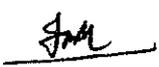
Subject- Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates

Project Details-

Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1.	Proposal Number	Proposal No: SIA/MH/MIS/277712/2022	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11.	Total Plot Area (m ²)	31535.00	
12.	Deductions (m ²)	2,756	
13.	Net Plot area (m ²)	28779.00	
14.	Proposed FSI area (m ²)	40647.21	
15.	Proposed non-FSI area (m ²)	27311.52	
16.	Proposed TBUA (m ²)	67958.73	
17.	TBUA(m ²) approved by Planning Authority till date	-	
18.	Ground coverage (m ²) & %	3315.41	
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.	


Member Secretary


Chairman

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration	
Not applicable as per OM dtd 25.02.2021						
21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC			Current Detail		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22.	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day	
		Recycled water		Recycled water		
		Recycled water - (Flushing)	119.48 m ³ /day	Recycled water - (Flushing)	119.48 m ³ /day	
		HVAC	0	HVAC	0	
		Recycled water - (Gardening)	30.00 m ³ /day	Recycled water - (Gardening)	00.00 m ³ /day	
		Swimming Pool	2.88 m ³ /day	Swimming Pool	2.88 m ³ /day	
		Total	385.11 m ³ /day	Total	355.11 m ³ /day	
		Sewage generation	317 m ³ /day	Sewage generation	317 m ³ /day	



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Member Secretary

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Chairman

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Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

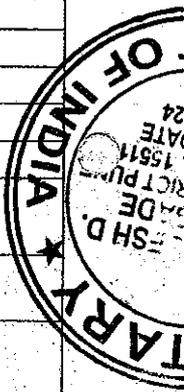
24	Water Storage Capacity for Firefighting/ UGT (m3)	Purpose	Residential + Commercial	
		Domestic water	Domestic water tank- 254.00m ³ +30 m ³ commercial	
		Fire fighting	Fire Tank- 300.00m ³	
		Raw water storage tank	100 m ³	
		Treated water in STP for flushing	200 m ³	
25	Source of water	PCMC/Tanker water		
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore	
		Details of UGT tanks if any:	No UG Tank for rain water harvesting	
27	Sewage and Waste water	Sewage generation in CMD:	317 m ³ / day	
		STP technology:	MBBR	
		Capacity of STP (CMD):	320 m ³ /day	
28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.
	Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	546 kg/day	Handed over to Authorized Agency
		Wet waste:	751.5 kg/day	Treated in OWC
		Hazardous waste:	NA	NA
	Biomedical waste	NA	NA	


Member Secretary


Chairman TC

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC
30	Landscape details	Total RG area (m ²):		2893.13 m ²
		Existing trees on plot		118 nos.
		Number of trees to be cut or transplant		0 nos.
		Number of trees to be retained		118 nos.
		Number of trees to be planted on site		264 nos.
		Total no. of trees		382 nos.
31	Power	Source of power supply:		MSEDCL
		During Construction Phase (Demand Load):		75 kW
		During construction phase - DG set		62.5 KVA
		During Operation phase (Connected load):		3260.1 kW
		During Operation phase (Demand load):		1378.89 KW
		Transformer:		3 nos x 630
				160 KVA
		DG set:		
		Fuel used:		HSD
32	Details of Energy saving	25.27 % Total Energy Saving		



33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.) Lakhs
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets & Debris Management	15.00
		2	O & M cost	
		1	Water for Dust Suppression	2
		2	Site Sanitation, Disinfection & Safety	1.5
		3	Environmental Monitoring	2
		4	Health Check up	5
		5	Environment Management Cell	8.4
		6	Total	33.54

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Member Secretary

TC
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Chairman

Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m ²)
		4-Wheeler	321	321	Ground -
		2-Wheeler	1011	1011	


Member Secretary


Chairman

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Minutes of 252nd Day 2 (Part - B) meeting of SEIAA held on 21st October, 2022.

	Cycle	884	884	12.5 m ²
36.	Details of Court cases/ litigations w.r.t. the project and project location if any.	No		

SEAC Deliberation –

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.”

Recommendations of SEAC-

Committee decided to refer the application to SEIAA for further necessary action

Deliberation in SEIAA-

SEAC-3 in its 150th meeting has referred the proposal to SEIAA for further necessary action in the view of violation observed by the committee.

During the meeting, SEIAA asked PP to submit clarification under the signature of PP, architect and Environment Consultant as on why SEIAA should not process in accordance with the minutes of SEAC. SEIAA decided to defer the proposal for the compliance of above point.

SEIAA Decision-

SEIAA decided to defer the proposal.



Jmk
Member Secretary

TC
(Signature)

(Signature)
Chairman

Minutes of 255th Day - 3 (Part B) meeting of SEIAA held on 12th January, 2023

Item no. 13**Proposal No.:-** SIA/MH/MIS/277712/2022**Type of Project:** EC

Subject- Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates

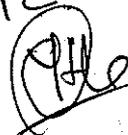
Project Details-

Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1.	Proposal Number	Proposal No: SIA/MH/MIS/277712/2022	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11.	Total Plot Area (m ²)	31535.00	
12.	Deductions (m ²)	2,756	
13.	Net Plot area (m ²)	28779.00	
14.	Proposed FSI area (m ²)	40647.21	
15.	Proposed non-FSI area (m ²)	27311.52	
16.	Proposed TBUA (m ²)	67958.73	
17.	TBUA(m ²) approved by Planning Authority till date	-	
18.	Ground coverage (m ²) & %	3315.41	
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.	


Member Secretary


Chairman


Minutes of 255th Day -- 3 (Part B) meeting of SEIAA held on 12th January, 2023

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration	
Not applicable as per OM dtd 25.02.2021						
21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC		Current Detail			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22.	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day	
		Recycled water		Recycled water		
		Recycled water - (Flushing)	119.48 m ³ /day	Recycled water - (Flushing)	119.48 m ³ /day	
		HVAC	0	HVAC	0	
		Recycled water - (Gardening)	30.00 m ³ /day	Recycled water - (Gardening)	00.00 m ³ /day	
		Swimming Pool	2.88 m ³ /day	Swimming Pool	2.88 m ³ /day	
		Total	385.11 m ³ /day	Total	355.11 m ³ /day	
		Sewage generation	317 m ³ /day	Sewage generation	317 m ³ /day	


Member Secretary

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Chairman

Minutes of 255th Day - 3 (Part B) meeting of SEIAA held on 12th January, 2023

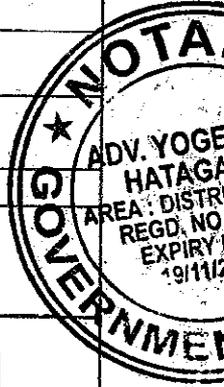
24	Water Storage Capacity for Firefighting/UGT (m ³)	Purpose	Residential + Commercial	
		Domestic water	Domestic water tank- 254.00m ³ +30 m ³ commercial	
		Fire fighting	Fire Tank- 300.00m ³	
		Raw water storage tank	100 m ³	
		Treated water in STP for flushing	200 m ³	
25	Source of water	PCMC/Tanker water		
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore	
		Details of UGT tanks if any:	No UG Tank for rain water harvesting	
27	Sewage and Waste water	Sewage generation in CMD:	317 m ³ / day	
		STP technology:	MBBR	
		Capacity of STP (CMD):	320 m ³ /day	
28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.
	Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	546 kg/day	Handed over to Authorized Agency
		Wet waste:	751.5 kg/day	Treated in OWC
		Hazardous waste:	NA	NA
		Biomedical waste	NA	NA

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Minutes of 255th Day – 3 (Part B) meeting of SEIAA held on 12th January, 2023

		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.																											
		STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC																											
30	Landscap e details	Total RG area (m ²):		2893.13 m ²																											
		Existing trees on plot		118 nos.																											
		Number of trees to be cut or transplant		0 nos.																											
		Number of trees to be retained		118 nos.																											
		Number of trees to be planted on site		264 nos.																											
31	Power	Total no. of trees		382 nos.																											
		Source of power supply:		MSEDCL																											
		During Construction Phase (Demand Load):		75 kW																											
		During construction phase - DG set		62.5 KVA																											
		During Operation phase (Connected load):		3260.1 kW																											
		During Operation phase (Demand load):		1378.89 KW																											
		Transformer:		3 nos x 630																											
		DG set:		160 KVA																											
32	Details of Energy saving	25.27 % Total Energy Saving																													
		Fuel used: HSD																													
33	Environmental Management plan budget during Construction phase	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Details</th> <th>Cost (Rs.)Lakhs</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management</td> <td>15.00</td> </tr> <tr> <td>2</td> <td>O & M cost</td> <td></td> </tr> <tr> <td>1</td> <td>Water for Dust Suppression</td> <td>2</td> </tr> <tr> <td>2</td> <td>Site Sanitation , Disinfection & Safety</td> <td>1.5</td> </tr> <tr> <td>3</td> <td>Environmental Monitoring</td> <td>2</td> </tr> <tr> <td>4</td> <td>Health Check up</td> <td>5</td> </tr> <tr> <td>5</td> <td>Environment Management Cell</td> <td>8.4</td> </tr> <tr> <td>6</td> <td>Total</td> <td>33.54</td> </tr> </tbody> </table>			Sr. No.	Details	Cost (Rs.)Lakhs	1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00	2	O & M cost		1	Water for Dust Suppression	2	2	Site Sanitation , Disinfection & Safety	1.5	3	Environmental Monitoring	2	4	Health Check up	5	5	Environment Management Cell	8.4	6	Total	33.54
		Sr. No.	Details	Cost (Rs.)Lakhs																											
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00																											
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		2	Site Sanitation , Disinfection & Safety	1.5																											
		3	Environmental Monitoring	2																											
		4	Health Check up	5																											
		5	Environment Management Cell	8.4																											
		6	Total	33.54																											



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Member Secretary

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Chairman



Minutes of 255th Day – 3 (Part B) meeting of SEIAA held on 12th January, 2023

34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
RWH	Recharging existing ground water table	7	2		
Solid Waste	Collection Segregation and management of MSW	23	13		
Hazardous waste	-				
Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85		
Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3		
Energy savings	Energy savings measures	120.75	2		
Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48		
Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25		
Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5		
Total					
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m ²)
	4-Wheeler	321		321	Ground – 12.5 m ²
	2-Wheeler	1011		1011	
	Cycle	884		884	
36.	Details of	No			

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Court cases/ litigations w.r.t. the project and project location if any.	
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SEAC Deliberation –

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted the application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.”

Recommendations of SEAC-

Committee decided to refer the application to SEIAA for further necessary action

Deliberation in SEIAA-

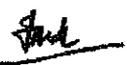
Proposal is an expansion of existing construction project. Proposal is referred by SEAC-3 in its meeting in the view of violation observed by the SEAC.

PP has obtained earlier EC vide SEAC-2010/CR-861/TC2 dated 12.06.2012 for total BUA of 44301.53 m2 which was revalidated vide EC dated 27.05.2019.

Proposal was then considered by SEIAA in its 252nd meeting and deferred for clarification on why SEIAA should not process as per the minutes of SEAC. Now, PP submitted the clarification dated 19.11.2022.

PP submitted that,

1. During EC meeting, conceptual plan was submitted having basement profile for all residential buildings in 2011.


Member Secretary

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Chairman



Minutes of 255th Day - 3 (Part B) meeting of SEIAA held on 12th January, 2023

2. On 24.05.2012, 1st sanction was obtained in which 5 buildings were having basement and 5 basement without basements. Considering this sanction, they started with the construction of buildings that did not have basements.
3. Later on 26.06.2014 second sanction was obtained in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed.
4. The parking requirement after deducting the basement was sufficing the municipal norms and the same was sanctioned by the municipal authority.
5. As the basement is not constructed large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by avoiding transportation of large quantities of construction waste.
6. As per the EC sated 12.06.2012 building heights were given 35.95 m which was considered from 1st floor and now building height is considered from ground level.
7. Commercial building constructed on site is only Ground floor which is wrongly mentioned as G+1 floor in SEAC MoM. Commercial building is constructed as per EC.

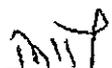
In the view of above, PP requested to refer back their proposal to SEAC for appraisal. SEIAA after deliberation decided to refer back the proposal to SEAC for appraisal.

SEIAA Decision-

SEIAA after deliberation decided to refer back the proposal to SEAC for appraisal.

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Member Secretary


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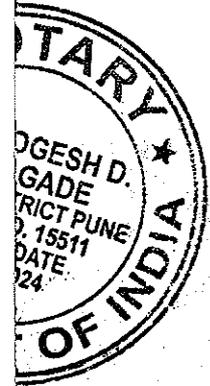


Minutes of 167th meeting of SEAC-3 held on 21st, 22nd and 23rd March, 2023 through VC

Maharashtra SEIAA directed SEAC-3 to appraise the proposals by using information technology facilities. Hence, SEAC-3 initiated to appraise the proposals received by the SEIAA through Videoconferencing technology on Zoom platform on 28th & 29th March, 2023.

Dr. Deepak Mhaisekar, IAS Rtd.	Chairman	21 st , 22 nd & 23 rd March, 2023
Shri Mukund Pathak	Member	21 st , 22 nd & 23 rd March, 2023
Shri Dattatray Thorat	Member	21 st , 22 nd & 23 rd March, 2023
Shri Kiran Acharekar	Member	21 st , 22 nd & 23 rd March, 2023
Dr. Aseem Gokarn Harwansh	Member	21 st , 22 nd & 23 rd March, 2023
Shri Joy Thakur	Member Secretary	21 st , 22 nd & 23 rd March, 2023

Chairman welcomed the members to the 167th SEAC III Meeting.



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Member Secretary

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Minutes of 167th SEAC-3 Meeting Scheduled on 21st, 22nd & 23rd March, 2023

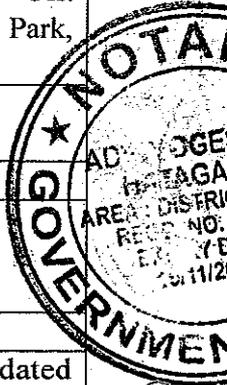
19.	SIA/MH/MIS/277712/2022	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
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Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for expansion in existing Environmental Clearance for proposed residential project with total plot area of 31,535.00 m², FSI area of 40,647.21 m², Non FSI area of 27,311.52 m² and total BUA of 67,958.73 m².

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/MIS/277712/2022	
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd, Near Kamla Nehru Park, Pune.
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11	Total Plot Area (m ²)	31,535.00	
12	Deductions (m ²)	2,756	
13	Net Plot area(m ²)	28,779.00	
14	Proposed FSI area(m ²)	40,647.21	
15	Proposed non-FSI area(m ²)	27,311.52	
16	Proposed TBUA (m ²)	67,958.73	
17	TBUA (m ²) approved by	IOD No. B.P /EC/Mamurdi/01/23	



Member Secretary

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Chairman

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	planning Authority till date					
18	Ground coverage (m ²) &%		3,315.41			
19	Total Project Cost (Rs.)		Rs. 75.40 Crs.			
20	CER as per MoEF & Circular Dated 01/05/2018		Activity	Location	Cost (Rs.)	Duration
	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021					
21	Details of Building Configuration: <Please use following legends:Floor=F,Parking=Pk,Podium=Po,Stilt=St,LowerGround=LG,UpperGround=UG,Basement=B,Shops=Sh>					Reason for Modification/Change
	Previous EC/ Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day	
		Recycled water (flushing)	119.48 m ³ /day	Recycled water (flushing)	119.48 m ³ /day	
		Recycled water (gardening)	30.00 m ³ /day	Recycled water (gardening)	0	
		Swimming pool	2.88 m ³ /day	Swimming pool	2.88 m ³ /day	
		Total	385.11 m ³ /day	Total	355.11 m ³ /day	
	Waste Water generation	317 m ³ /day	Waste Water generation	317 m ³ /day		
24	Water Storage Capacity for Fire fighting/ UGT			Fire tank	300 m ³	
				Domestic water tank	Residential-254.00m ³ +30 m ³ commercial	

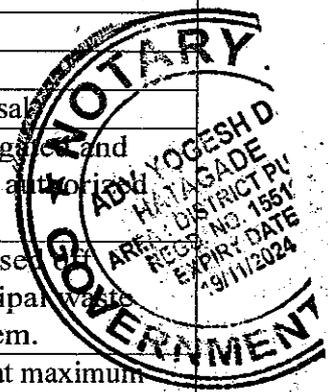
Member Secretary

Chairman

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		Flushing water tank	200 m ³
		Raw water tank	100 m ³
25	Source of water		
26	Rainwater Harvesting (RWH)	Level of the Ground water table	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon
		Size and no. of RWH tank(s) and Quantity	NA
		Quantity and size of recharge pits	3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore
		Details of UGT tanks if any	NA
27	Sewage and Wastewater	Sewage generation in CMD	317 m ³ / day
		STP technology	MBBR
		Capacity of STP (CMD)	320 m ³ / day
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)
		Dry waste	10 kg/day
		Wet waste	15 kg/day
		Construction waste	At actual
			Treatment/disposal
			It will be segregated and handed over to authorized vendor
			It will be disposed through Municipal waste collection system.
			Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)
		Dry waste	546 kg/day
		Wet waste	751.5 kg/day
		Hazardous waste	Negligible
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)
		E-Waste	1567.5 Kg/yr
		STP Sludge (dry)	23 kg/day
			Treatment/disposal
			Handed over to Authorized Agency for disposal
			Treated in OWC
			Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.
			Handed over to Authorized recycler for further handling & disposal purpose.
			Used as manure for gardening



Member Secretary

Chairman

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30	Green Belt Development	Total RG area (m ²)		2893.13 m ²	
		Existing trees on plot		118 nos.	
		Number of trees to be cut		0 nos.	
		Number of trees to be retained		118 nos	
		Number of trees to be Transplant		0 nos.	
		Number of trees to be planted on site		264 nos.	
		No. of trees required		275 nos.	
		Number of trees after development		382 nos.	
31	Power	Source of power supply:		MSEDCL	
		During Construction Phase (Demand Load)		75 KW	
		During construction phase DG set		62.5 KVA	
		During Operation phase (Connected load)		3260.1 kW	
		During Operation phase (Demand load)		1378.89 KW	
		Transformer		3 nos x 630	
		DG set		160 KVA	
Fuel used		HSD			
32	Details of Energy saving	Total Saving = 25.27 %			
33	Environmental Management plan budget during Construction phase	Type	Details		Cost
		Capital			15
		O & M	1. Water for Dust Suppression		2
			2. Site Sanitation , Disinfection & Safety		1.5
			3. Environmental Monitoring		2
			4. Health Check up		5
			5. Environment Management Cell		8.4
6. Total		33.54			
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	10.4	0.31
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous Waste	NA	--	-
		Green Belt	Plantation of new trees and maintenance of	22.96	4.85

Member Secretary

Chairman

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		development	existing trees		
		Energy Saving	Energy saving measures	36.9	3.96
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	03
		Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25
		Environment Management Cell	To implement environmental mitigation measures		6.48
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5
		Total			
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground – 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/ litigations w.r.t. the project and project location if any		NA		



Deliberations:

PP informed that this is proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune, under the jurisdiction of Pimpri Chinchwad Municipal Corporation (PCMC). This is an Existing project.

The previous EC granted to the project is EC expired, hence PP has applied for reappraisal. PP has earlier obtained EC dated 12.06.2012 for plot area 31535 sq.mt. & TBUA of 78406.27 sq.mt. (FSI44301.53 sq.mt and Non FSI- 34104.74 sq.mt). Further PP Revalidated EC on 27.05.2019 which was valid upto 10.06.2022.

Till date PP have constructed Buildings B,C,D,E,F,G,H,I & J. and only construction of Building A is remaining.

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building	Configuratio	Height	Building	Configuration	Height

Member Secretary

Chairman

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Name	n	(m)	Name		(m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85
Club House	G+1	8.55	Club House	G+1	8.55

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Decision: -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

20.	SIA/MH/INFRA2/417000/2023	Proposed Residential & Commercial project (Kakade City)
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Representative of PP was present during the meeting along with environmental consultant M/s. Mahabal Enviro Engineers Pvt. Ltd.

It is noted that, the PP has submitted the application for fresh Environmental Clearance for proposed residential and commercial project with total plot area of 95,022 m², FSI area of 2,94,251.94 m², Non FSI area of 1,73,046.54 m² and total BUA of 4,67,298.48 m².

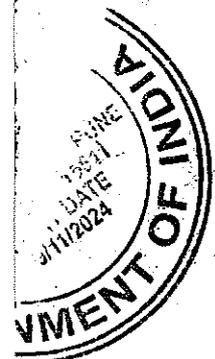
Brief information of the proposal is as below:

1.	Proposal Number	SIA/MH/INFRA2/417000/2023
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Member Secretary

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Chairman



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Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

Item no. 20

Proposal No.:- SIA/MH/MIS/277712/2022

Type of Project: EC

Subject- Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s. Kunal Sulakshan Associates

Project Details-

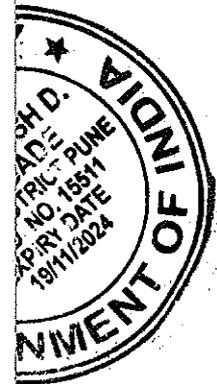
Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/MIS/277712/2022			
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.			
3	Project category	8(a), B2			
4	Type of Institution	Private			
5	Project Proponent	Name	M/s Kunal Sulakshan Associates		
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd, Near Kamla Nehru Park, Pune.		
		Contact number	020-30223022		
		e-mail	bijalshah@kunalgroup.in		
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024			
7	Applied for	Proposed Building Construction Project			
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.			
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune			
10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E			
11	Total Plot Area (m ²)	31,535.00			
12	Deductions (m ²)	2,756			
13	Net Plot area(m ²)	28,779.00			
14	Proposed FSI area(m ²)	40,647.21			
15	Proposed non-FSI area(m ²)	27,311.52			
16	Proposed TBUA (m ²)	67,958.73			
17	TBUA (m ²) approved by planning Authority till date	IOD No. B.P /EC/Mamurdi/01/23			
18	Ground coverage (m ²) &%	3,315.41			
19	Total Project Cost (Rs.)	Rs. 75.40 Crs.			
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration

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Member Secretary

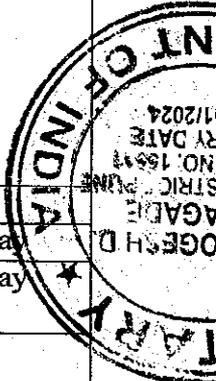
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Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021						
21	Details of Building Configuration: <Please use following legends:Floor=F,Parking=Pk,Podium=Po,Stilt=St,LowerGround=LG,UpperGround=UG,Basement=B,Shops=Sh>					Reason for Modification/Change
Previous EC/ Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Commercial Building K	G	4.2	Commercial Building K	G	6.85
	Club House	G+1	8.55	Club House	G+1	8.55
22	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day	
		Recycled water (flushing)	119.48 m ³ /day	Recycled water (flushing)	119.48 m ³ /day	
		Recycled water (gardening)	30.00 m ³ /day	Recycled water (gardening)	0	
		Swimming pool	2.88 m ³ /day	Swimming pool	2.88 m ³ /day	
		Total	385.11 m ³ /day	Total	355.11 m ³ /day	
		Waste Water generation	317 m ³ /day	Waste Water generation	317 m ³ /day	
24	Water Storage Capacity for Fire fighting/ UGT			Fire tank	300 m ³	
				Domestic water tank	Residential- 254.00m ³ +30 m ³ commercial	
				Flushing water tank	200 m ³	
				Raw watertank	100 m ³	
25	Source of water					



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Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

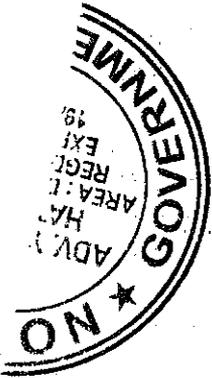
26	Rainwater Harvesting (RWH)	Level of the Ground water table		7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon
		Size and no. of RWH tank(s) and Quantity		NA
		Quantity and size of recharge pits		3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore
		Details of UGT tanks if any		NA
27	Sewage and Wastewater	Sewage generation in CMD		317 m ³ / day
		STP technology		MBBR
		Capacity of STP (CMD)		320 m ³ /day
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste	15 kg/day	It will be disposed off through Municipal waste collection system.
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal
		Wet waste	751.5 kg/day	Treated in OWC
		Hazardous waste	Negligible	
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure for gardening
30	Green Belt Development	Total RG area (m ²)		2893.13 m ²
		Existing trees on plot		118 nos.
		Number of trees to be cut		0 nos.
		Number of trees to be retained		118 nos
		Number of trees to be Transplant		0 nos.
		Number of trees to be planted on site		264 nos.


Member Secretary

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Chairman



Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

		No. of trees required	275 nos.		
		Number of trees after development	382 nos.		
31	Power	Source of power supply:	MSEDCL		
		During Construction Phase (Demand Load)	75 KW		
		During construction phase DG set	62.5 KVA		
		During Operation phase (Connected load)	3260.1 kW		
		During Operation phase (Demand load)	1378.89 KW		
		Transformer	3 nos x 630		
		DG set	160 KVA		
		Fuel used	HSD		
		32	Details of Energy saving	Total Saving = 25.27 %	
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation , Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
6. Total	33.54				
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	10.4	0.31
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous Waste	NA	--	-
		Green Belt	Plantation of new trees and maintenance of existing trees	22.96	4.85
		development	existing trees		
		Energy Saving	Energy saving measures	36.9	3.96
	Environmental Monitoring	To monitor sustainability of Environmental	-	03	

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Chairman



Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

			Infrastructure		
		Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25
		Environment Management Cell	To implement environmental mitigation measures		6.48
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground – 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/ litigations w.r.t. the project and project location if any		NA		

SEAC Deliberation –

PP informed that this is proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune, under the jurisdiction of Pimpri Chinchwad Municipal Corporation (PCMC). This is an Existing project.

The previous EC granted to the project is EC expired, hence PP has applied for reappraisal. PP has earlier obtained EC dated 12.06.2012 for plot area 31535 sq.mt. & TBUA of 78406.27 sq.mt. (FSI44301.53 sq.mt and Non FSI- 34104.74 sq.mt). Further PP Revalidated EC on 27.05.2019 which was valid upto 10.06.2022.

Till date PP have constructed Buildings B,C,D,E,F,G,H,I & J. and only construction of Building A is remaining.

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85

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Chairman

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Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

Club House	G+1	8.55	Club House	G+1	8.55
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The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

1. PP to provide electric charging facilities as per Maharashtra Electric Vehicle Policy.
2. PP to ensure that, the water proposed for drinking water. They can use recycled water for construction phase should not be used for tanker water for proposed construction.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above conditions.

Deliberation in SEIAA-

Proposal is an expansion of existing construction project. Proposal is recommended by SEAC-3 in its 168th meeting for grant of Environmental Clearance for total plot area of 31,535.00 m², FSI area of 40,647.21 m², Non FSI area of 27,311.52 m² and total BUA of 67,958.73m². Proposal was earlier referred by SEAC-3 in its 10th meeting in the view of violation observed by the SEAC. Proposal was then considered in SEIAA in its 255th meeting and proposal was referred back to SEAC for appraisal.

PP has obtained earlier EC vide SEAC-20 in its 61/TC2 dated 12.06.2012. same is revalidated on 27.05.2019.

At the outset, SEIAA asked PP whether they have received receipt of Certified Compliance Report (CCR) as mandated by MoEF&CC Office Memorandum dated 26:09.2022. PP submitted that, they have obtained the same dated 03.01.2023. SEIAA asked PP to strictly comply with the points raised in the Certified Compliance Report (CCR) dated 03.01.2023. SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 28.04.2023: .

SEIAA after deliberation decided to grant Environmental Clearance subject to compliance of following conditions-

1. PP to keep open space unpaved so as to increase the water permeability of water. However, whenever paving is deemed necessary, PP to use the grass pavers of suitable types & strength to increase the water permeable area to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No. 8-IA.III dt.04.01.2019.

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Member Secretary

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After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above conditions.

Proposal is an expansion of existing construction project. Proposal is recommended by SEAC-3 in its 168th meeting for grant of Environmental Clearance for total plot area of 31,535.00 m², FSI area of 40,647.21 m², Non FSI area of 27,311.52 m² and total BUA of 67,958.73m².

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SEIAA after deliberation decided to grant Environmental Clearance subject to compliance of following conditions-

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2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No. 8-IA.III dt.04.01.2019.

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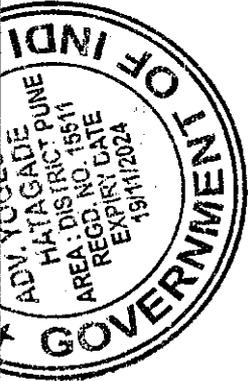


Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

- 4. SEIAA after deliberation decided to grant EC for – FSI- 40,647.21 m2, Non FSI- 27,311.52 m2, Total BUA- 67,958.73m2. (Plan approval No-BP/EC/Mamurdi/01/2023, dated-10.01.2023)

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.



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Member Secretary

Chairman

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ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Maharashtra)

To,

The Co-ordinator
KUNAL SULAKSHAN ASSOCIATES
Kunal House, Opp Kamla Nehru Park, Haveli, Pune, Maharashtra. -
411004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/MH/MIS/277712/2022 dated 10 Jun 2022. The particulars of the environmental
clearance granted to the project are as below:

- | | |
|---|--|
| 1. EC Identification No. | EC23B038MH186318 |
| 2. File No. | SIA/MH/MIS/277712/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 8(a) Building and Construction projects |
| 6. Name of Project | Proposed residential project group
Housing with Shopline at Sr. No. 10,
Gissa, 1A, village Mamurdi, Taluka Haveli,
District Pune by M/s Kunal Sulakshan
Associates |
| 7. Name of Company/Organization | KUNAL SULAKSHAN ASSOCIATES |
| 8. Location of Project | Maharashtra |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 06/06/2023

(e-signed)
Pravin C. Darade, I.A.S.
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/277712/2022
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s.Kunal Sulakshan Associates,
Sr. No. 10, Hissa 1A, village Mamurdi,
Taluka Haveli, District Pune.

Subject : Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s.Kunal Sulakshan Associates

Reference : Application no. SIA/MH/MIS/277712/2022

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 168th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 260th (Day 1) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 02.05.2023.

2. Brief Information of the project submitted by you is as below:-

1	Proposal Number	SIA/MH/MIS/277712/2022	
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd. Near Kamla Nehru Park, Pune.
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	

10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E			
11	Total Plot Area (m ²)	31,535.00			
12	Deductions (m ²)	2,756			
13	Net Plot area(m ²)	28,779.00			
14	Proposed FSI area(m ²)	40,647.21			
15	Proposed non-FSI area(m ²)	27,311.52			
16	Proposed TBUA (m ²)	67,958.73			
17	TBUA (m ²) approved by planning Authority till date:	IOD No. B.P./EC/Mamurdi/01/23			
18	Ground coverage (m ²) & %	3,315.41			
19	Total Project Cost (Rs.)	Rs. 75.40 Crs.			
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration
21	NA, per OM No. F.No.22-65/2017/IA-III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02.2021				
21	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Silt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>				Reason for Modification/Change
	Previous EC/ Existing Building		Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration
	A to J	B+S+12	35.95	A to J	P+12 floors
	Commercial Building K	G	4.2	Commercial Building K	G
	Club House	G+1	8.55	Club House	G+1
22	Total number of tenements		Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day
		Recycled water (flushing)	119.48 m ³ /day	Recycled water (flushing)	119.48 m ³ /day
		Recycled water (gardening)	30.00 m ³ /day	Recycled water (gardening)	0
		Swimming pool	2.88 m ³ /day	Swimming pool	2.88 m ³ /day
		Total	385.11 m ³ /day	Total	355.11 m ³ /day

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		Waste Water generation	317 m ³ /day	Waste Water generation	317 m ³ /day
24	Water Storage Capacity for Fire fighting/ UGT	Fire tank		300 m ³	
		Domestic water tank		Residential- 254.00m ³ +30 m ³ commercial	
		Flushing water tank		200 m ³	
		Raw watertank		100 m ³	
25	Source of water				
26	Rainwater Harvesting (RWH)	Level of the Ground water table		7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity		NA	
		Quantity and size of recharge pits		3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore	
		Details of UGT tanks if any		NA	
27	Sewage and Wastewater	Sewage generation in CMD		317 m ³ / day	
		STP technology		MBBR	
		Capacity of STP (CMD)		320 m ³ /day	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal	
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor	
		Wet waste	15 kg/day	It will be disposed off through Municipal waste collection system.	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal	
		Wet waste	751.5 kg/day	Treated in OWC	
		Hazardous waste	Negligible		



	Phase	Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.	
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.	
		STP Sludge (dry)	23 kg/day	Used as manure for gardening	
30	Green Belt Development	Total RG area (m ²)		2893.13 m ²	
		Existing trees on plot		118 nos.	
		Number of trees to be cut		0 nos.	
		Number of trees to be retained		118 nos.	
		Number of trees to be Transplant		0 nos.	
		Number of trees to be planted on site		264 nos.	
		No. of trees required		275 nos.	
		Number of trees after development		382 nos.	
31	Power	Source of power supply:		MSEDCL	
		During Construction Phase (Demand Load)		75 KW	
		During construction phase DG set		62.5 KVA	
		During Operation phase (Connected load)		3260.1 kW	
		During Operation phase (Demand load)		1378.89 KW	
		Transformer		3 nos x 630	
		DG set		160 KVA	
		Fuel used		HSD	
32	Details of Energy saving	Total Saving = 25.27%			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation, Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
			6. Total	33.54	
34	Environmental Management plan Budget during	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18

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Operation phase	RWH	Recharging existing ground water table	10.4	0.31	
	Solid Waste	Collection Segregation and management of MSW	23	13	
	Hazardous Waste	NA	--	-	
	Green Belt	Plantation of new trees and maintenance of existing trees	22.96	4.85	
development	Energy Saving	Energy saving measures	36.9	3.96	
	Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	03	
	Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25	
	Environment Management Cell	To implement environmental mitigation measures	-	6.48	
	Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5	
Total					
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground - 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/litigations w.r.t. the project and project location if any		NA		

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85
Club House	G+1	8.55	Club House	G+1	8.55

3. The proposal has been considered by SEIAA in its 260th (Day-1) meeting and decided

to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

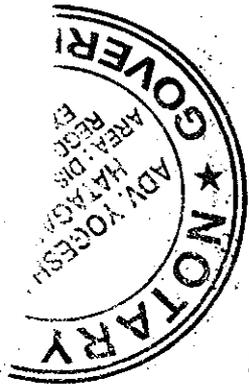
B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI- 40,647.21 m², Non FSI- 27,311.52 m², Total BUA- 67,958.73m². (Plan approval No-BP/EC/Mamurdi/01/2023, dated-10.01.2023)

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.



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- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
 - IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
 - X. The Energy Conservation Building code shall be strictly adhered to.
 - XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
 - XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
 - XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
 - XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
 - XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards
 - XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
 - XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
 - XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
 - XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an



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independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector

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parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

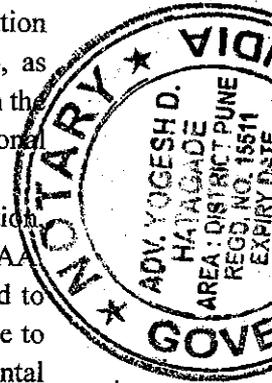
C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.



TC [Signature]

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pimpri Chinchwad Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.



Validity unknown

Digitally signed by Pravin C. Darade, I.A.S.
Member Secretary
Date: 6/6/2023 2:09:44 PM

Government of Maharashtra

SEIAA-2014/CR.02 /TC.3
Environment department,
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai 400 032
Date: 30th January, 2014

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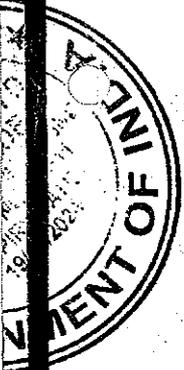
Sub: Issuance of IOD/IOA/Concession documents etc related to construction projects.

The Ministry of Environment and Forests, Government of India issued EIA Notification 2006 mandating prior environment clearance for construction projects having total construction area 20,000 sq.m or more (including FSI & Non FSI). The Ministry also constituted State Level Expert Appraisal Committees (SEACs) & State Level Environment Assessment Authority (SEIAA) in the State to appraise such projects and accord prior environment clearances

2. During SEIAA meetings, it is observed that, the building plans in the proposals under consideration are not the one which are scrutinized primarily by local planning authority. Under the circumstances, it is difficult to understand the proposed concessions like claiming of areas free of FSI, total FSI potential, fungible FSI, deficiency in open space, RG area provided on the ground, amenity spaces to be handed over etc. in the building plans. These concessions and its conformity with the provisions of the DCR have to be verified and certified by the competent authority. This is of utmost importance as these things are required in deciding location of environmental infrastructure like STP, solid waste treatment plants, rain water harvesting mechanism, DG sets, UG tanks, tree plantation space, mechanism for light and ventilation in basements, pollution control mechanism in parking slots etc. This is also required in calculating the gross pollution load of the project.

3. It is further observed by the Authority that there are proposals for amendment in the prior environment clearance due to amended building plans for the reasons explained above. For every such amendment in building plans, the project proponent has to amend the prior environment clearance and for this he has to approach to SEAC/SEIAA again and again. This delays the construction projects and also piles up pendency before SEAC/SEIAA.

TC



Corporation/Jalgaon Municipal Corporation/Dhule Municipal Corporation/Ahamadnagar Municipal Corporation/Vasai-Virar Municipal Corporation/Prabhani Municipal Corporation/Chandrapur Municipal Corporation/Latur Municipal Corporation-for information and necessary action.

- 5) Managing Director, CIDCO-for information and necessary action.
- 6) Metropolitan Commissioner, Mumbai Metropolitan Region Development Authority- for information and necessary action.
- 7) Vice- Chairman & Managing Director, Maharashtra State Road Development Corporation -for information and necessary action.
- 8) Director Of Town,Planing Maharashtra State.Pune Centre Bldg Gf, Opp Sasun Hospital Pune-411001
- 9) Chief Executive Officer, Slum Rehabilitation Authority, Anant Kanekar Marg, Bandra (E), Mumbai- for information and necessary action.
- 10) Member Secretary, Maharashtra Pollution Control Board, Sion (E), Mumbai- for information and necessary action.
- 11) Member Secretary, State Level Expert Appraisal Committee-III/III- for information and necessary action.
- 12) Commissioner, Thane municipal corporation
- 13) CAO, MIDC

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Pimpri Chinchwad Municipal Corporation
Fire Department
No. Fire / 5 / WS / 660 / 2010
Dt. 2 / 11 / 2010

Fire Provisional No Objection Certificate for Buildings

With reference to the application dt. 20/10/10 of the under mentioned applicant, technical site inspection had been carried out by the Officer of the department in accordance with the submitted plan copies and documents.

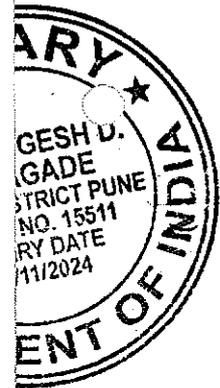
Provisional Fire No Objection Certificate is being herewith issued as per Rule 6.2.6.2.1 and amendment of Rule 19 of Development Control Rules of PCMC, subject to compliance of the following conditions.

Bldg Nos.	Height (Mtrs) from G.L.	Built up Area (Sq. mt)	Occupancy type
A, B, C, D	39.00 mtr	4000.55 - 4 (Each)	Residential.
E, F.	39.00 mtr	5030.87 - 4 - 4	—
G.	39.00 - 4	3670.53 - 4	—
H	39.00 - 4	3596.30 - 4	—
I	39.00 - 4	3662.45 - 4	—
J.	4.62 - 4	717.33 - 4	Commercial

This temporary NOC is issued for plan sanctioning of the buildings and layout only, from fire prevention point of view and all other rules governing of department are applicable from time to time.

1. Side margins clearance for the maneuverability / accessibility of the fire fighting vehicle should be kept free of obstructions. all the time
2. Fire, Ambulance, Police, MSEB, etc Emergency Contact Numbers Board to be displayed prominently at the gate
3. Overhead Fire water tank - 10,000 Its capacity to be provided.
4. Underground Fire tank - 50,000 Its capacity for Buildings up to 35- Mtrs height and 75,000 Ltrs capacity above 35 mtrs height to be provided with fire service inlet/outlet. at accessible position
5. Riser cum Down Comer System of 4" dia, Jindal Hisar/ Tata/Zenith/Prakash Surya/APL- Apollo, C class GI pipe, 3 HP Terrace pump with accessories of ISI mark for building < 24 mts height.
6. Riser cum Down Comer System of 6" dia, Jindal Hisar/ Tata/Zenith/Prakash Surya/APL-Apollo, C class GI pipe, with 5 HP Terrace Pump and minimum 40 HP Ground Coupled Pump and above capacity for group of buildings based on calculations & S.S/G.M. Couplings. The Hose Pipes, Hydrant Valves, Hose Reel, Type-II, Nozzle fittings etc. to be ISI Mark for bldgs > 24mts height.
7. Independent Duct provision to be made for Riser cum Down Comer System.
8. Sprinkler System to be provided for Basements Parking areas.
9. M.C.P. and P.A. Communication System with Talk Back facility to be provided.
10. Fire Staircase to be provided with Fire Doors
11. Fire cum Stretcher/Hospital Lift (large) with fireman's switch to be provided.
12. Independent Refuge Area min. 15m2 to be provided at the front & conspicuously marked for identification to be provided at 24 mtr floor from ground level.

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[Signature]



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- ✓ 13. Courtyard/Parking Hydrants with one ~~Fire~~ Fireway Collecting Head for each wing to be provided apart from the building in front, at accessible position.
- ✓ 14. External Glass Paneling to be Fire, Heat & Impact resistant Glass Panel not to be used in Exit / Means of Escape routes, e.g. Staircases, Lobby, etc.
- ✓ 15. Fire Fighting Pump Installation and Emergency Lighting System to be connected to Backup System.
- ✓ 16. LPG Reticulated System (Gas Bank) installation is preferred from fire safety point.
- ✓ 17. Electrical Installation to be carried out as per Indian Electricity Rules 1956 by competent agency/person. Adequate number of MCBs, ACBs to be provided.
- ✓ 18. Evacuation Plan/Fire Orders to be submitted specially for Non Apartment Buildings.
- ✓ 19. Smoke Detection System to be provided for Commercial building.
- ✓ 20. Hotels, Hospitals and other Special Buildings to be provided with Rescue Chute and or Aluminium Collapsible Ladders of minimum 20 mtr. height.
- ✓ 21. Spacious fully equipped Fire Control Room to be provided on Ground Floor.

✓ NOC Applicable Points No.: 1, 2, 3, 4, 5, 6 to 17 only

NOC Remarks if any

The abovementioned conditions and fire installations should be fulfilled prior to submission and clearance of Final Fire NOC. All relevant ISI certificates towards the equipments to be produced with Final NOC proposal.

*Difference fee amount if any, found during Audit, in future, will be recovered from the Applicant/ Occupier.



Proposed Site Address -
(Building A to I Resi. P. Com)

S. NO = 10/1A munge-
Mamurdi pura

egb
Fire Officer
Pimpri Chinchwad Municipal Corporation
Pimpri - 18

To. Mahendra Thakur (Corrctd)
6th Westhore Empire Building
Mamurdi Pimpri Pura 18.

Receipt No.	Fire NOC Fees Rs	Receipt Date
S	S	S

RS = 3754500/- - 1500/- = 3753000/- to be taken

Token No = 01/10/05756

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[Signature]

Exh 420 P

Annexure 1A, 1B & 1C

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068

Visit us at :

Website : <http://mpcb.mah.nic.in>

E-mail : mpcb@vsnl.net

EIC No: PN-11499-11

Infrastructure Project/LSI

Consent No. BO/RO(HQ)/Pune/CE/CC- 202



Kalpataru Point,
2nd, 3rd & 4th floor,
Opp. Cineplanet,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

Date: 07/12/2011

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008.

[To be referred as Water Act, Air Act and HW (M,H &TM) Rules respectively].

Consent to Establish is granted to,

M/s. Kunal Sulakshan Associates,

S.No: 10, H.No: 1A, Mamurdi,

Tal: Haveli, Dist: Pune.

located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M,H &TM) Rules subject to the provisions of the Act and the Rules and the orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is valid up to Commissioning of the Project or 5 years whichever is earlier.

For development of land / plot as new construction activities for construction of residential with shipline project named as M/s. Kunal Sulakshan Associates, S.No: 10, H.No: 1A, Mamurdi, Tal: Haveli, Dist: Pune on total plot area of 31,535 sq.mtr, Proposed BUA [As per FSI] of 44,463.63 sq.mtr & Construction BUA of 69,656.50 sq.mtr including utilities of construction of residential with shipline project as per construction commencement certificate issued by local body.

This project requires Environment Clearance under EIA Notification dt: 14/09/2006 of MoEF, GOI as amended on dt: 1/12/2009. Therefore the effective date of this consent to Establish shall be from the date of obtaining Environment Clearance from Competent authority by the project proponent.

2. CONDITIONS UNDER WATER (Prevention & Control of Pollution) ACT, 1974: -

- (i) The quantity of sewage effluent from above construction project shall not exceed 311.0 m³/day.
- (ii) **Sewage Effluent Treatment:** The Applicant shall provide a comprehensive sewage treatment plant and treatment as is warranted with reference to effluent quality and corresponding mode of disposal and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards: -

1.	pH	Not to exceed	6.5 to 9.0	
2.	Suspended Solids	Not to exceed	100	mg/l
3.	BOD 3 days 27 °C.	Not to exceed	20	mg/l.
4.	Fecal Coli form	Not to exceed	500/100/l	ml.
5.	Residual Chlorine	Not to exceed	01	mg/l.
6.	Detergent	Not to exceed	01	mg/l.
7.	Floating matters	Not to exceed	10	mg/l
8.	COD	Not to exceed	50	mg/l



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Sewage effluent Disposal: -

The treated domestic effluent shall be 80 % recycled and reused for flushing, gardening and rest shall be discharged into Drainage line of local body In no case, effluent shall find its way to any water body directly/indirectly at any time.

[The project proponent authorities should opt environmental friendly technologies like ozonation, UV treatment etc by replacing chlorination]

iv) Non-Hazardous Solid Waste: -

The total quantity shall be segregated and treated as follows: -

Sr	Type of Segregated solid waste	Quantity (Kg/Day)	Treatment	Disposal
1	Bio Degradable Waste	212	Composting	Used as manure
2	STP Sludge	47		
3.	Non Bio Degradable Waste	141	..	Landfill site

Other Conditions (During construction phase):-

All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.

This Consent to Establish is issued only for New Construction/Developing Construction Project purposes.

No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.

There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.

Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable;

Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.

In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.

The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handling over of complex for occupation.

Applicant shall provide fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body.

The proper demarked area shall be identified for collection & storage of MSW properly which, shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000.

Applicant shall be responsible to take adequate precautionary measures as detailed in this consent.

The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M&H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.



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or disinfections of waste water ultra violet radiation shall be used in place of chlorination
 Vehicles hired for construction activities should be operated only during non peak hours.
 Ready mixed concrete used in building construction should apply separately for consent from the Board.

The applicant, during the construction stage shall provide
 Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site.

Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.

Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.

Green belt of 33% of the open space shall be developed.

The Applicant shall comply with all the provisions of, the Water (Prevention and Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules as Amended, 2003 and Rules there under. -

The daily water consumption for the following categories shall not exceed, as under

(i) Domestic	From ULB (In CMD)	From other sources (In CMD)
a) Domestic	378.0	NA
b) Make up water for Swimming pool	NA	NA
c) Flushing	..	NA
d) Agriculture/Gardening	..	NA

CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981: -

The Applicant may install -no of diesel generating sets (DG Set) of capacity 130 KVA each and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards. -

Standards for emissions of air Pollutants

i)	SPM/TPM	Not to Exceed	150	mg/Nm ³
ii)	SO ₂ (DG set)	Not to Exceed	15	Kg/day

The following measure shall be taken.

Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, SPM, RSPM.

Applicant shall achieve following Ambient Air Quality standards.

1	SPM	Not to Exceed (Annual Average)	140	µg/ m ³
		Not to Exceed (24 hours)	200	µg/ m ³
2	SO ₂	Not to Exceed (Annual Average)	60	µg/ m ³
		Not to Exceed (24 hours)	80	µg/ m ³
3	NO _x	Not to Exceed (Annual Average)	60	µg/ m ³
		Not to Exceed (24 hours)	80	µg/ m ³
4	RSPM	Not to Exceed (Annual Average)	60	µg/ m ³
		Not to Exceed (24 hours)	100	µg/ m ³

The Applicant shall observe the following fuel patterns

No.	Type of Fuel	Quantity
1	HSD	20 Ltrs/Hr

The Applicant shall erect the Chimney (s) of the following specifications

No.	Chimney attached to DG	Height above roof top of the building in which it is installed.
1	D.G Set 130 KVA	1.5 Mtr each



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Conditions for DG Sets: -

Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically

2. Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/ room and then average.
 3. The Applicant should make efforts to bring down noise level due to DG Set, outside the premises, with ambient noise level requirements by proper setting and control measures.
 4. Installation of DG Set must be strictly in compliance with recommendations of DG set manufacturer;
 5. A proper routine and preventive maintenance procedure for DG Set shall be set and followed in consultation with the DG manufacturers, which would help to prevent noise levels of DG Sets from deteriorating with use.
 6. The DG set shall be operated only in case of power failure. The applicant shall make arrangement for regular electrical power.
 7. The Applicant shall not cause any nuisance in the surrounding area due to operation of DG sets.
- In case of problems, the D.G. set shall not be operated until it is set back to satisfactory position.

Other Conditions:

The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered, as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

Water spraying shall be done on ground to avoid fugitive emissions.

Construction material shall be carried in enclosed vehicles during construction activities.

Conditions for Utilities like Kitchen, Eating Places etc: -

1. The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
2. The toilet shall be provided with exhaust system connected to chimney through ducting.
3. The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
1. The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.

The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Daytime is reckoned as between 6 a.m. to 10 p.m. and Nighttime is reckoned between 10 p.m. to 6 a.m.

- /II) Construction equipments generating noise of less than 65/90 db(A) are permitted.
- /III) No construction work is permitted during nighttime.

CONDITIONS UNDER HW (M, H & TM) RULES, 2008:

The applicant shall handle hazardous wastes as specified below:

Sr.No.	HW as per Schedule-I	Type of Waste	Quantity	Disposal
Industry Shall not generate any type of Hazardous Waste				

The authorization is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer.



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The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

The applicant shall adopt environment friendly technology in development of the project.

10. The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
11. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
12. Energy conservation measures like installation of solar panels for lighting the area outside the building should be integrated part of the project design.
13. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.
14. The applicant shall provide Environmental friendly road transportation by adopting mechanical type closed trucks for transportation of minerals & metals / construction debris with effect from 1/04/2012.
5. The applicant should not take any effective steps for implementation of the project before obtaining Environment clearance as per EIA Notification, 2006 and amendment thereto.
6. The applicant shall submit Bank Guarantee of Rs. 5.0 Lakhs towards the compliance of consent conditions at Regional Office, MPCB, Pune within 7-days.
7. The capital investment of the project is Rs. 75.40 Cr.



(Milind Mhaikar)
Member Secretary



3. Kunal Sulakshan Associates,
No: 10, H.No: 1A, Mamurdi,
: Haveli, Dist: Pune.

y to-

Regional Officer, MPCB, Pune - He is directed to obtain necessary Bank Guarantee from the applicant and ensure compliance of consent conditions
Sub Regional officer, Pune - PC, MPCB,
Chief Accounts Officer, MPCB, Mumbai

Received consent fee of:-

Amount	DD No.	Date	Drawn on
Rs. 75,000/-	013181	18/07/2011	IDBI Bank
Rs. 100/-	013182	18/07/2011	IDBI Bank
Rs. 50,000/-	015473	15/11/2011	IDBI Bank

Cess Branch, MPCB, Mumbai.

5. Master file.

Exh Q 425

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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E).
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format 1.0/BO/RO-HQ/CC-1863000061

Date 01/03/2018

To,
M/s. Kunal Sulakshan Associates.
S. No. 10, H. No. 1A, Mamurdi,
Tal-Haveli, Pune.

Subject: Consent to Establish (revalidation) for Residential cum Commercial project under Red Category.

Ref :

1. Earlier Consent to Establish granted vide letter no. BO/RO(HQ)/Pune/CE/CC-202 dated 07.12.2011.
2. Environmental Clearance granted vide no. SEAC-2010/CR.861/TC-2 dated 12.06.2012.
3. Consent to Operate (part) granted vide no. Format 1.0/ BO/RO-HQ/CC-1707000066 dated 3.7.2017.
4. Minutes of Consent Committee meeting held on 18/12/2017 and 20/12/2017.

Your application MPCB-CONSENT-00000173030 Dated: 16/05/2016

For: Consent to Establish (revalidation) for Residential project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling) Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish (revalidation) is granted for a period up to commissioning of the project or 5 years or co-terminus with validity of EC i.e. upto 11.6.2019 whichever is earlier.
2. The proposed capital investment of the project is Rs. 143.11 Crs. (As per C.A. Certificate submitted by project proponent)
3. The revalidated Consent to Establish is valid for construction of Residential building Project by M/s. Kunal Sulakshan Associates S. No. 10, H. No. 1A, Mamurdi, Pune on total plot area of 81535.0 sq.m. and total construction built up area 663872.58 sq. mtrs (78406.27 -14533.69) including utilities and services as per commencement certificate issued by local body.
4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	311	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

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[Signature]

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number of Stack	Standards to be achieved
1	DG Set	130 KVA	1	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	212 Kg/Day	OWC	Use as Manure
2	Non-biodegradable	141 Kg/Day	Segregation	Segregate and Hand over to Local Body for recycling
3	STP sludge	47 Kg/day		Use as manure

7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.

11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.

12. Project Component shall comply with the conditions stipulated in Environmental Clearance obtained vide no. SEAC-2010/CR.861/TC-2 dated 12.06.2012.

13. In case the project is not completed within validity period of EC, PP shall not carry out construction work without obtaining revalidated EC for remaining project.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anhalagan, IAS)
Member Secretary

Received Consent fee of-

Amount(Rs.)	Transaction No.	Date	Drawn On
236220	HDFCR5201612191237820	19.12.2016	HDFC Bank
	8		

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri-Chinchwad -- They are directed to ensure the compliance of the consent conditions. The Bank Guarantee of Rs. 10 lakh as prescribed in previous Consent to Establish, if submitted by the PP, shall be released and fresh BG as pre schedule III of this consent shall be obtained.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have installed Sewage Treatment Plants (STPs) with the design capacity of 320 CMD.
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27oC)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) Project proponent shall install online monitoring system for monitoring of BOD, SS and flow parameters at the outlet of STP.
- 3) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent should submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent should submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	378

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GOVERNMENT
 AREA OFFICE
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 NO. 11/11/1977
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Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S	Sec
1	DG Set (130 KVA)	Acoustic enclosure	1.5 * each	Diesel	20	Lit/Hr	-	-

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

[Handwritten Signature]

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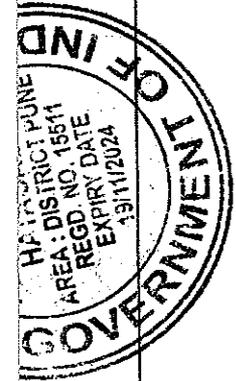


Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish (revalidation)	Rs. 20 lakh	15 Days	Towards compliance of EC and consent conditions	Upto Commissioning of the project	Five years

[Handwritten Signature]

Maharashtra Pollution Control Board



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[Handwritten Signature]

Schedule-IVGeneral Conditions:

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises, in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant should provide onsite municipal solid waste processing system & should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



Exh R (19)

MAHARASHTRA POLLUTION CONTROL BOARD**Minutes of 18th Consent Committee Meeting of 2022-2023 held on 31.10.2022 at Dalamal House, Nariman Point, Mumbai.**

The following members of the Consent Committee were present:

1. Shri Pravin Darade, IAS, Member Secretary,
Maharashtra Pollution Control Board, Mumbai -- Chairman
2. Shri. R. G. Pethe, Retired WPAE, MPCB -- Member
3. Shri Y. B. Sontakke, Joint Director (WPC),
Maharashtra Pollution Control Board, Mumbai --Member
4. Shri V. M. Motghare, Joint Director (APC)
Maharashtra Pollution Control Board, Mumbai --Member

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start. The minutes of the 16th Consent Committee meeting of 2022-23 held on 14.09.2022 circulated vide email were confirmed.

Sl. No.	Application Unique Number	Industry Name & Address	Decision on grant of consent	Consent t granted for period upto	Section	Remarks/ Discussion
Agenda A: Consent to Establish						
1	MPCB- CONSENT- 0000103122	Satyajeet Enviro Solutions Velapur	Approved Consent to Establish	Commissioning of the unit or five years whichever is earlier	PSO	<p>Committee noted that PP has applied for Consent to Establish for BMW CTF for incineration capacity of 100 Kg/hr at Velapur, Dist. Solapur.</p> <p>This case was discussed in 1st CC meeting 2022-23 and accordingly technical presentation was given by PP on 01.07.2022 before Member Secretary.</p> <p>PP submitted compliance / confirmation to the requirements of BMW Rules, 2016 & CPCB Common Treatment Facility guidelines. SRO, MPCB, Solapur confirmed the compliance of same.</p> <p>After due deliberation, it was decided to grant Consent to Establish to proposed BMW CTF A/p Velapur, Dist. Solapur covering jurisdiction of Tal. Malshiras, Madha, Sangola, Pandharpur, Barshi and Karmala Dist. Solapur by imposing BG of Rs. 5.00 Lakh for not to take effective step till obtaining environment clearance from</p>

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		Road, Shrirampur	BMW Authorization , Consent to Renewal			<p>HCE has not submitted following information called through mail dtd 20.08.2022:</p> <ol style="list-style-type: none"> Explanation for delay submission of application by 172 days after lapse of validity. Architect certificate for area details is required. Compulsory documents are not submitted. Quantity of biological sludge generation from STP details of laundry activity. Details of temporary BMW storage arrangement. Valid Copy of BG of Rs.1.75 Lakh as per earlier CCA. C.A. Certificate for C. I. as of 31.03.2022 with land cost as per ready reckoner. <p>After due deliberation, it was decided to issue Show Casue Notice for refusal of application to HCE for non-submission of above-mentioned required information. And SRO A' Nagar shall verify the submission and submit BG Compliance with JVS analysis report from SRO Ahmednagar.</p>
	MPCB- CONSENT- 0000132227	M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopline) S.No. 10 H.No:1A Mamurdi Haveli	Approved Revalidation of Consent establish	Commissioning of the project or 5 Yrs whichever is earlier	WPC	<p>Committee noted that Project Proponent has applied for Revalidation of Consent establish for Residential construction projects having total plot area is 31535.00 Sq. mtrs and remaining Construction BUA 42938.27 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs. as per EC dt. (27.05.2019. 2)</p> <p>PP has obtained Revalidation of Consent to Establish granted dtd. 01.03.2018 which valid up to 11.06.2019 for Construction project having total plot area 31535.00 Sq.mtrs, & total Construction BUA 63872.58 Sq.mtrs.</p> <p>PP has obtained Environmental Clearance dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, & total construction BUA 78406.27 Sq.mtr. PP has obtained revalidation of Environment Clearance on dtd. 27.05.2019 for EC validity upto 10.06.2022 and further applied for revalidation of EC.</p> <p>PP has obtained Consent to Operate (Part) dtd. 03.07.2017 which valid up to 31.01.2019 for Construction Project having total plot area 31535.00 Sq.mtrs, & Completed Construction BUA 14533.69 Sq.Mtrs out of total Construction BUA of 78406.27 Sq.mtrs.</p> <p>PP has obtained 2nd Part Consent to Operate dtd. 27.03.2019 which valid up to 31.01.2020 for Construction project having total plot</p>

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				<p>area 31535.00 Sq.mtrs, & Construction BUA 3779.08 Sq.mtrs, Out of total construction BUA 78406.27 Sq.mtrs, The case was discussed in 9th CC meeting dtd 30.06.2022 and SCN for refusal of consent was issued on 04.08.2022 as PP has not obtained revalidation fo consent to establish after 11.06.2019. Committee noted the reply submitted by PP on 19.08.2022. After due deliberation, it was decided to grant Revalidation of Consent establish for Residential construction projects having total plot area is 31535.00 Sq. mtrs and remaining Construction BUA 42938.27 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs by imposing following conditions</p> <ul style="list-style-type: none"> (i) PP shall obtain revalidation of Environmental Clearance for the proposed activity. PP shall not take any effective steps towards the construction without obtaining Environmental Clearance from competent authority (ii) PP shall comply with the ccnditions stipulated in consent conditions and submit BG of Rs. 10 Lakhs towards compliance of the same. (iii) PP shall install online monitoring system to the O/L of STP for monitoring pH, Flow, BOD, TSS. (iv) The treated domestic effluent shall be 60 % recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body. (v) Project Proponent shall provide Organic waste digester with composting facility or Bio-gas digester with composting facility. (vi) Project Proponent shall make provision of charging port for Electric vehicles in at least 40% total available parking area (vii) PP shall comply with the provision of Construction & Demolition Waste management Rules 2016. (viii) Project Proponent shall take adequate measures to control noise and dust emissions during construction phase. (ix) Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions C to E. (x) PP shall submit penal fees as C to E was valid till 11.06.2019 and PP has applied for revalidation on 02.03.2022
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TC

						The consent shall be issued after submission of lapse consent fees since 2019.
8	MPCB- CONSENT- 0000128545	M/s PINNI CO- OPERATIVE HOUSING SOCIETY & SHARAD CO- OPERATIVE HOUSING SOCIETY DEVELOPER- OXFORD REALTY Sr. No.9 to 14 Sr. No.9 to 14, Hissa No.1/1 +1/2 +1/3 +1/4 +1/5+1/6+1/7+1 /8+1/9+1/10+1/ 11+1/15+1/17+1 /18+1/20+1/21 +1/22+1/23+1/2 4+1/25+1/26+1/ 28, Keshavnagar, Mundhawa, Pune Haveli	Not Approved Renewal of Consent	--	WPC	<p>Committee noted that Project Proponent has applied for renewal of Consent to operate for construction of residential project having total plot area of 173800.00 Sq.Mtrs and complete Construction BUA 167271.97 Sq.Mtrs out of total construction BUA 403937.44 Sq.Mtrs as per EC dtd. 30.11.2018.</p> <p>PP has obtained Amendment in Consent to Establish dtd. 12.02.2019, which valid up to 30.06.2021 for Construction Project having total plot area 173800.00 Sq.Mtrs, & Expansion BUA 52754.26 Sq.Mtrs, Previously issued BUA 389865.74 Sq.Mtrs, & total BUA 442620.00 Sq.Mtrs,</p> <p>PP has obtained Environmental clearance dtd 30.11.2018 for construction project on plot area of 173800.00 Sq.Mtrs and total Construction BUA 403937.44 Sq.Mtrs.</p> <p>PP has Consent to 1st Operate (Part-I) dtd. 17.07.2019, which valid up to 31.07.2020 for Construction Project having total plot area 173800.00 Sq.Mtrs, & completed Construction BUA 167271.97 Sq.Mtrs, out of total construction BUA 442620.78 Sq.Mtrs,</p> <p>The case was discussed in 7th Consent Committee Meeting held on 27.06.2022 and SCN for refusal of renewal of consent to operate was issued on 04.08.2022 for following non compliances.</p> <p>(i) PP has not applied for revalidation of consent to establish after 30.06.2021.</p> <p>(ii) PP has not submitted architect certificate for completed construction BUA as on date.</p> <p>(iii) PP has not submitted BG of Rs. 25 lakh as per C to O (part I).</p> <p>Committee noted that PP has not submitted reply to SCN till date. After due deliberation, it was decided to call compliance report from SRO.</p>
9	MPCB- CONSENT- 0000127755	CTO renewal of IT Building of MindSpace Business Parks Private Limited Survey no. 35, Hissa no. 9+10+11+12/C	Approved Renewal of Consent to Operate(Part- II)	28.02.2027	WPC	<p>Committee noted that Project Proponent has applied for Renewal of Consent to Operate(part-II) for IT park commercial construction project having total plot area 40958.29 Sqm and total construction BUA of 20609.16 SqM out of total construction BUA of 100041.67 SqM as per EC dtd 15.06.2018.</p> <p>PP has obtained consent to operate (part-II) dtd 06.10.2021 valid till 28.02.2022 for IT building construction project having plot area of</p>

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Exh 437
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(129)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000132227/CR/2305001394

Date: 19/05/2023

To,
M/s. Kunal Sulakshan Associates
(Residential Project Group Housing with
Shopline), S.No. 10 H. No:1A, Mamurdi, Tal
Haveli, Dist Pune



Sub: Revalidation of Consent to Establish for residential construction Project under Red Category

- Ref:
1. Revalidation of Consent to Establish granted vide No. Format1.0/BO/RO-HQ/CC-1803000061 dtd. 01.03.2018
 2. Consent to Operate (Part) granted vide No. Format1.0/BO/RO-HQ/CC-1707000066 dtd. 03.07.2017
 3. Consent to Operate (2nd Part) granted vide No. Format1.0/BO/JD(WPC)/UAN-54721/CE/CC-1903001598 dtd. 27.03.2019
 4. Minutes of 18th Consent Committee Meeting held on 31.10.2022

Your application NO. MPCB-CONSENT-0000132227

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. The Consent to establish is granted for period up to Commissioning of the project or 5 Yrs whichever is earlier
2. The capital investment of the project is Rs.58.5897 (Existing CI Rs 59.19 Cr) Cr. (As per undertaking submitted by pp).
3. The Revalidation of Consent to Establish is valid for construction project named as M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopline), S.No. 10 H. No:1A, Mamurdi, Tal Haveli, Dist Pune on Total Plot Area of 31,535 sq.mt. SqMtrs for remaining total construction BUA of 42938.27 SqMtrs out of proposed total construction BUA of 78,406.27 SqMtrs as per EC granted dated 27.05.2019 including utilities and services

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental clearance dtd 12.06.2012	32535.00	78406.27
2	Consent to Establish (Revalidation) dtd 01.03.2018	32535.00	78406.27
3	Environmental clearance dtd 27.05.2019	32535.00	78406.27
4	Consent to Operate (Part) dtd 03.07.2017	32535.00	14533.69
5	Consent to Operate (Part-II) dtd 27.03.2019	32535.00	3779.08

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4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	153.8	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG set-160 KVA	01	As per Schedule -II

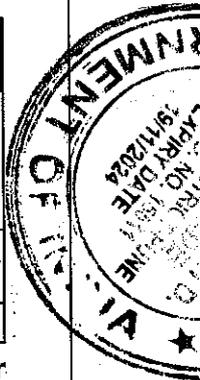
6. Conditions under Solid Waste Rules, 2016:

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio degradable waste	258 Kg/Day	Organic waste Converter with composting facility / Biogas digester with composting facility	As Manure
2	Non Bio degradable waste	135 Kg/Day	Segregation	To Local Body
3	STP Sludge	14.6 Kg/Day	Dewatering	As Manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	48	Ltr/A	Reprocessing	To Authorized Reprocesser

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
- Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
- Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
- The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.



TC

14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
 15. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2010/CR-861/TC-2 dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, & total construction BUA 78406.27 Sq.mtr.
 16. PP shall obtain revalidation of Environmental Clearance for proposed activity. PP shall not take any effective steps towards the construction without obtaining valid Environmental Clearance from competent Authority.
 17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Sanger

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27b081f5

Signed by: Dr. J. B. Sanger
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@maharashtra.gov.in
2023-05-19 10:04 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2203000168	02/03/2022	Online Payment
2	500000.00	MPCB-DR-19058	12/05/2023	RTGS

PP has paid penal Fees of Rs 500000

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

TC
[Signature]

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **320 CMD for treatment of domestic effluent of 153.8 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial. Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	114.90
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

TC

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

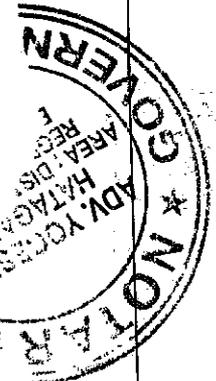
- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant Standard	
S-1	DG set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO2	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm3
-------------------------	---------------	------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



TC

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SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E (Revalidation)	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions	upto Commissioning of the Project	upto Commissioning of the Project

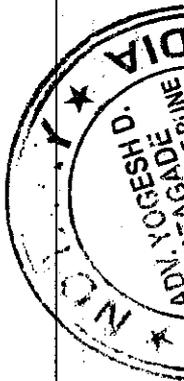
** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

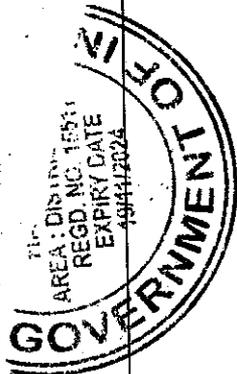
Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



TC
7/10

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.



TC

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpitaru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure / I.SI

Consent order No: Format1.0/BO/RO-HQ/ CC-1707000066

Date - /06/2017

03/07/2017

To,
M/s. Kunal Sulakshan Associates,
S. no. 10, Hissa 1A, Mamurdi, Tal-Haveli,
Dist-Pune.

Subject: Consent to Operate (part) for Residential cum Commercial Building
Project in Red Category.

Ref :

1. Consent to Establish obtained vide no. BO/ROHQ/Pune/CE/CC-202 dated 07.12.2011.
2. Environmental Clearance obtained vide no. SEAC-2010/CR.861/TC2 dated 12.6.2012.
3. Minutes of Consent Committee meeting held on 14/09/2016

Your application MPCB-CONSENT-000004650 Dated: 16.5.2016

For: Consent to Operate (part) for Residential cum Commercial Building project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste Management & Handling Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate(part) is granted for a period up to 31.1.2019.
2. The capital investment of the (part) project is Rs. 48.16 Crs. (As per C.A. Certificate submitted by project proponent, whereas total CI of the whole project is Rs. 75.4 crs. as per C to E)
3. The Consent to Operate (part) is valid for Residential cum Commercial Building Project developed by M/s. Kunal Sulakshan, S. no. 10, Hissa 1A, Mamurdi, Tal-Haveli, Dist-Pune on total plot area of 31535 Sq. Mtrs and construction completed built up area of 14533.69 Sq.Mtrs out of total BUA of 78406.27 sq.m. including utilities and services as per occupancy certificate issued by local body.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	93	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

TC
PHB

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. No.	Description of source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	130 KVA	1	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	75 Kg/Day	OWC	Used as Manure
2	Non-biodegradable	51 Kg/day	--	Segregate and Hand over to Local Body for recycling
3	STP Sludge	Kg/Day	--	Used as Manure

7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: NIL.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall comply with the conditions stipulated in Environmental Clearance granted by GoM vide SEAC-2010/CR.861/TC2 dated 12.6.2012.
12. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC and C to O.
13. In case the project is not completed within validity period of EC, PP shall not carry out construction work without revalidation of EC.
14. Project Proponent shall not continue construction activity of remaining project work after 06.12.2016 without revalidating C to E.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	DD/Date
1	75000	0607U16108563696	12.04.2016
2	150000	N150170302231829	1.6.2017

Copy to:

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad.-- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Mumbai.
- CC/CAC desk- for record & website updation purposes.



TC
9/10

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have provided Sewage Treatment Plant (STP) with the design capacity of 320 CMD.
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27oC)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in-to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) Project Proponent shall provide online monitoring systems for BOD & SS within 3 months.
- 3) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent should submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent should submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	113



Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have installed the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S	SO ₂
1	DG Set (130 KVA)	Acoustic enclosure	2.2*	Diesel/HSD	20	Lit/Hr	-	-

* Above roof of the building in which it is installed.

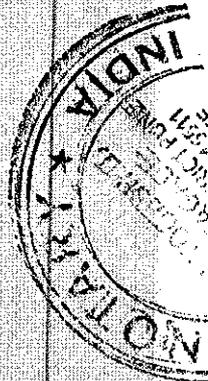
2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

[Handwritten Signature]



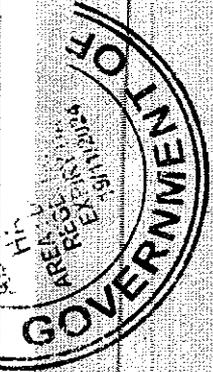
TC
[Handwritten Signature]

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate (part)	Rs. 10 lakh	15 Days	Towards O. & M of pollution control system	Continuous	31.5.2019

[Handwritten Signature]

Maharashtra Pollution Control Board



TC
[Handwritten Signature]

Schedule-IVGeneral Conditions:

The following general conditions should apply as per the type of the industry.

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant should provide onsite municipal solid waste processing system & should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of expiry of the consent.



TC
 [Signature]

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /LSI

Consent order No: Format 1.0/BO/JD (WPC)/UAN-54721 /CE/CC-1903001598
Date 27/03/2019

To,

M/s. Kunal Sulakshan Associate
(Residential Project Group Housing with shophline)
C & K Building, S. No. 10, H. No. 1A, Mamurdi,
Tal: Haveli, Dist: Pune .

Sub: 2nd Part Consent to Operate for Residential Construction Projects is granted under Red category .

- Ref : 1. Consent to Established (revalidation) obtained Vide No. Format 1.0/BO/RO- (HQ)/CC- 1803000061 dt 01/03/2018
2. Consent to Operate (part) vide No. format 1.0/BO/RO-HQ/CC-1707000066 dt. 03.07.2017
3. Environmental clearance obtained Vide SEAC-2010/CR.861/TC2 dt.12.06.2012.
4. Your Application vide UAN No. 54721 dt.17.08.2018
5. Minutes of Consent Committee meeting held on 15/02/2018 .

For: Consent to Operate (Part-II) for Residential construction project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & FM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to operate (Part-II) is granted for period up to 31.01.2020
- The proposed capital investment of the project is Rs. 11.03 Cr. (As per C.A certificate submitted by project proponent)

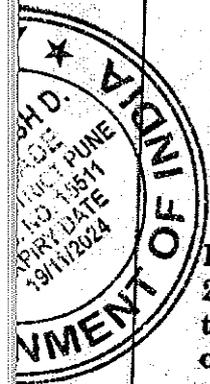
The Consent to Operate (Part-II) is valid for Residential construction Projects named as M/s. Kunal sulakshan Associate C & K Building, S. No. 10, H. No. 1A, Mamurdi, Tal: Haveli, Dist: Pune For total plot area of 31535.0 Sq. Mtrs and construction build up area 3779.08 Sq. Mtrs out of total construction BUA 78406.27 Sqm (including utilities and services)

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	33.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	1250 KVA		As Per Schedule -II



5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	80.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	40.80 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	3.3 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall Operate and maintain Organic waste digester with composting facility or Biogas digester with composting facility.
13. The applicant should comply with the conditions stipulated in environmental Clearance Obtained from SEIA, Environment Department, Government of Maharashtra, dtd .12.06.2012 for total plot area 31,535.0 Sqm and construction BUA 78406.27 sqm.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date	Drawn On
1	50,000/-	NSBI6721728713	26/09/2018	Online

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.



TC
[Signature]

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 320.0 CMD
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

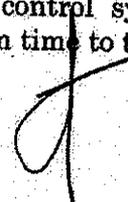
D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

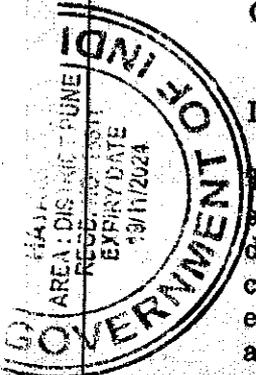
The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	41.0

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.


 TC

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (160 KVA)	Acoustic enclosure	3.0	Diesel	10	Lit/Hr	-	-

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board

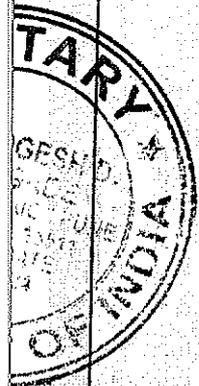


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Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Continuous	31.03.2020

Maharashtra Pollution Control Board

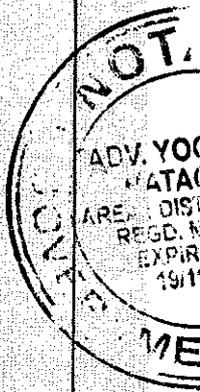


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Schedule-IV**General Conditions:**

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) The applicant make an application for renewal of consent at least 60 days before the date of the expiry of the consent.



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MAHARASHTRA POLLUTION CONTROL BOARD

Minutes of 21st Consent Committee Meeting of 2022-2023 held on 26.11.2022 at Dalamal House, Nariman Point, Mumbai

The following members of the Consent Committee were present:

1. Shri Pravin Darade, IAS, Member Secretary,
Maharashtra Pollution Control Board, Mumbai – Chairman
2. Shri. R. G. Pethe, Retired WPAE, MPCB – Member
3. Shri Y. B. Sontakke, Joint Director (WPC),
Maharashtra Pollution Control Board, Mumbai –Member
- Shri V. M. Motghare, Joint Director (APC)
Maharashtra Pollution Control Board, Mumbai –Member

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start. The minutes of the 20th Consent Committee meeting of 2022-23 held on 01.11.2022 circulated vide email were confirmed.

The meeting thereafter deliberated on the agenda items placed before the committee and following decisions were taken.

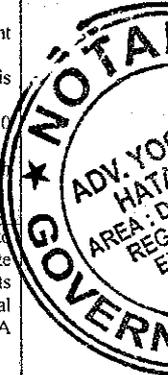
Sr. No.	Application Unique Number	Industry Name & Address	Decision on grant of consent	Consent Granted upto	Section	Remarks/ Discussion
Agenda A: Consent to Establish						
1	MPCB- CONSENT- 0000109706	Latur City Municipal Corporation Latur Main Road Latur Latur	Approved Consent to Establish	Commissioning of the project or five Years whichever is earlier	WPC	Committee noted Municipal Corporation applied for consent to establish for 10 Nos of STP at different locations under latur municipal corporation, It is further noted that the case was discussed in 6th CC meeting and approved with condition that consent shall be issued after obtaining fees but due to non-submission of fees the case was re-submitted in 12th CC meeting and decided to issue SCN and accordingly SCN was issued on 20.12.2021. However, corporation has not submitted reply to issued SCN and not paid fees. The case was discussed in 3rd CC meeting dtd-24.05.2022 and it was decided to call personal hearing before JD (WPC). Accordingly personal hearing was extended online on 18.10.2022, Corporation submitted that they have paid additional fees of Rs.21.0 Lakhs, it was decided that SRO to verify the same and submit. SRO submitted and confirm that they have paid fees of Rs.21.0 Lakhs.

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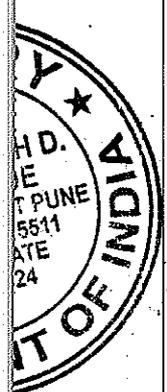
						<p>for gardening and connected to the sewerage system provided by local body.</p> <p>(iv) Project Proponent shall operate Organic waste digester with composting facility or Bio-gas digester with composting facility effectively.</p> <p>(v) Project Proponent shall make provision of charging port for Electric vehicles in at least 40% total available parking area</p> <p>The consent shall be issued after submission of penal fees as C to O was valid till 31.05.2021 & PP has applied on 09.05.2022, balance sheet for CI and EC compliance report from SRO.</p>
9	MPCB-CONSENT-0000138009	Premium Transmission Pvt. Ltd. (Unit 4), Plot No. B - 36, Five Star MIDC Shendra, Aurangabad.	Renewal of Consent to Operate with change in category from Red to Orange.	Not Approved.	APC	<p>It was decided to issue SCN for Refusal of Renewal of Consent to Operate due to following non-compliance -</p> <p>(i) PP has not submitted details regarding recycle of treated effluent as per Consent condition.</p> <p>(ii) Land provided for disposal of treated effluent as well as sewage is inadequate i.e. 0.84 acres against 23-CMD.</p> <p>(iii) PP has provided new DG sets having capacity 300 KVA & 500 KVA without obtaining permission / Consent from the Board.</p> <p>(iv) PP has not submitted justification for increase in qty. of generation of hazardous waste.</p>
10	MPCB-CONSENT-0000138210	Amalgamation and Renewal of 1st CTO with 2nd CTO of M/s. Kunal Sulakshan Associates (Residential Pro S.No. 10 H.No:1A Mamurdi Haveli	Approved consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II)	31.01.2024	WPC	<p>Committee noted that Project Proponent has applied for consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) with amalgamation for Residential construction projects having total plot area 31535.00 Sq. mtrs and completed total Construction BUA 35468.00 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs as per EC dt. 27.05.2019.</p> <p>Earlier PP has obtained Revalidation of Consent to Establish dtd. 01.03.2018 which valid up 11.06.2019 for Construction project having total plot area 31535.00 Sq.mtrs, & total Construction BUA 63872.58 Sq.mtrs, with CI Rs. 143.11 Cr. PP has applied for Revalidation of Consent establish vide UAN NO 132227 for Residential construction project having total plot area is 31535.00 Sq. mtrs and remaining Construction BUA 42938.27 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs. as per EC dt. 27.05.2019 with CI of Rs 58.58 Cr. The case was discussed & approved in 18th CC meeting subject to submission of penal fees.</p>



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					<p>PP has obtained Environmental Clearance dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, & total construction BUA 78406.27 Sq.mtr.</p> <p>PP has obtained revalidation of Environment Clearance on dtd. 27.05.2019 for EC validity upto 10.06.2022 PP has applied for revalidation of EC</p> <p>PP has obtained Consent to Operate (Part) dtd. 03.07.2017 which valid up to 31.01.2019 for Construction Project having total plot area 31535.00 Sq.mtrs, & Completed Construction BUA 14533.69 Sq.Mtrs, out of total Construction BUA of 78406.27 Sq.mtrs. with CI Rs. 48.16 Cr.</p> <p>PP has obtained 2nd Part Consent to Operate dtd. 27.03.2019 which valid up to 31.01.2020 for Construction project having total plot area 31535.00 Sq.mtrs, & completed Construction BUA 3779.08 Sq.mtrs out of total construction BUA 78406.27 Sq.mtrs.</p> <p>After due deliberation, it was decided to grant consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) with amalgamation for Residential construction projects having total plot area 31535.00 Sq. mtrs and completed total Construction BUA 35468.00 Sq. mtrs out of total Construction BUA 78,406.27 Sq.mtrs as per EC dt. 27.05.2019 by imposing following conditions.</p> <ul style="list-style-type: none"> (i) PP shall comply with the conditions stipulated in consent conditions & EC and renew the BGs as per existing consent towards compliance of the same. (ii) PP shall install online monitoring system to the O/L of STP for monitoring pH, Flow, BOD, TSS. (iii) The treated domestic effluent shall be 60 % recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body. (iv) Project Proponent shall operate Organic waste digester with composting facility or Bio-gas digester with composting facility effectively.
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						(v) Project Proponent shall make provision of charging port for Electric vehicles in at least 4% total available parking area. (vi) The PP, shall pay penal fees as consent to operate (part-I) was valid till 31.01.2019 & 2nd part was valid till 31.01.2020. and PP has applied for renewal of consent on 06.10.2022
11	MPCB- CONSENT- 0000139991	Rajuri Steel and Alloys India Pvt. Ltd. Plot No. B-3 (PART), 6, 7 & 8 MIDC Mul, Growth Centre Mul	Not approved Renewal of Consent	--	APC	Committee noted that industry has applied for renewal of consent without change in production capacity i.e. for manufacturing. M.S.Billets-525 Ton/Day & Sponge Iron 100 Ton/Day. Existing consent was valid up to 30.06.2022. After due deliberation, it was decided to issue Show Cause Notice for refusal of consent due to following non compliances. (i) PP has not submitted BG of Rs. 10.0 lakhs each as per earlier consent condition. (ii) AAQM reports observed exceeding for the SPM parameters. (iii) Not provided tar road in premises. (iv) Not provided Waste Heat Recovery boiler
12	MPCB- CONSENT- 0000141584	MAHATMA GANDHI MISSION HOSPITAL KALAMBOL I	Not approved Combined Consent & BMW Authorization, Consent to Renewal	--	PSO	Committee noted that HCE has applied for renewal of CCA for 150 bedded HCE. Earlier CCA was valid for 120 bedded HCE. After due deliberation, It was decided to issue Show Cause Notice for refusal of consent for following non compliances. (i) HCE has not submitted Copy of Valid BNH registration certificate for 150 beds. (ii) HCE has not submitted Category and Quantity of BMW generation in Kg/month as per Schedule 1 of BMW Management Rules, 2016. (iii) HCE has not submitted details of provision made for separate BMW storage area, alongwith Photographs of storage area. (iv) HCE has not submitted Water Bills for last six Months. (v) HCE has not submitted Details of area available for Tree plantation/ gardening. (vi) HCE has not submitted STP/ETP adequacy report. (vii) HCE has not submitted Details of Laboratory Waste Pre-treatment Equipment as per BMW Management Rules, 2016. (viii) HCE has not submitted valid Copy of Bank guarantee of INR 1,50,000/- as per previous CCA condition



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Exh 461

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I
 No:- Format1.0/CC/UAN No.0000138210/CR/2305001641

Date: 22/05/2023

To,
 M/s. Kunal Sulakshan Associates
 (Residential Project Group Housing with
 Shopline), S.No. 10 H.No:1A, Mamurdi, Tal
 Haveli, Dist Pune



Sub: Consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) Residential construction project under Red Category

- Ref:**
1. Consent to Operate granted vide No. Format1.0/BO/JD(WPC)/UAN-54721/CE/CC-1903001598 dtd. 27.03.2019
 2. Minutes of 21st Consent Committee Meeting held on 26.11.2022
 3. Revalidation of Consent to Establish granted vide No. Format1.0/CC/UAN No.0000132227/CR/2305001394 dtd 19.05.2022

Your application NO. MPCB-CONSENT-0000138210

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) is granted for period up to 31.01.2024**
2. **The capital investment of the project is Rs.59.1983 Cr. (As per C.A Certificate submitted by industry).**
3. **The The Consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) is valid for construction project named as M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopline), S.No. 10 H.No:1A, Mamurdi, Tal Haveli, Dist Pune on Total Plot Area of 31,535 SqMtrs for completed total construction BUA of 35468 SqMtrs out of Total Construction BUA of 78,406.27 SqMtrs as per EC granted dated 27.05.2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental clearance dtd 27.05.2019	32535.00	78406.27
2	Consent to Establish (Revalidation) dtd 01.03.2018	32535.00	78406.27
3	Environmental clearance dtd 27.05.2019	32535.00	78406.27
4	Consent to Operate (Part) dtd 03.07.2017	32535.00	14533.69

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5	Consent to Operate (Part-II) dtd 27.03.2019	32535.00	3779.08
6	Consent to Establish.(Revalidation) dtd 19.05.2022	32535.00	78406.27

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	126	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG set-130 kVA	01	As per Schedule -II
S-2	DG set-160 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

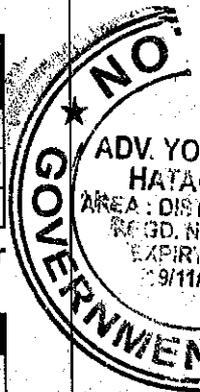
Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio degradable waste	155.2 Kg/Day	OWC & Composting	As Manure
2	Non Bio degradable waste	91.8 Kg/Day	Segregation	To Local Body
3	STP sludge	24.3 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	7	Ltr/M	Reprocessing	To Authorized Reprocesser

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall operate the Organic-waste digester with composting facility or biodigester with composting facility effectively
12. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
13. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2010/CR-861/TC-2 dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, & total construction BUA 78406.27 Sq.mtr and revalidation of Environment Clearance granted vide No. SEIAA-2019/CR-108/SEIAA dtd. 27.05.2019.

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14. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to O & Environmental Clearance/CRZ Clearance.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Sanger

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Signed by: Dr. J. B. Sangerkar
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.maha.gov.in
2023-05-22 04:21:56 IST

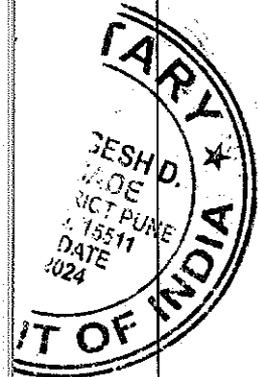
Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	300000.00	MPCB-DR-12238	10/06/2022	NEFT
2	669863.00	MPCB-DR-19159	19/05/2023	RTGS
3	1004794.00	MPCB-DR-19158	19/05/2023	RTGS

PP has paid penal fees of Rs 669863 and Rs 1004794.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



CSA

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **320 CMD for treatment of domestic effluent of 126 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	154.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



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SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant	Standard
S-1	DG set-130 kVA	Acoustic Enclosure	3.00	HSD 12 Ltr/Hr	1	SO ₂	10.08 Kg/Day
S-2	DG set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO ₂	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



(Handwritten signature)



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs 10 Lakhs	15 Days	Operation & Maintenance of Pollution Control Systems and compliance of consent conditions	Continious	31.05.2024

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
						NA

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
				NA



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SCHEDULE-IV**General Conditions:**

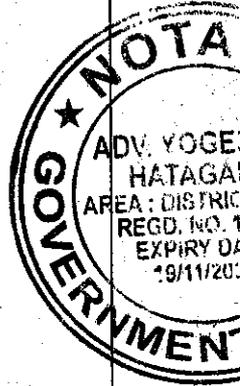
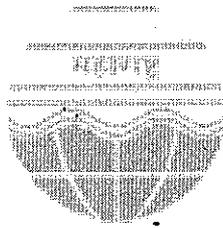
- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.

160

468

- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



TC
9/11/20

469

(161)

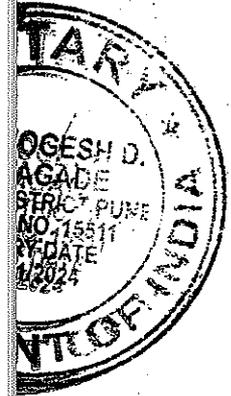
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X

KUNAL SULAKSHAN
ASSOCIATE'S

TREE SURVIVAL REPORT



TC

162

470





03

04

Tree No. 01 Sita Ashoka - ht. 12ft Tree No. 02 Sita Ashoka - Ht. 12ft

Tree NO. 03 Sita Ashoka - ht. 11ft Tree No. 04 Sita Ashoka - ht - 12ft

TC
(Signature)

164

472





Tree No. 05 Sita Ashoka - ht. 10ft Tree No. 06 Sita Ashoka - Ht. 12ft

Tree NO. 07 Sita Ashoka - ht. 11ft Tree No. 08 Sita Ashoka - ht - 12ft

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9/16

474

166



09



10



11



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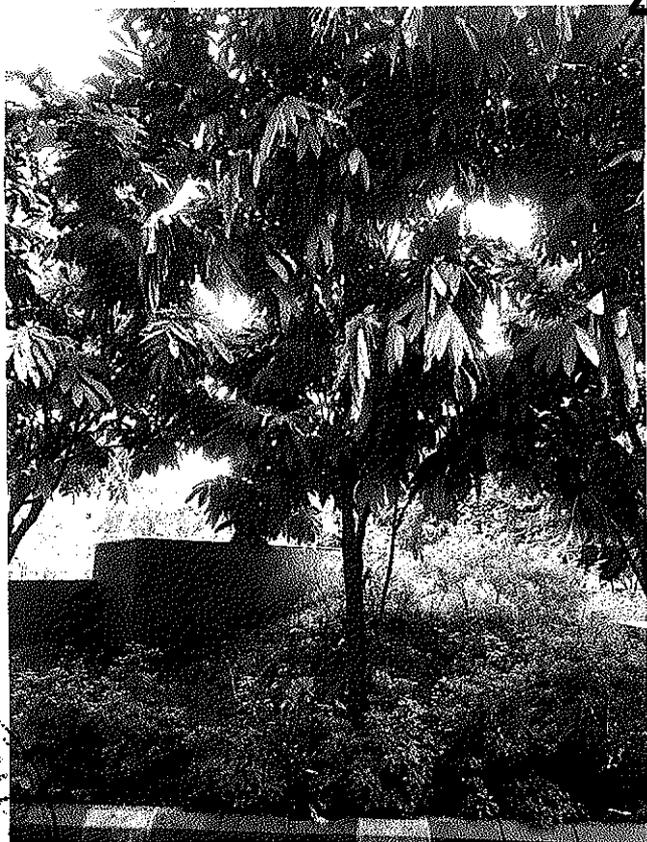
Tree No. 09 Sita Ashoka - ht. 10ft Tree No. 10 Sita Ashoka - Ht. 15ft

Tree NO. 11 Sita Ashoka - ht. 11ft Tree No. 12 Sita Ashoka - ht - 13ft

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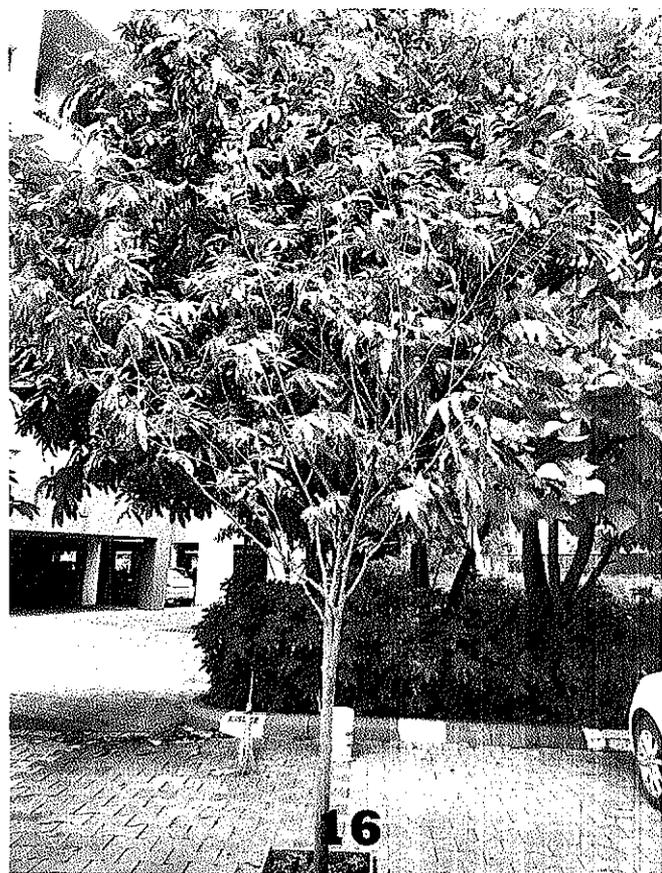


14

U.S. DEPARTMENT OF AGRICULTURE
DATE 12/20/2014



15



16

Tree No. 13 Sita Ashoka - ht. 10ft

Tree No. 14 Sita Ashoka - Ht. 15ft

Tree NO. 15 Sita Ashoka - ht. 11ft

Tree No. 16 Sita Ashoka - ht - 13ft

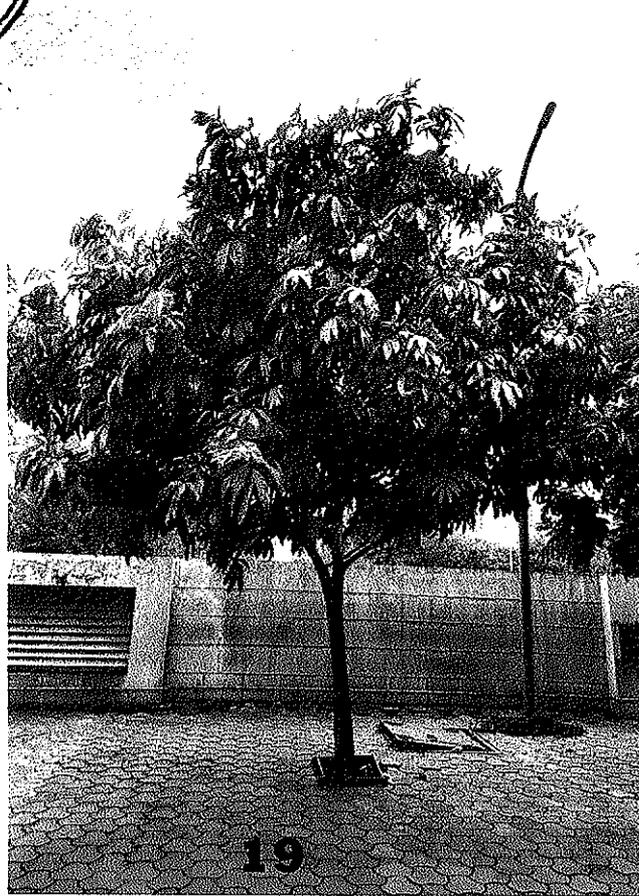
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168



EXPIRY DATE
19/11/2024
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Tree No. 17 Sita Ashoka - ht. 12ft

Tree No. 18 Sita Ashoka - Ht. 15ft

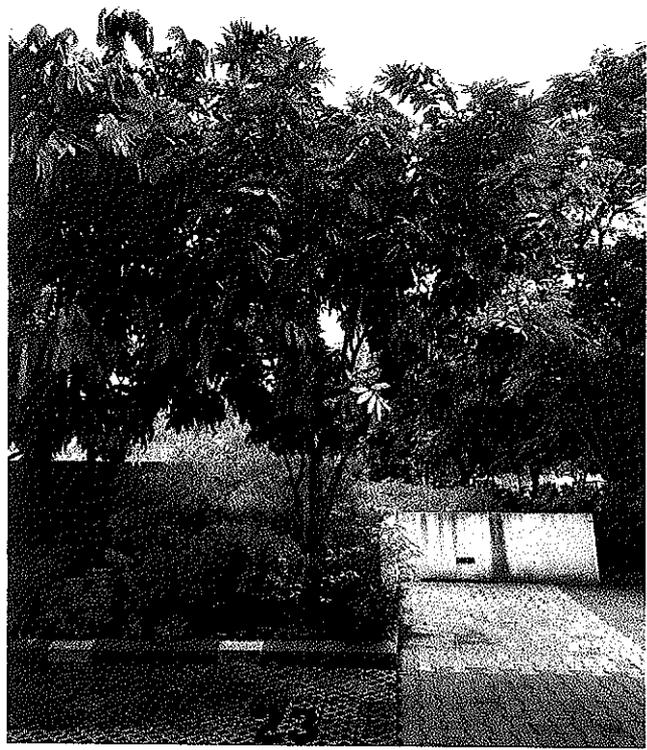
Tree NO. 19 Sita Ashoka - ht. 10ft

Tree No. 20 Sita Ashoka - ht - 12ft

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477

169



Tree No. 21 Sita Ashoka - ht. 12ft

Tree No. 22 Sita Ashoka - Ht. 15ft

Tree NO. 23 Sita Ashoka - ht. 13ft

Tree No. 24 Sita Ashoka - ht - 12ft

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[Signature]



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26



27



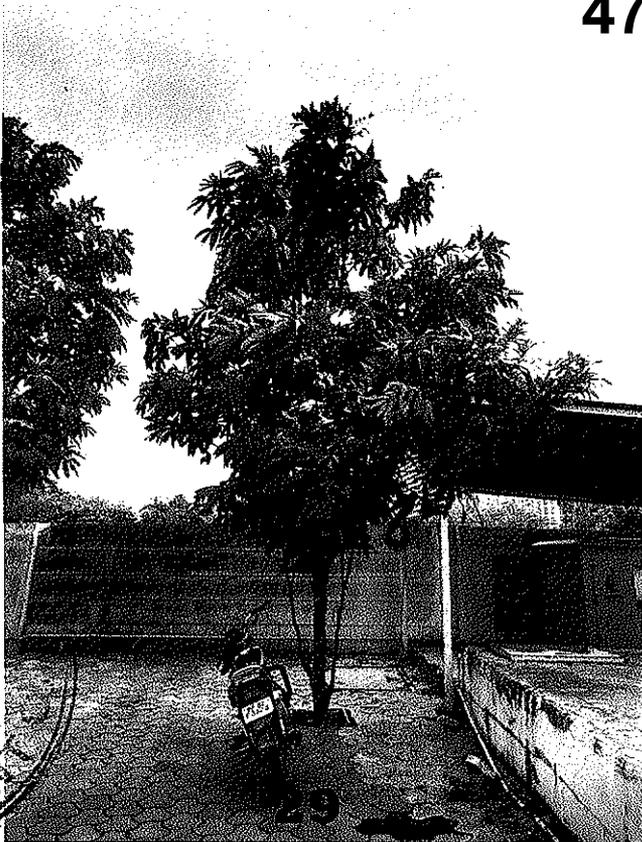
28

Tree No. 25 Sita Ashoka - ht. 12ft Tree No. 26 Sita Ashoka - Ht. 15ft

Tree NO. 27 Sita Ashoka - ht. 13ft Tree No. 28 Sita Ashoka - ht - 12ft

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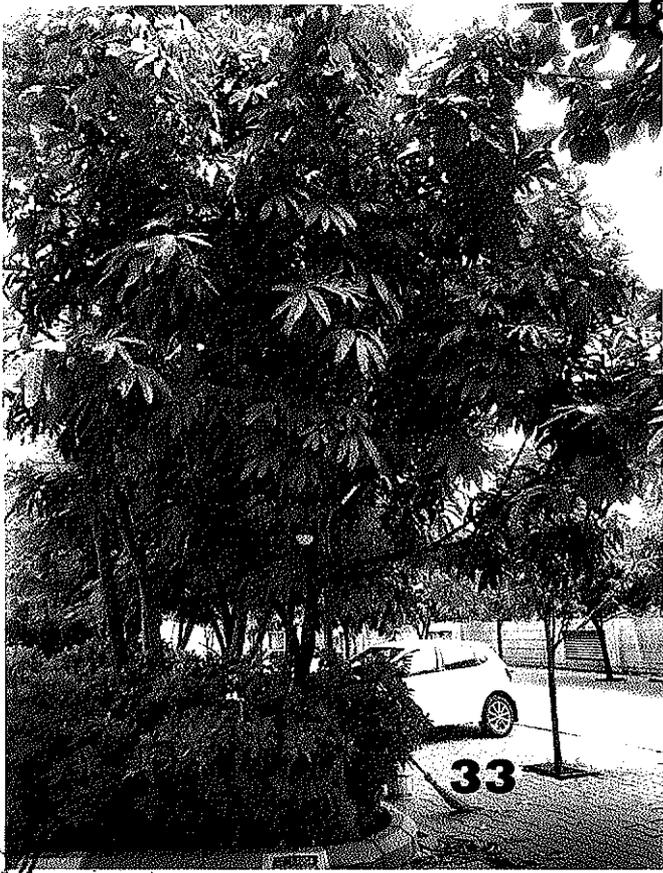
GOVERNMENT



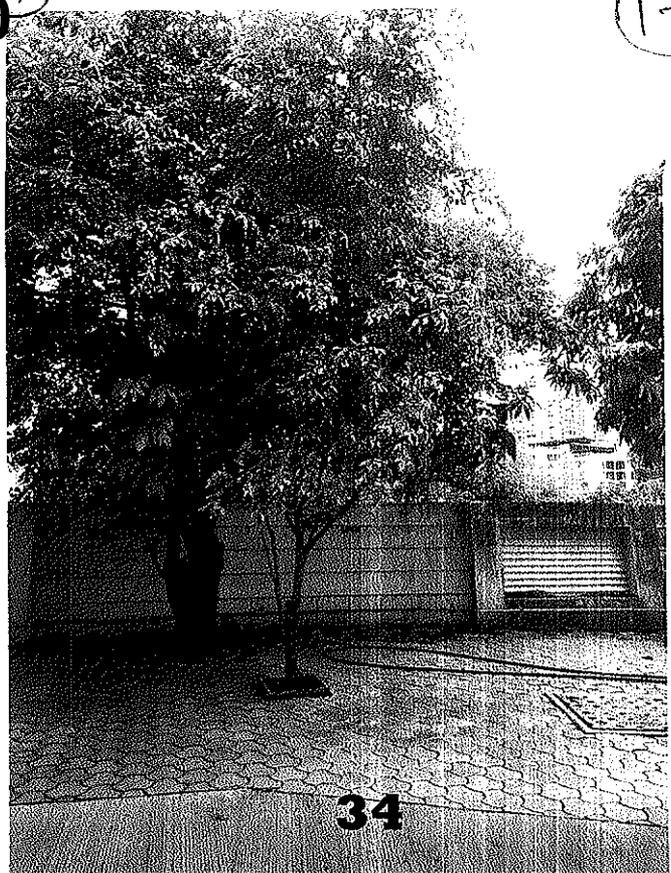
Tree No. 29 Sita Ashoka - ht. 15ft Tree No. 30 Sita Ashoka - Ht. 14ft

Tree NO. 31 Sita Ashoka - ht. 13ft Tree No. 32 Sita Ashoka - ht - 15ft

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[Signature]



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172

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Tree No. 33 Sita Ashoka - ht. 15ft

Tree No. 34 Sita Ashoka - Ht. 14ft

Tree NO. 35 Sita Ashoka - ht. 13ft

Tree No. 36 Sita Ashoka - ht - 15ft

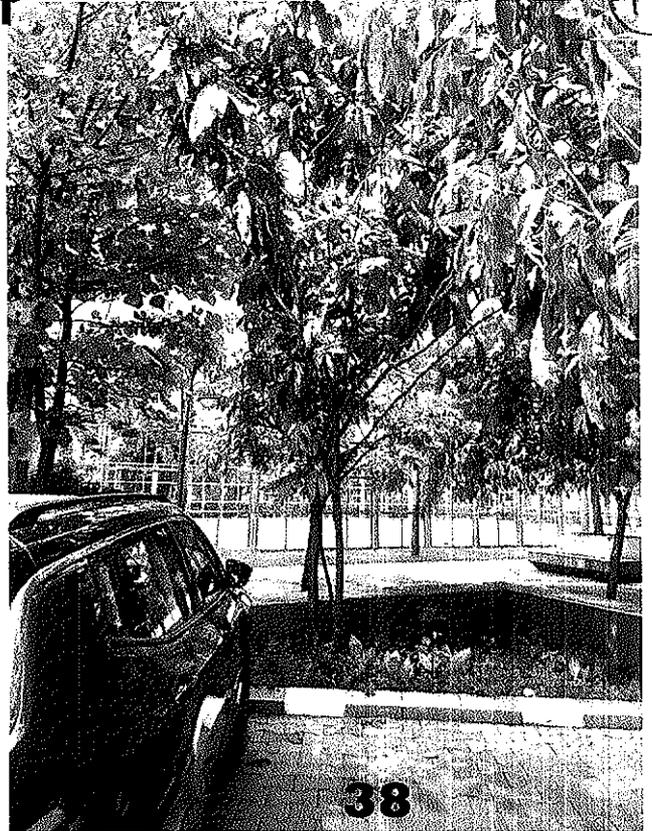
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38



Tree No. 37 Sita Ashoka - ht. 15ft



Tree No. 38 Sita Ashoka - Ht. 14ft

Tree NO. 39 Sita Ashoka - ht. 13ft

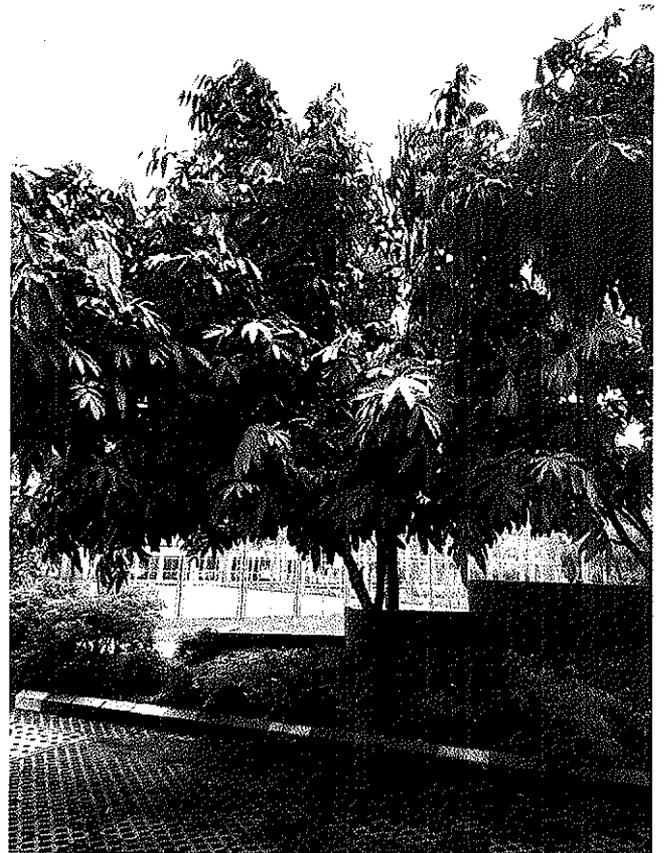
Tree No. 40 Sita Ashoka - ht - 15ft

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Tree No. 41 Sita Ashoka - ht. 15ft

Tree No. 42 Sita Ashoka - Ht. 14ft

Tree NO. 43 Sita Ashoka - ht. 14ft

Tree No. 44 Sita Ashoka - ht - 15ft

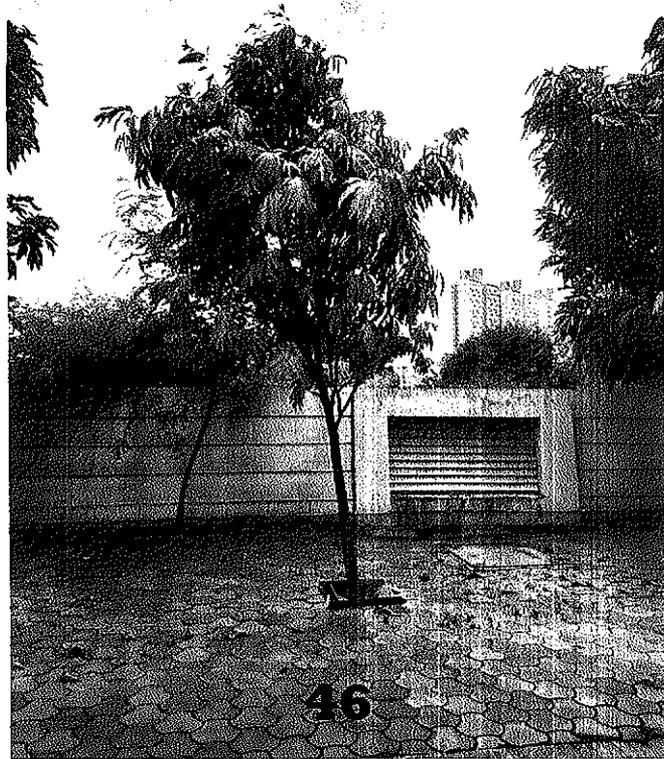
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483

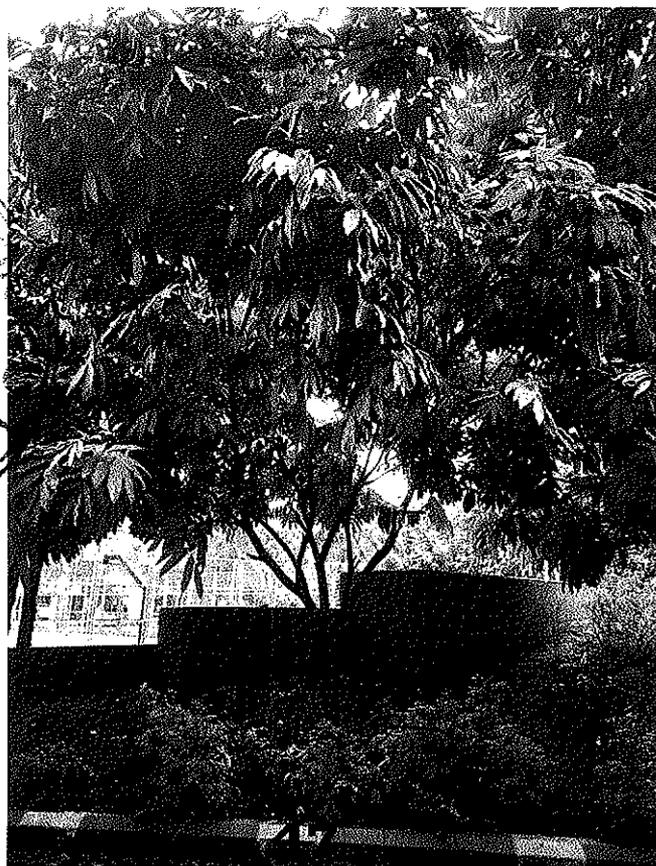
175



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46



47



48

Tree No. 45 Sita Ashoka - ht. 15ft

Tree No. 46 Sita Ashoka - Ht. 12ft

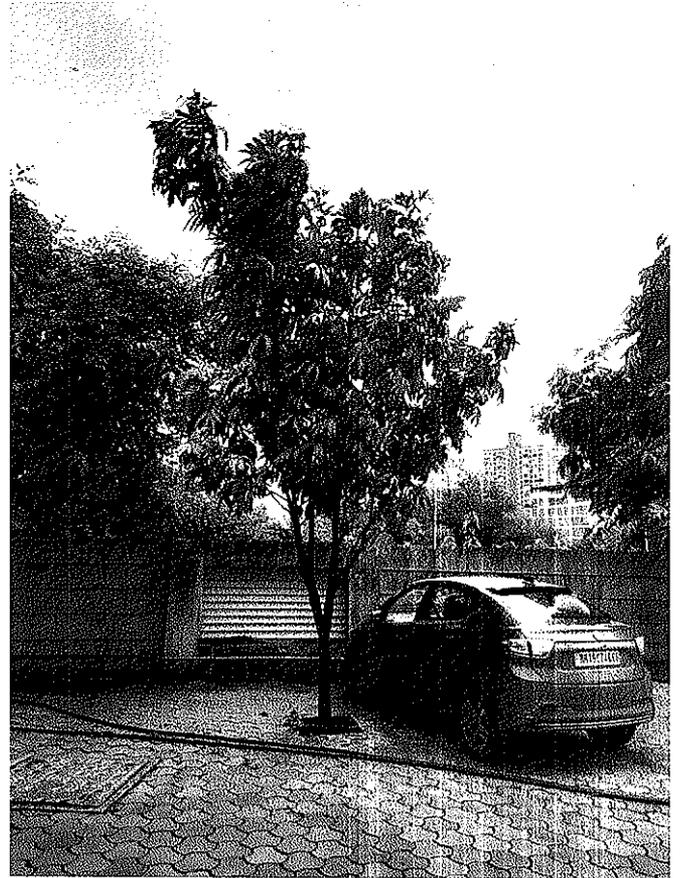
Tree NO. 47 Sita Ashoka - ht. 10ft

Tree No. 48 Sita Ashoka - ht - 13ft

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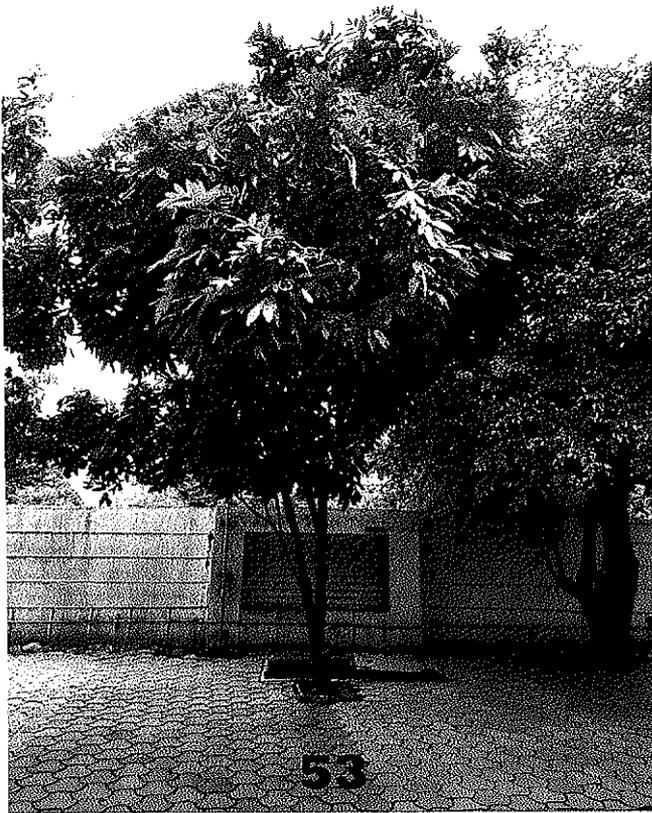
Tree No. 49 Sita Ashoka - ht. 15ft

Tree No. 50 Sita Ashoka - Ht. 16ft

Tree NO. 51 Sita Ashoka - ht. 15ft

Tree No. 52 Sita Ashoka - ht - 15ft

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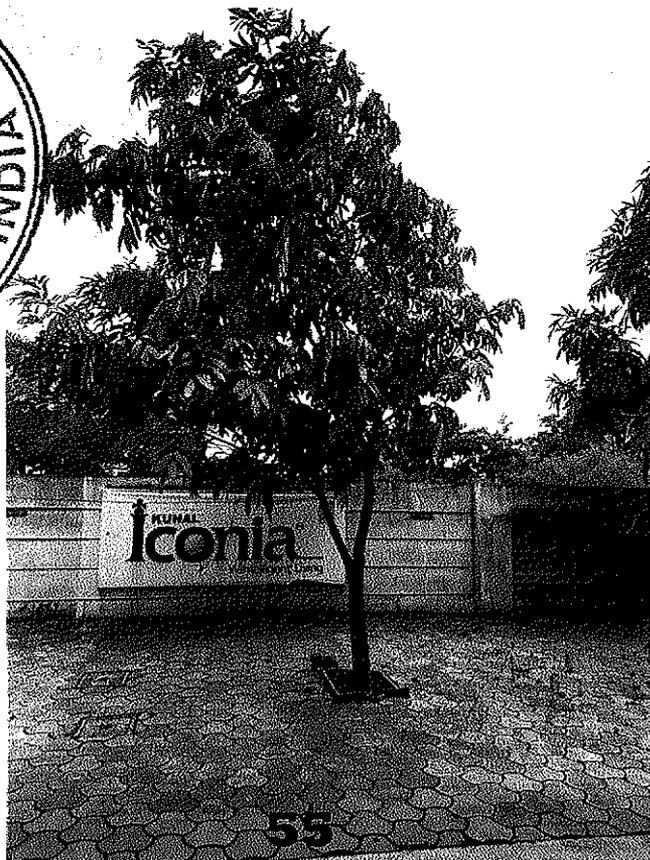


53



54

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56

Tree No. 53 Sita Ashoka - ht. 17ft Tree No. 54 Sita Ashoka - Ht. 18ft

Tree NO. 55 Sita Ashoka - ht. 16ft Tree No. 56 Foxtail palm - Ht 12ft

TC
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Tree No. 57 Foxtail palm - ht. 17ft

Tree No. 58 Foxtail palm - Ht. 18ft

Tree NO. 59 Foxtail palm - ht. 16ft

Tree No. 60 Foxtail palm - Ht 12ft

TC
(Signature)



61



63



64

Tree No. 61 Foxtail palm - ht. 17ft

Tree No. 62 Foxtail palm - Ht. 15ft

Tree NO. 63 Foxtail palm - ht. 16ft

Tree No. 64 Foxtail palm - Ht 14ft

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EXPIRY DATE
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Tree No. 65 Foxtail palm - ht. 14ft

Tree No. 66 Foxtail palm - Ht. 15ft

Tree NO. 67 Foxtail palm - ht. 14ft

Tree No. 68 Foxtail palm - Ht 14ft

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Tree No. 69 Foxtail palm - ht. 14ft

Tree No. 70 Foxtail palm - Ht. 15ft

Tree NO. 71 Foxtail palm - ht. 14ft

Tree No. 72 Foxtail palm - Ht 14ft

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182



Tree No. 73 Foxtail palm - ht. 14ft

Tree No. 74 Foxtail palm - Ht. 13ft

Tree NO. 75 Foxtail palm - ht. 12ft

Tree No. 76 Foxtail palm - Ht 10ft

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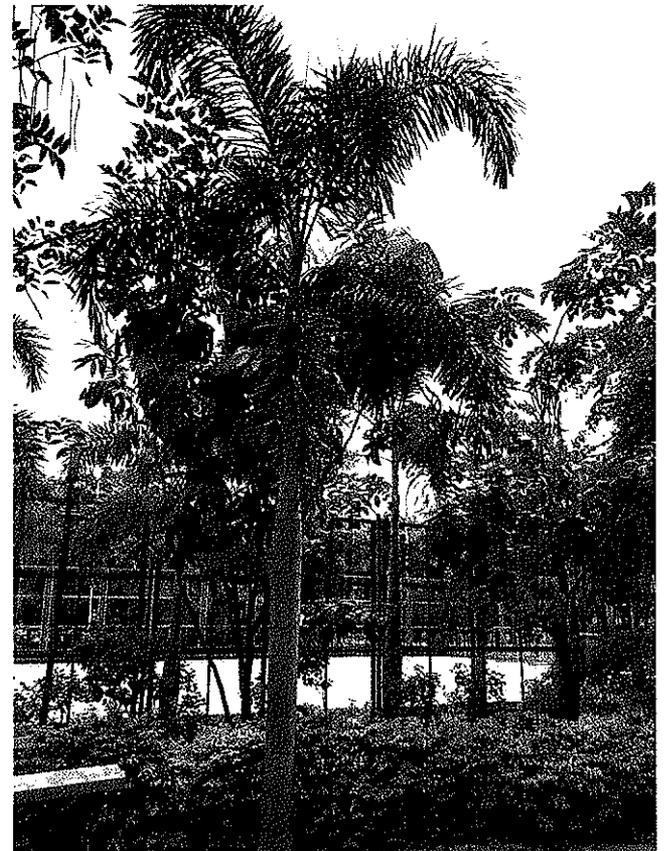
Tree No. 77 Foxtail palm - ht. 14ft

Tree No. 78 Foxtail palm - Ht. 13ft

Tree NO. 79 Foxtail palm - ht. 12ft

Tree No. 80 Foxtail palm - Ht 10ft

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NO. 15511
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11/2024
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Tree No. 81 Foxtail palm - ht. 14ft

Tree No. 82 Foxtail palm - Ht. 13ft

Tree NO. 83 Foxtail palm - ht. 12ft

Tree No. 84 Foxtail palm - Ht 10ft

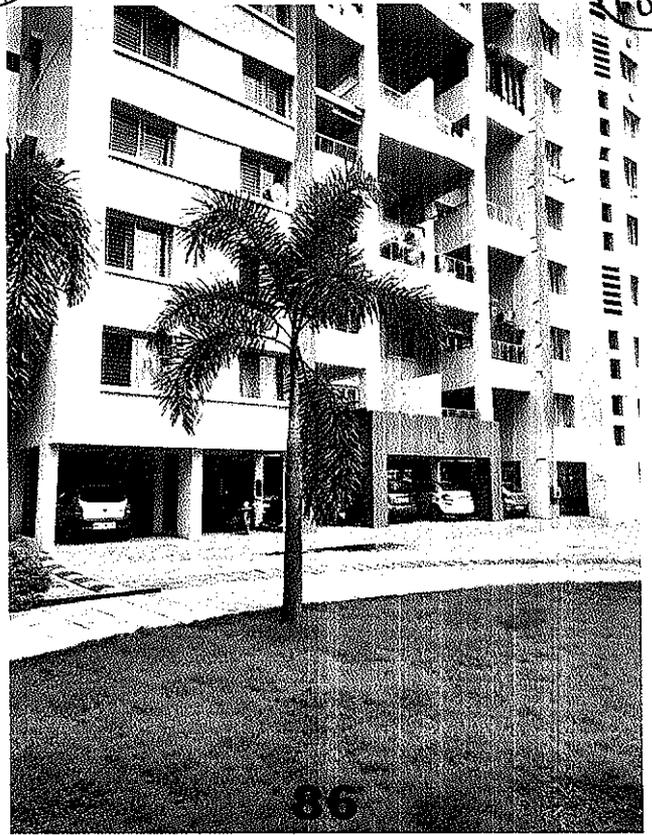
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185



85



86

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87



88

Tree No. 85 Foxtail palm - ht. 14ft

Tree No. 86 Foxtail palm - Ht. 13ft

Tree NO. 87 Foxtail palm - ht. 12ft

Tree No. 88 Foxtail palm - Ht 10ft

TC



89



90



91



92

Tree No. 89 Foxtail palm - ht. 14ft

Tree No. 90 Cassia fistula - Ht. 13ft

Tree NO. 91 Cassia fistula - ht. 10ft

Tree No. 92 Cassia fistula - Ht 12ft

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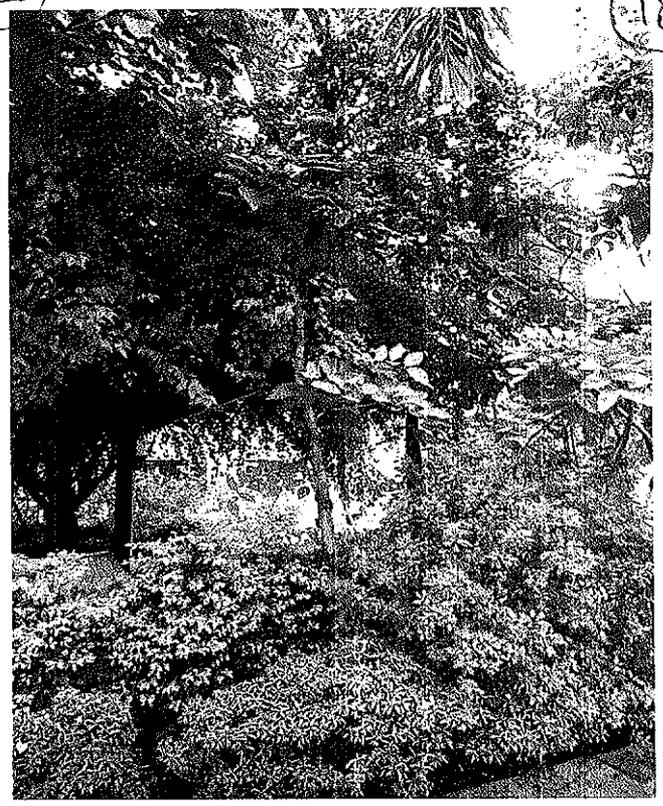
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93



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Tree No. 93 Cassia fistula - ht. 14ft

Tree No. 94 Cassia fistula - Ht. 13ft

Tree NO. 95 Cassia fistula - ht. 15ft

Tree No. 96 Cassia fistula - Ht 15ft

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DISTRICT PUNE
NO. 18574
EXPIRY DATE
19/11/2024
DEPARTMENT OF



Tree No. 97 Cassia fistula - ht. 15ft

Tree No. 98 Cassia fistula - Ht. 15ft

Tree NO. 99 Cassia fistula - ht. 16ft

Tree No. 100 Cassia fistula - Ht 16ft

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189



101



102



103



104

Tree No. 101 Cassia fistula - ht. 15ft Tree No. 102 Erythrina Variegated - Ht. 13ft

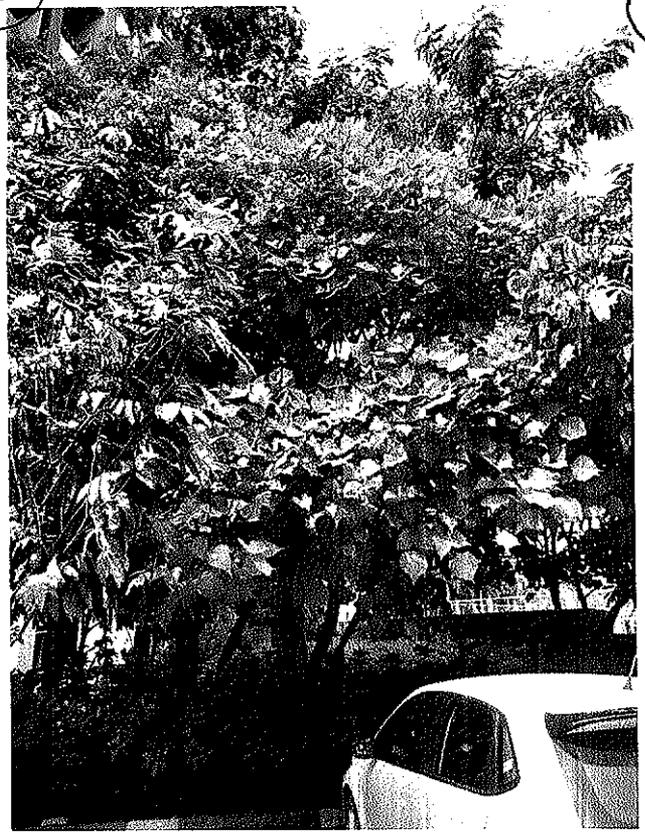
Tree NO. 103 Erythrina Variegated - ht. 13ft Tree No. 104 Erythrina Variegated - Ht 13ft

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105



106



107



108

Tree No. 105 Erythrina Variegated - ht. 15ft Tree No. 106 Erythrina Variegated - Ht. 13ft

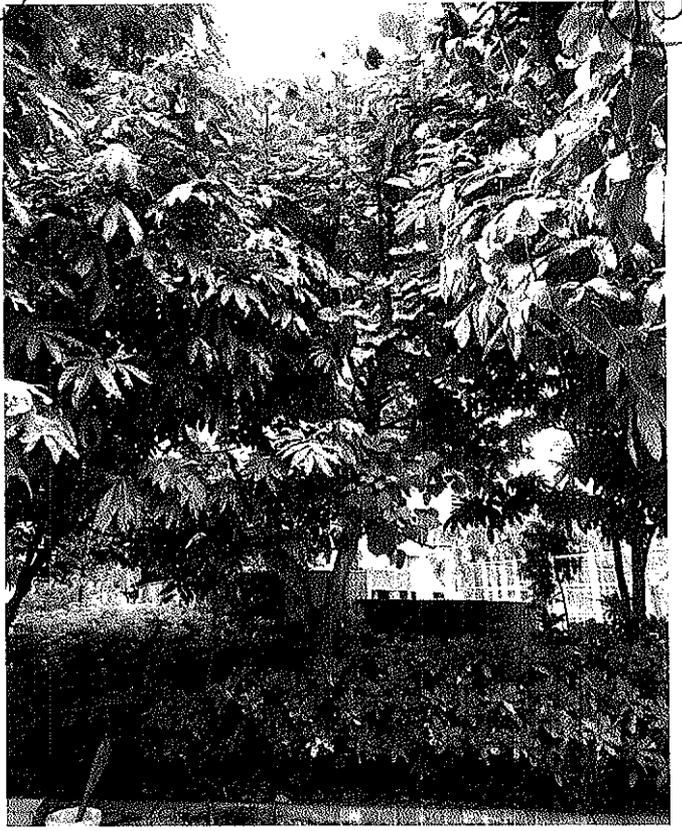
Tree NO. 107 Erythrina Variegated - ht. 13ft Tree No. 108 Erythrina Variegated - Ht 13ft

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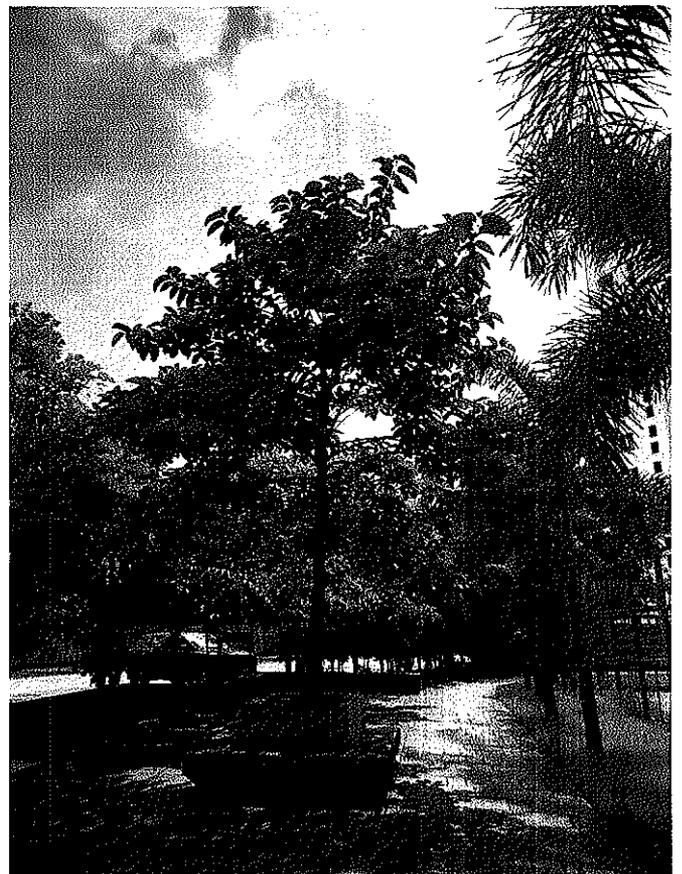
109



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Tree No. 109 Erythrina Variegated - ht. 17ft Tree No. 110 Erythrina Variegated - ht. 16ft

Tree NO. 111 Kadamba - ht. 13ft

Tree No. 112 Kadamba - Ht 13ft

TC
928



113



114



115



116

Tree No. 113 Kadamba - ht. 17ft

Tree No. 114 Bauhinia - Ht. 11ft

Tree NO. 115 Bauhinia - ht. 12ft

Tree No. 116 -Bauhinia Ht 11ft

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[Signature]

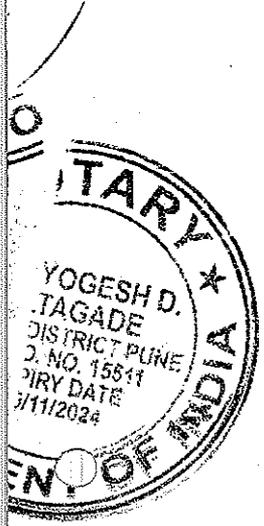
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193



117

118



Tree No. 117 Lagerstromia- ht. 9ft

Tree No. 118 Lagerstromia - Ht. 8ft

TC
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Rainbow RWH Consultants (ECO-FRIENDLY)

502

Exh. RY

194

Certified By

- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

20/04/2016

प्रति,

M/s. Kunal Sulakshan Associates through
Hemendra Shaha & Ramesh Shaha
Site- S. No. 10/1A,
Mamurdi,
Pune.

विषय- Mamurdi येथील सर्व्हे No. 10/1A मधील इमारतीत रेन वॉटर
हारवेस्टिंग करणे बाबत

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे
रेन वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार
पूर्ण करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

१) छताचा प्रकार	: RCC SLAB
२) छताचे क्षेत्र	: 15,000 Sq. ft.
३) हारवेस्टिंगसाठी घेतलेले छताचे क्षेत्र	: 15,000 Sq. ft.
४) पाईप्सची संख्या	: 20 Nos.
५) पाईप्सचा प्रकार	: पी.व्ही.सी. रिफ्लेक्टिव्ह 400mm
६) पाईप्सचा व्यास	: 160 mm.
७) एका वर्षात पाऊस	: 1000 mm.
८) फिल्टर साईज	: 250mm - 04 No
९) रेन वॉटर हारवेस्टिंगचा प्रकार	: Underground Recharge

RRWHC

Rainbow RWH Consultants (ECO-FRIENDLY)

Certified By

- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

१०) बोअर वेल साईज	:	160 mm – 02 nos.
११) बोअरवेलची खोली	:	100 ft
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	11,15,524 lit.
१३) टँक कॅपेसिटी	:	—
१४) बोअरवेल चेंबर साईज	:	3' x 2' – 2 No.
१५) फिल्टर चेंबर साईज	:	6' x 3' – 2 No.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण – बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्त्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खालची टेरेस / बाल्कनी, सांडपाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी मिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतूकीकरणाची जबाबदारी तशीच राहिल्याची / विकसकाची राहिल.

अपिला विद्यास



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RRWH

Rainbow RWH
Consultants
(Eco-Friendly)

504 Certified By:

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007 (RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

196

TRANSLATED COPY

To,

Date: 20/04/2016

M/s. Kunal Sulakshan Associates through

Hemendra Shaha and Ramesh Shaha

Site: S.No. 10/1A, Mamurdi, Pune

Subject: Rain water harvesting system at survey no. 10/1A Mamurdi

Dear sir,

We hereby informed that the rain water harvesting of the said building has been completed as per norms of government/ municipal corporation details of the same as under:

- | | | |
|----------------------------------|---|----------------------|
| 1. Type of terrace | : | RCC SLAB |
| 2. Terrace area | : | 15,000 Sq.ft |
| 3. Area taken for harvesting | : | 15,000 Sq.ft |
| 4. Total no. of pipes | : | 20 Nos. |
| 5. Type of pipes | : | P.V.C Phinolex 4Kgf |
| 6. Dimension of pipe | : | 160 mm. |
| 7. Rain water in one year | : | 1000 mm. |
| 8. Filter size | : | 250mm- 04 No |
| 9. Type of rain water harvesting | : | Underground Recharge |

TC
[Signature]

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R R W H

505

Rainbow RWH
Consultants
(Eco-Friendly)

Certified By:

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

10. Borewell size : 160 mm-02 Nos.
11. Depth of borewell : 100ft
12. Water to be collected from : 11,15,524 lit
rain water harvesting system
13. Tank capacity : -
14. Borewell chamber size : 3 x 2 - 2 No.
15. Filter chamber size : 6 x 3 - 2 No.

Rain water on terrace has been refilled in borewell and the said water should be use after collected in the tank after disinfecting.

Hereby certified that, the rain water system of the subject building are as per norms and guideline of governments. Material use for the same, are of good qualities and rain water system's pipes has been annexed to the top terrace so that only rain water will be collected. The outlet pipes other water falling in private terrace and balcony are not attached to the pipe of rain water system.

It shall be responsibility of developers and residence that it shall be maintain regularly and for using the water for drinking and cooking purpose and the same shall be use after disinfectant.

Your Faithfully

TC
[Signature]



506 ~~7~~ G Wing
RWH

198

RRWHC

**Rainbow RWH
Consultants
(ECO-FRIENDLY)**

Certified By

- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

Reg. No. 230/RWH/17-18

14/11/2017

प्रति,

M/s. Kunal Sulakshan Associates through
Hemendra Shaha & Ramesh Shaha
Site- S. No. 10/1A, Wing "C"
Mamurdi,
Pune.

विषय- Mamurdi येथील सर्व्हे No. 10/1A मधील इमारतीत रेन वॉटर
हारवेस्टिंग करणे बाबत

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे
रेन वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार
पूर्ण करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

- | | | |
|---|---|----------------------------|
| १) छताचा प्रकार | : | RCC SLAB |
| २) छताचे क्षेत्र | : | 2,800 Sq. ft. |
| ३) हारवेस्टिंगसाठी निवडलेले छताचे क्षेत्र | : | 2,800 Sq. ft. |
| ४) पाईप्सची संख्या | : | 04 Nos. |
| ५) पाईप्सचा प्रकार | : | पी.व्ही.सी. फिनोलक्स 4kgf. |
| ६) पाईप्सचा व्यास | : | 160 mm. |
| ७) एका वर्षात पातळी | : | 1000 mm. |
| ८) फिल्टर साईज | : | 250mm - 01 No |
| ९) रेन वॉटर हारवेस्टिंगचा प्रकार | : | Underground Recharge |

JC
GML

RRWHC

Rainbow RWH Consultants (ECO-FRIENDLY)

Certified By

- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

१०) बोअर वेल साईज	:	160 mm
११) बोअरवेलची खोली	:	100 ft
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	2,08,178 lit.
१३) टँक कॅपेसिटी	:	--
१४) बोअरवेल चेंबर साईज	:	2' x 2' - 1 No.
१५) फिल्टर चेंबर साईज	:	6' x 2' - 1 No.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण - बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खाजगी टेरेस / बाल्कमी, सांडपाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतूकीकरणाची जबाबदारी तेथील रहिवाश्याची / विकसकाची राहिल.

आपला विश्वासू



TC
P.H.

R R W H

Rainbow RWH
Consultants
(Eco-Friendly)

508

Certified By:

200

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

TRANSLATED COPY

Reg. No. 230/RWH/17-18

Date: 14/11/2017

To,

M/s. Kunal Sulakshan Associates through

Hemendra Shaha and Ramesh Shaha

Site: S.No. 10/1A, Mamurdi, Pune

Subject: Rain water harvesting system at survey no. 10/1A Mamurdi

Dear sir,

We hereby informed that the rain water harvesting of the said building has been completed as per norms of government/ municipal corporation details of the same as under:

- | | | |
|----------------------------------|---|----------------------|
| 1. Type of terrace | : | RCC SLAB |
| 2. Terrace area | : | 2,800 Sq.ft |
| 3. Area taken for harvesting | : | 2,800 Sq.ft |
| 4. Total no. of pipes | : | 04 Nos. |
| 5. Type of pipes | : | P.V.C Phinolex 4Kgf |
| 6. Dimension of pipe | : | 160 mm. |
| 7. Rain water in one year | : | 1000 mm. |
| 8. Filter size | : | 250mm- 01 No |
| 9. Type of rain water harvesting | : | Underground Recharge |

TC
9/11/17

201

RRWH

Rainbow RWH Consultants (Eco-Friendly)



509 Certified By:

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

10. Borewell size : 160 mm
11. Depth of borewell : 100ft
12. Water to be collected from : 2,08,178 lit
rain water harvesting system
13. Tank capacity : -
14. Borewell chamber size : 2 x 2 – 1 No.
15. Filter chamber size : 6 x 2 – 1 No.

Rain water on terrace has been refilled in borewell and the said water should be use after collected in the tank after disinfecting.

Hereby certified that, the rain water system of the subject building are as per norms and guideline of governments. Material use for the same, are of good qualities and rain water system's pipes has been annexed to the top terrace so that only rain water will be collected. The outlet pipes other water falling in private terrace and balcony are not attached to the pipe of rain water system.

It shall be responsibility of developers and residence that it shall be maintain regularly and for using the water for drinking and cooking purpose and the same shall be use after disinfectant.

Your Faithfully

TC



510

202

Rainbow RWH Consultants (ECO-FRIENDLY)

Certified By

- ◆ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ◆ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

Reg. No. 004/RWH/22-23

06/04/2022

प्रति,

M/s. Kunal Sulakshan Associates through
Hemendra Shaha & Ramesh Shaha
Site- S. No. 10/1A, Wing "G & H"
Mamurdi,
Pune.

विषय- Mamurdi येथील सर्व्हे No. 10/1A मधील इमारतीत रेन वॉटर
हारवेस्टिंग करणे बाबत

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे रेन
वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार पूर्ण
करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

- | | | |
|--|---|----------------------------|
| १) छताचा प्रकार | : | RCC SLAB |
| २) छताचे क्षेत्र | : | 8,300 Sq. ft. |
| ३) हारवेस्टिंगसाठी घेतलेले छताचे क्षेत्र | : | 8,300 Sq. ft. |
| ४) पाईप्सची संख्या | : | 08 Nos. |
| ५) पाईप्सचा प्रकार | : | पी.व्ही.सी. फिनोलक्स 4kgf. |
| ६) पाईप्सचा व्यास | : | 160 mm. |
| ७) एका वर्षात पाऊस | : | 700 mm. |
| ८) फिल्टर साईज | : | 250mm - 01 No |
| ९) रेन वॉटर हारवेस्टिंगचा प्रकार | : | Underground Recharge |

T.C
19/4/22

Rainbow RWH Consultants (ECO-FRIENDLY)

Certified By

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- ◆ Centre For Science & Environment, New Delhi, 2010
- ◆ Indian Water Works Association Mumbai Centre, 2011
- ◆ PCMC Plumbing Registration No. 552.

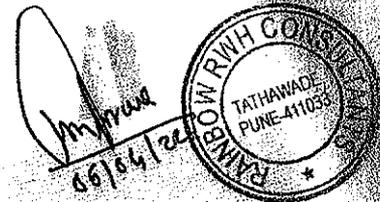
१०) बोअर वेल साईज	:	160 mm
११) बोअरवेलची खोली	:	100 ft
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	4,31,970 lit.
१३) टँक कॅपेसिटी	:	--
१४) बोअरवेल चेंबर साईज	:	2' x 2' - 2 No.
१५) फिल्टर चेंबर साईज	:	6' x 2' - 2 No.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण - बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खाजगी टेरेस / बाल्कमी, सांडपाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतुकीकरणाची जबाबदारी तेथील रहिवाश्याची / विकसकाची राहिल.

आपला विश्वास



T.C.
RWH

RRWH

Rainbow RWH
Consultants
(Eco-Friendly)

512

Certified By:

204

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

TRANSLATED COPY

Reg. No. 004/RWH/22-23

Date: 06/04/2023

To,

M/s. Kunal Sulakshan Associates through

Hemendra Shaha and Ramesh Shaha

Site: S.No. 10/1A, Mamurdi, Pune

Subject: Rain water harvesting system at survey no. 10/1A Mamurdi

Dear sir,

We hereby informed that the rain water harvesting of the said building has been completed as per norms of government/ municipal corporation details of the same as under:

- | | | |
|----------------------------------|---|----------------------|
| 1. Type of terrace | : | RCC SLAB |
| 2. Terrace area | : | 8,300 Sq.ft |
| 3. Area taken for harvesting | : | 8,300 Sq.ft |
| 4. Total no. of pipes | : | 08 Nos. |
| 5. Type of pipes | : | P.V.C Phinox 4Kgf |
| 6. Dimension of pipe | : | 160 mm. |
| 7. Rain water in one year | : | 700 mm. |
| 8. Filter size | : | 250mm- 01 No |
| 9. Type of rain water harvesting | : | Underground Recharge |

TC
PAA

205



Certified By:

Rainbow RWH Consultants (Eco-Friendly)

- Govt. College of Engn. Aurangabad 2005 (RWH & Watershed Development)
- Govt. College of Engn. Aurangabad 2007(RTRWH)
- Center for Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Center, 2011
- PCMC Plumbing Registration No. 552.

- 10. Borewell size : 160 mm
- 11. Depth of borewell : 100ft
- 12. Water to be collected from : 4,31,970 lit
rain water harvesting system
- 13. Tank capacity : -
- 14. Borewell chamber size : 2 x 2 - 2 No.
- 15. Filter chamber size : 6 x 2 - 2 No.

Rain water on terrace has been refilled in borewell and the said water should be use after collected in the tank after disinfecting.

Hereby certified that, the rain water system of the subject building are as per norms and guideline of governments. Material use for the same, are of good qualities and rain water system's pipes has been annexed to the top terrace so that only rain water will be collected. The outlet pipes other water falling in private terrace and balcony are not attached to the pipe of rain water system.

It shall be responsibility of developers and residence that it shall be maintain regularly and for using the water for drinking and cooking purpose and the same shall be use after disinfectant.

Your Faithfully

TC



514

206

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 nd - 4 th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema.
Website: http://mpcb.mah.nic.in		Near Sion Circle, Sion (E)
E-mail: cac-cell@mpcb.gov.in		Mumbai-400 022.

No. MPCB/CAC-Cell/TB/B-4892/A

Date: 26/12/2018.

To,
The President,
Confederation of Real Estate Developers' Association of India (CREDAI),
5th Floor, PHD House, 4/2, Siri Institutional Area,
August Kranti Marg,
New Delhi- 110016.

Sub: - Installation of Online Continuous Monitoring system at STP outlet of Infrastructure projects.

The Maharashtra Pollution Control Board is in receipt of representations with reference to Consent to Establish & conditions imposed by the Board for Building Construction Projects especially about installation of online monitoring system.

The Board is a statutory Body and granting consent to establish to Industries and Building Projects under section 25 of the water (P&CP) 1974 and under section 21 of the Air (P&CP) Act 1981 to comply certain important conditions such as specific treatment processes to achieve standards prescribed by the Board to control water as well as Air Pollution and also for disposal of Wastes.

The Board is in receipt of minutes of the SEIAA meeting of held on 06.08.2018 where in the issue regarding installation of online continuous monitoring system at STP outlet of Infrastructure projects was discussed at length and decided that the Board should not insist on installation of online monitoring system for the STP for residential projects as it is not economically viable for residential societies.

The Board is also of the same opinion and the consent are being issued to the infrastructure project by imposing condition to comply with the consented norms. However, The Board welcomes the voluntary participation towards provision of online continuous monitoring system for effective monitoring.


(E. Ravendiran, IAS)
Member Secretary

Copt submitted for favor of information to

1. The Hon'ble Chairman, MPCB, Mumbai.
2. The Hon'ble Principal Secretary, Dept. of Environment, GoM.

TC


515

AA

207

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, PUNE**

Phone no. : 020-25811698
Visit us at : <http://mpcb.gov.in>
mail : sopunelab@mpcb.gov.in



"Your Service is our Duty"

Regional Laboratory, Pune, Maharashtra
Pollution Control Board, Jog Center, 3rd
Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Pune/JVS/22-23/03/308

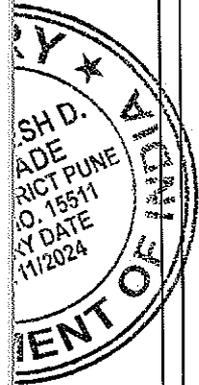
Date: 28/03/2023 06:36 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0042570		
Name & Address of the Industry	Amalgamation and Renewal of 1st CTO with 2nd CTO of M/s. Kunal Sulakshan Associates (Residential Pro) O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (Outlet)		
Lab code :	MPCB/RL-Pune/JVS/22-23/2715		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pimpri Chinchwad (Mrs. Jyoti Shivaji Sutar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pimpri Chinchwad (Mrs. Jyoti Shivaji Sutar) (SRO-Pimpri Chinchwad)	Seal No. :	257
Date of Sample Collection.(dd/mm/yyyy) :	03/03/2023 01:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	06/03/2023 05:45 PM
Analysis start Date (dd/mm/yyyy). :	09/03/2023 06:06 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.9			
2	Suspended Solids (SS)	12.0	mg/l		
3	Ammonical Nitrogen	1.04	mg/l		
4	Biochemical Oxygen Demand (BOD)	8.4	mg/l		



TC
PHE

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
5	Chemical Oxygen Demand (COD)	36.0	mg/l		
6	Nitrate Nitrogen	0.32	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

TC
PDD

517

Exh.

BB

209



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE



समन्वित क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
Ground Floor, East Wing, New Secretariat Building
Civil Lines, Nagpur - 440001
E-mail: apccfcentral-ngp-mef@gov.in

F. No.EC- 1794/RON/2022- NGP/ 10884

Dated: 03.01.2023

To

M/s. Kunal Sulakshan Associates
Kamala House, opp, Kamla Nehru park,
Off Bhandarkar Road,
Pune-411005

Subject: Proposed for reappraisal of EC for Residential project by M/s. Kunal Sulakshan Associates, Pune Maharashtra- Issues of Certified Compliance Report-reg.

Sir,

This has reference to your request for the issue of CCR for the above project. In this regard, the above said project was inspected by this office. After the site visit and review of additional documents submitted by PP the compliance status of environmental safeguards in the project is prepared. Copy of the Inspection report is enclosed. PP **should ensure compliance in respect of the observations made in the report.** Copy of the Inspection report is enclosed.

This issues with the approval of Competent Authority.

Yours faithfully

(Surender Gugloth)
Scientist 'D'

Encl: As above

Copy to:

1. Member Secretary- SEIAA Environment & Climate Change Department, Room No. 217, 2nd floor Mantralaya, Mumbai-400032.

TC

GOVERNMENT OF INDIA
Ministry of Environment, Forest and Climate Change
Integrated Regional Office, Nagpur
MONITORING REPORT

PART - I

F. No. EC-1794/RON/2022-NGP

- | | |
|---------------------------------------|--|
| 1. Name of the projects | Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s. Kunal Sulakshan Associates |
| 2. Clearance letter No.& Date | 1. EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012.
2. Revalidation of EC dated 27.05.2019. |
| 3. Location: District and state/UT | District Pune, Maharashtra |
| 4. Address for Correspondence | Kamala House, opp, Kamla Nehru park, off Bhandarkar Road, Pune-411005 |
| 5. Date of site visit for this report | 14.11.2022 |
| 6. Date of previous visit(s) if any | - |



Brief on the projects along with Present status: The project was inspected on 14.11.2022. During the visit, Shri. Amol Vetal were present.

Environmental Clearance: EC was granted by SEIAA on 12.06.2012 for construction of residential project group Housing with Shop line project having plot area of 31535.00 sqm with total built up area of 78406.27 sqm. Further EC was revalidated on 27.05.2019.

PP informed that the construction activity was initiated, after grant of EC dated 12.06.2012 and subsequent Revalidation of EC was obtained dated 27.05.2019.

The proposed building consists of 10 Residential Buildings, 1 commercial building and Club House. Out of 10 residential buildings, 9 nos residential buildings and 1 commercial building (partially) & club house was completed.

Proposal: It is an Existing project. EC expired hence applied for reappraisal. Hence, requested for CCR.

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Consent from MPCB: PP has obtained CTE vide number- Format 1.0/BO-HQ/CC-1803000061 which is co-terminous with EC i.e 11.06.2019. We had applied for CTE application which is in process.

Water requirement and wastewater management: PP has obtained NOC from PCMC for water supply and copy has been produced. The water requirement for the operation phase is about 232.75 KLD. The treated water from existing STP will be used for flushing & landscaping.

Green Belt: Noted that PP has carried out few plantations along the boundary wall. According to PP, proposed trees are 382 nos; out of which, 118 trees of local variety are already planted.

Environmental Monitoring: As per the records, PP carry out Ambient air quality, Noise level monitoring through accredited consultant regularly and as per the latest reports, the level are within the limit.

Environmental Management Cell: A cell with qualified staff has been established to look after the environmental Management.

Following non-compliance observed during the visit:

General Condition no. (lii)

PP did not upload compliance status on the website. PP did not display ambient levels, stack emission data near the main gate.

General Condition no. (liv)

PP did not submit environmental statement since the grant of EC.

Following partly compliance observed during the visit:

General Condition no. (i)

As PP are applying for reappraisal of EC. As per the norm 359 plants are required & PP are providing 382 nos of plants. Out of 382, PP have planted 118 plants. As per the condition PP should plant 698 trees in the landscape RG and 500 bushes and shrubs in the lawn area. PP shall submit detail EMP plan.

General Condition no. (xiv)

PP are following CPCB guidelines for Green Belt Development. PP shall submit Green belt plan.

General Condition no. (xlix)

Advertisement was made, however the clause of seven days was not followed.

General Condition no. (l)

PP has not submitted the half yearly compliance report regularly to IRO since the grant of EC.

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Based on the records, observation made during the day of site inspection and information provided by the PP a detailed compliance of EC conditions are given in this report.

Surender
(Surender Gugloth)
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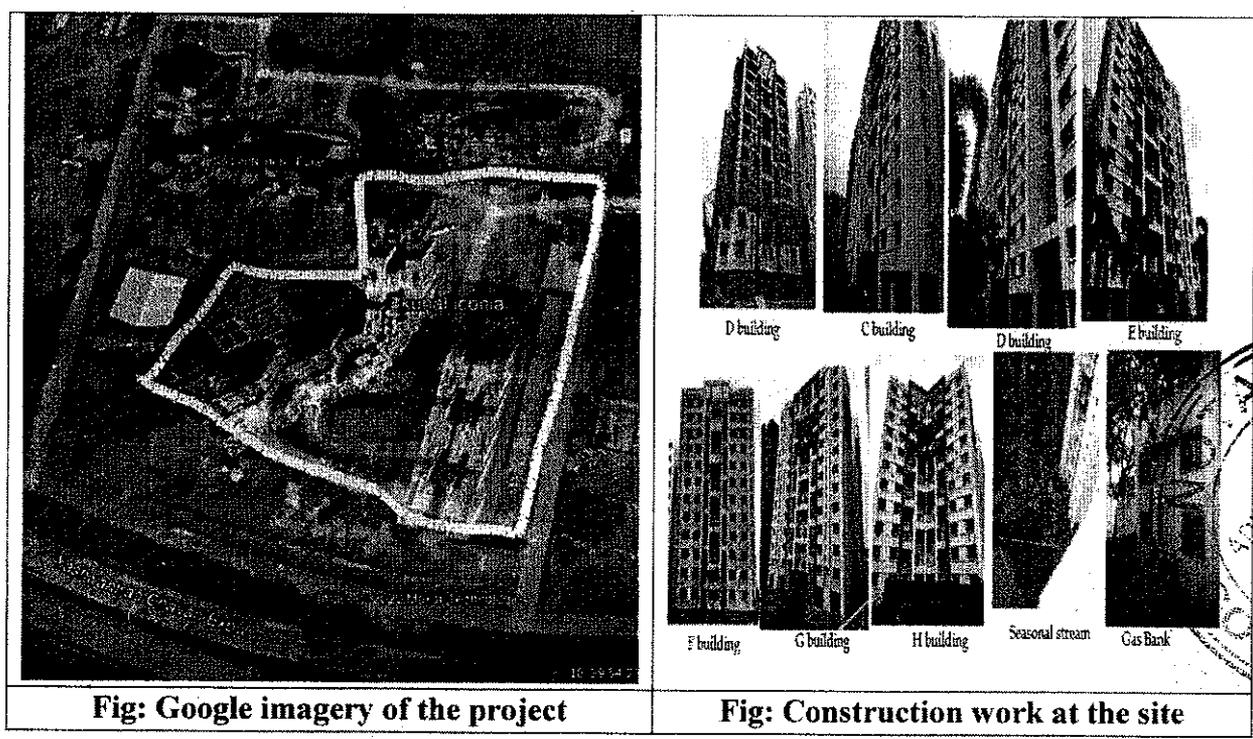


Fig: Google imagery of the project

Fig: Construction work at the site

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Part II – Compliance in Detail

General Condition

S. No	Condition	Compliance status
i	<ul style="list-style-type: none"> The project proponent should draw up a sustainable model with appropriate EMP. Project Proponent agreed to plant 698 trees in the landscape RG and 500 bushes and shrubs in the lawn area. Local/Concern authorities should ensure this while approving the plans. The project proponent should submit consents for water and drainage from competent authorities indicating time frames. Local/Concern authorities should ensure this while approving the plans. 	<p>Partly complied.</p> <p>As PP are applying for reappraisal of EC. As per the norm 359 plants are required & PP are providing 382 nos of plants. Out of 382, PP have planted 118 plants. As per the condition PP should plant 698 trees in the landscape RG and 500 bushes and shrubs in the lawn area.</p>

The environmental clearance is issued **PP agreed upon.** subject to land use verification. Local authority/ planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not that State Level Impact Assessment Authority (SEIAA) approved the

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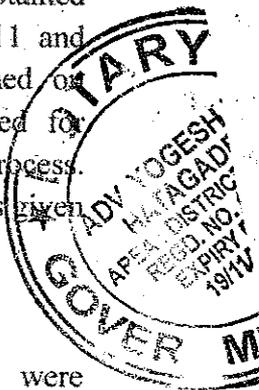

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propose land use.

- iii The height, construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area. The building height and built up area is maintained as per local body approval & CC of building.
- iv Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site. Consent for Establishment was obtained from MPCB earlier in 07/12/2011 and revalidation of CTE was obtained on 01/03/2018. PP have also applied for CTE (revalidation) which is in process. Copy of both CTE & application is given as Annexure 1A, 1B & 1C.
- v All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. **Complied.** Sanitary and hygienic measures were provided during construction phase.
- vi Project proponent shall ensure completion of STP, MSW disposal facility, greenbelt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained. **Complied** PP have provided STP, MSW disposal facility, greenbelt development prior to occupation of buildings.
- vii Provision shall be made for the **Complied,**



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housing of construction labour within site with all the necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

PP have provided sanitation facilities for labours along with medical health care and First Aid during emergency.

- viii** Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- Complied.** Adequate drinking water and sanitary facilities was provided on site. Also, provision was made for safe disposal of waste water and solid waste generated during construction.
- ix** The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- PP are disposing Dry/inert solid waste to the approved sites after recovering recyclable material.
- x** Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure this.
- PP have treated the wet garbage on site using organic waste convertor and continue in future, treated waste used as manure for gardening.
- xi** Arrangement shall be made that waste water and storm water do not get mixed.
- Proper arrangement was made to avoid mixing of waste water and storm water.
- xii** All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- PP are using excavated topsoil for horticulture/landscape.
- xiii** Additional soil for leveling of the
- Complied**

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proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

xiv Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

Partly complied

PP are following CPCB guidelines for Green Belt Development. PP shall submit Green belt plan.

xv Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

Complied.

Reported that the muck is disposed in the site.

xvi Soil & Ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

Complied.

PP has tested Soil samples through MoEF recognized laboratory.

xvii Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dumpsites for such material must be secured so that they should not leach into the ground water.

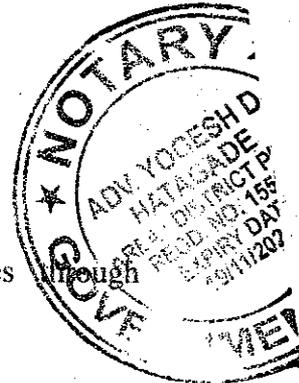
PP has taken proper measures during construction activity to avoid contamination of water courses. No bituminous material is used in construction.

xviii Any hazardous waste generated during construction phase should be disposed off as per applicable rules & norms with necessary approvals of the Maharashtra Pollution Control Board.

Agreed by the PP.

xix The diesel generator sets to be used during construction phase should be

PP has used low sulphur diesel type DG during construction phase.



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low sulphur diesel type and should confirm to Environments (Protection) Rules prescribed for air and noise emission standards.

- xx The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken. PP are using DG set only in case of power failure and hence not much diesel is being stored at site.
- xxi Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. **Complied.** According to PP, vehicles hired for transportation of Raw material are strictly complying with the emission norms. The vehicles are adequately covered to avoid spillage/leakages.
- xxii Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB. **Complied.** The noise levels as well as air pollution was monitored regularly from MoEF recognized laboratory. Copy of reports is enclosed at **Annexure 2**.
- xxiii Fly ash should be used as building material in the construction as per the provisions of Fly ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 km of Thermal Power Stations). **Complied.** PP informed that RMC made using fly ash is being used for the construction.
- xxiv Ready mixed concrete must be used in building construction. **Complied.** PP informed that they have used Ready mixed concrete in construction.



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xxv The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipment's etc. as per National Building Code including measures from lighting.

PP informed that they are adopting National Building Code.

xxvi Storm water control and its re-use as per CGWB and BIS standards for various applications.

RWH Pits have been provided in existing buildings.

xxvii Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices referred.

Complied.
Water demand during construction is reduced by use of pre-mixed concrete, curing agents, gunny bags wrapped on column and other best practices.

xxviii The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

PP informed that ground water is not used for construction purpose. For operation phase the water is sourced from PCMC.

xxix The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in sewer line. Treated effluent emanating from STP shall be recycled /refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odor problem from STP.

Complied:
PP has installed 320 KLD STP on site and treated water is being reused with in the project for landscaping, flushing, construction activity and curing purpose.

xxx Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc.

Condition is noted and complied. STP & OWC is in operation.

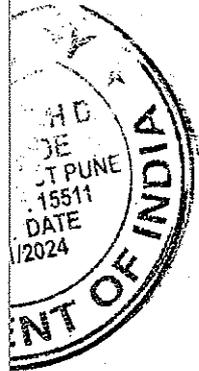


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with due permission of MPCB.

- xxxii Permission to draw ground Water shall be obtained from the competent Authority prior to construction/operation of the project. NA as PP is not using ground Water.
- xxxiii Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water. Agreed by PP, dual plumbing provided in existing buildings and will be provided in proposed buildings.
- xxxiii Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control. **Complied.** Water efficient sanitary fixtures have been provided for all completed buildings
- xxxiv Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows. **Complied.** PP have provided mandatory window area for day light and ventilation.
- xxxv Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement. **Agreed by PP.**
- xxxvi Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels maybe done to the extent **Agreed by PP.** PP have provided CFL in common area of existing buildings & installed PV Panel in part of the existing buildings.



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possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.

xxxvii Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act. 1986, The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.

DG sets of capacity 160 KVA is provided with silencer and acoustic enclosures.

xxxviii Noise should be controlled by ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

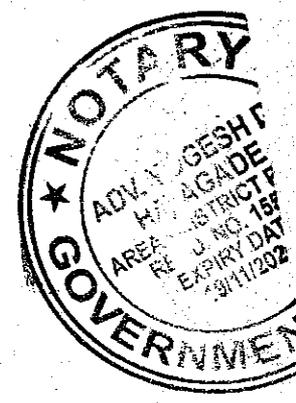
Agreed by PP

xxxix Traffic congestion near the entry and exit points from the roads adjoining the proposed project Site must be avoided. Parking should be fully internalized and no public space should be utilized.

Agreed by PP

xi Opaque wall should meet prescriptive requirement as per energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal

Agreed by PP



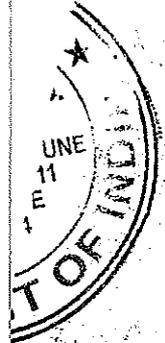
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insulation material to fulfill requirement.

- xli The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Agreed by the PP. PP informed that buildings are constructed as per approved master layout and maintained adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- xlvi Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings. **Complied.** PP informed that Project In-charge and supervisors are trained in Environmental Management measures and are regular supervise the environmental measures.
- xlvi Under the provisions of Environment (Protection) Act. 1986 legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance. According to PP, construction activity was initiated only after obtaining Environmental Clearance.
- xliv Six monthly monitoring reports should be submitted to the Regional Office MoEF, Bhopal, with copy to this department and MPCB. **Repetition.**
- xliv A complete set of all the documents submitted to Department should be forwarded to the MPCB. Agreed by PP
- xlvi In the case of any change(S) in the scope of the project. The project would require a fresh appraisal by this Department. Agreed by PP.
- xlvi A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards. Environment Management cell is prepared for implementation of the Environmental safeguards.
- xlvi Separate funds shall be allocated for **Complied.**



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implementation of environmental protection measures/EMP along with item-wise breaks-up. These costs shall be included is part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

Environmental cell has been formed for implementation of the stipulated environmental safeguards.

xlix The project management shall advertise at least in Two local newspapers widely, circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>

Partly complied. Advertisement was made, however the clause of seven days was not followed.

i Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department on 1st June & 1st December of each calendar year.

Partly complied PP has not submitted the half yearly compliance report regularly to IRO since the grant of EC.

ii A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations. If any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

Agreed by PP

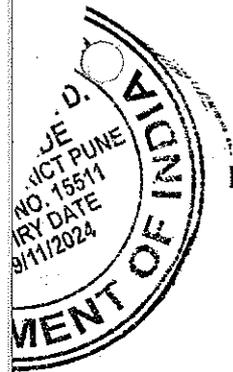


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- iii The Proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitoring data on their website and shall updated the same periodically. it shall simultaneously send to the regional office of MOFF, the respective Zonal officer of CPCB and SPCB, THE Criteria pollutant level namely, SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emission) or critical sector, parameter, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- Not complied.**
PP did not upload compliance status on the website. PP did not display ambient levels, stack emission data near the main gate.
- iiii The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- Partly complied.**
PP did not submit regularly six monthly reports on the status of compliance to the IRO.
- liv The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board a prescribed under the Environment (Protection) Rules, 1986, as amended subsequently shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- Not complied.**
PP did not submit environmental statement since the grant of EC
- 4 The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court
- Agreed by PP.**



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case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5 In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986. Agreed by PP

6 The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason. Agreed by PP

7 Validity of Environment Clearance: The environmental clearance accorded shall be valid for a period of 7 years as per MoEF& CC notification dated 29th April 2015. Agreed by PP

8 In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures Agreed by PP

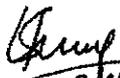


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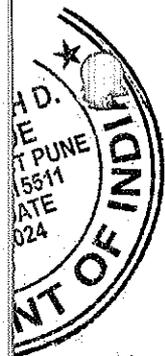
required, if any.

- 9 The above stipulations would be Agreed by PP enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981. The Environment (Protection) Act, 1986 and rules there under. Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public liability Insurance Act, 1991 and its amendments.

- 10 Any appeal against this Agreed by PP environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec-5, R.K. Puram, New Delhi-110 022. If any preferred within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


3/01/2023
(Surender Gugloth)
Scientist 'D'

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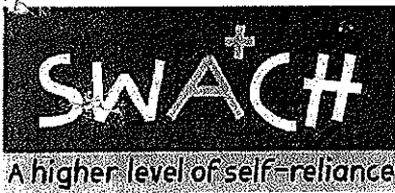


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Date: 13th Aug 2022

To,
Kunal Sulakshan Associates
Kunal House , Opp. Kamla Nehru park, Off Bhandarkar Road, pune - 411004

Sub:- Facilitating Solid Waste Management at your Commercial/Residential '**Residential Project Group Housing with Shopline**' situated at Sr. No. 10 Hissa 1A Mamurdi Taluka- Haveli, District- Pune..

Dear Sir,

With reference to above subject we intend to facilitate the management of solid waste at your proposed project.

SWaCH Seva Sahakari Sanstha Maryadit, Pune (SWaCH) is India's first wholly-owned cooperative of self-employed waste pickers or waste collectors and other urban poor. It is an autonomous enterprise that ensures provision of front-end waste management services to the citizens of Pune through self-employed informal waste-pickers.

We will facilitate the collection of segregated dry waste (recyclables & non-recyclables: **546Kg/Day, E Waste—1567.5Kg/Year**) from your registered project '**Residential Project Group Housing with Shopline**' situated at Sr. No. 10 Hissa 1A Mamurdi Taluka- Haveli, District-Pune, through waste-picker members of SWaCH after completion of project.

Further, you have also confirmed that you have acquired the necessary equipment and infrastructure (**OWC: 751.5Kg/Day**) for management of wet waste at source. If necessary, we can assist in facilitating in-situ wet waste processing using existing infrastructure and equipment through waste-pickers within the premises of your registered project through such affiliates and subject to such terms and conditions as may be applicable. We ensure collection of E-waste from the site at a cost mutually decided All commercial terms must be negotiated with waste-pickers prior to commencement of work.

Assuring you the best of our services.

Thanking You,

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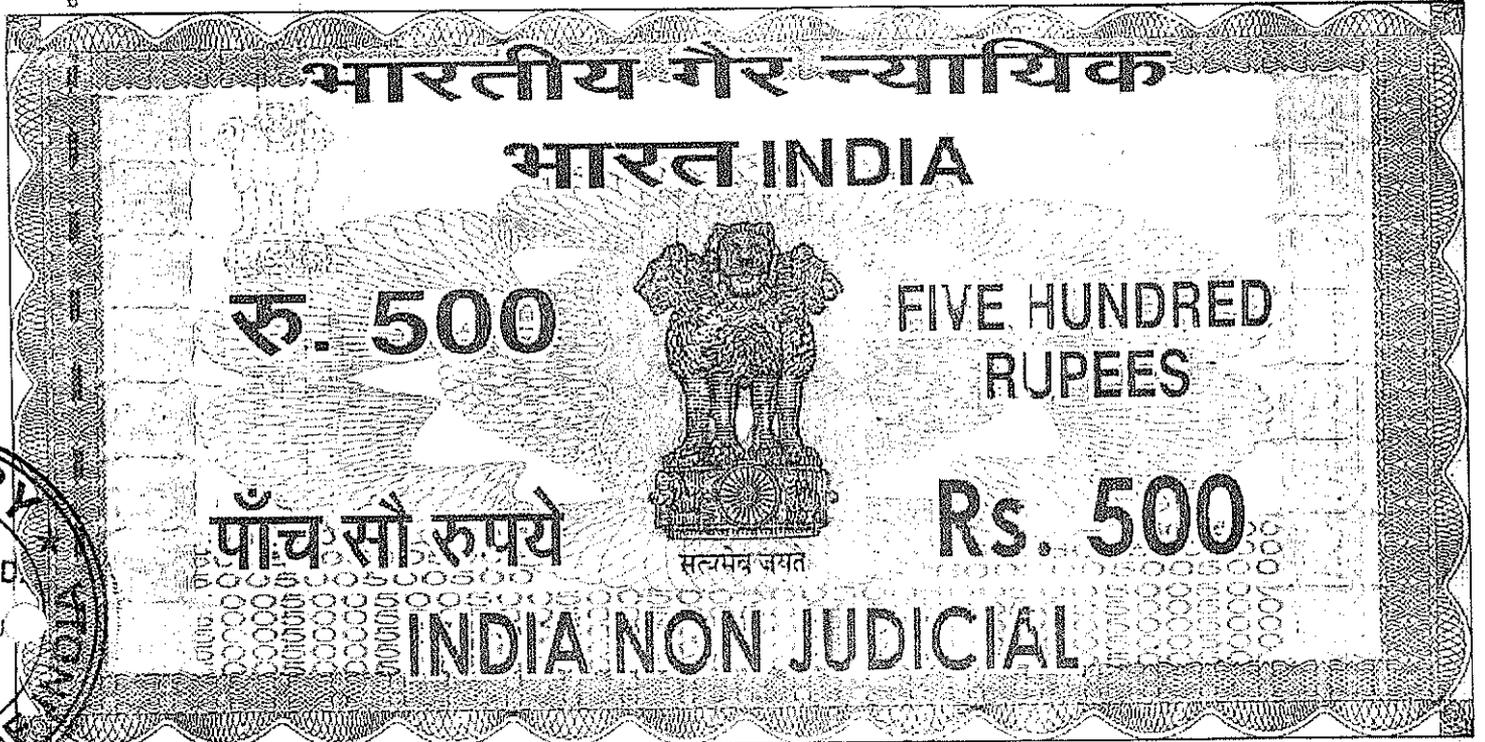


For SWaCH Pune Seva Sahakari Sanstha Ltd

Authorized Signatory

13TH Aug 2022

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(Signature)



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दस्तावेज प्रकार/अवकाश/कारणिक Agreement

दस्त नादण करणार आहत को ? :-

नोंदणी होणार असल्यास दुय्यव निवेदन काय करतायस नात्र :-

मिळकतनेचे अवकाश

मोबटलर काय नात्र

वृत्तान्त लिखित बाणतय्याच नाव Kunal Salikshan Associates

अपना Erandwani Pune 4

दस्तावेज प्रकार/अवकाश/कारणिक Swachh

दस्तावेज काय नात्र Kaluram Memme pune-36

पुस्तक नोंदणी क्रमांक 500/-

दस्तावेज नोंदणी दिनांक 4082 दि. 12/8/22

दस्तावेज नोंदणी स्थान [Signature]

05 AUG 2022

परवर्तमानास सदरचेक किंमतीकाले नाव व राही
सदा मुद्रक विक्रम ठिकीण/पसा.
[Signature]

सौ. विजया सुरेश जाडे
स्टॅम्प व्हेंडर
परवाना क्रमांक - 2009988
[Signature]

AGREEMENT

This Agreement ("Agreement") is entered into as on 12/08/2022

Reg. No.
PRA(1)/GNL/
01321/07-08

TC
[Signature]

Between

M/s. Kunal Sulakshan Associates., a registered Partnership Firm having its registered office at at Kunal House, Opp. Kamla Nehru Park, Off. Bhandarkar Road, Pune 411 004, (herein after referred to as the "Developer")
Party No.1

AND

SWAGH P.ine Seva Sahakari Sanstha Maryadit, an autonomous fully owned cooperative of waste pickers in Pune which has its office at Old Kothrud Kachra depot, Paud Road, Kothrud, Pune - 411038 (herein after referred to as the "Party No. 2"). Party No.2

WHEREAS the Developer/Party No.1 is developing/has developed a project under name and style of Residential Project: Group Housing with Shopline' at Sr. No. 10 Hissa 1A Mamurdi Taluka- Haveli, District-Pune, Maharashtra by M/s. Kunal Sulakshan Associates. (herein after referred to as the "said Site").

AND WHEREAS, the Developer requires professional services of a suitable agency to collect, recycle, and/or dispose of all the non-bio-degradable wastes, ("the said Wastes") resulting from the said Site on timely basis;

AND WHEREAS, Party No. 2 has assured the Developer that it can ensure the provision of such services through waste-picker members of the cooperative in accordance with local, state and central regulations;

AND WHEREAS relying on the assurances and representations made by Party No. 2, the Developer has requested the Party No. 2 to facilitate the collection, treating, disposing etc. of the dry and non-recyclable waste through its members for a period of 12 months from the date of execution hereof, which is accepted by the Party No. 2 subject to the terms and conditions mentioned hereinafter.

NOW THIS AGREEMENT WITNESSETH HEREAFTER

1. The Party No. 2 hereby agrees to ensure the collection through waste-pickers of non-bio-degradable waste (546 kg/day), E waste 1567.50 kg/year, resulting from the said Site, for a period of 12 (twelve) months from the date of execution hereof, for such user-fees which shall be mutually agreed upon at time of commencement of service with waste-pickers. We ensure collection of E-waste from the site at a cost mutually decided.
2. This agreement may be renewed for a subsequent term of 12 months or more by mutual consent in writing based on such consideration as may be agreed at the time of renewal. The parties may amend this agreement in writing
3. In consideration of receiving services of waste-collection and waste-management, the Developer agrees to pay such user fees to waste-pickers as maybe finalized with them at time of commencement of services directly or through such facilitation mechanisms as may be mutually agreed. The Developer shall ensure the timely payment of user fees to waste-pickers and /or shall ensure that the person/ entity in charge of administration of the site shall make such timely payments in case of transfer of administration / ownership to a CHS, Apartment Concominium etc. The Developer may be substituted as party to this Agreement by such person/entity or mutual consent in writing upon transfer of rights / administration of the Site.
4. Notices: Any notice required or permitted to be given under this Agreement shall be in writing, shall be deemed duly given if delivered in person or if sent by registered post, return receipt requested, on the address stated hereinabove.
5. It is agreed by and between the Parties that either party shall be entitled to terminate this agreement by giving 30 days written notice to the other party. However, the services received from waste-pickers, before the cancellation of this contract, shall be settled in monetary terms with them forthwith.
6. All disputes shall be referred to sole arbitration of the chief executive officer or director of the Party No. 2. Arbitration proceedings shall be governed by the Arbitration and Conciliation Act, 1996. Arbitration shall take place in Pune, Maharashtra, India in English.
7. This agreement is subject to Indian Laws and any dispute arising out of the same shall be referred to the courts of appropriate jurisdiction within the city limits of Pune (Maharashtra, India) only.

IN WITNESS WHEREOF, the parties have signed this Agreement on the day, and year first above written.

M/s. Kunal Sulakshan Associates



TC
PSE

